# Fifth Lok Sabha IV Session (13/03/1972 to 01/06/1972)

#### LOR SABHA

#### BULLETIN-PART I

[Brief Record of Proceedings]

Monday, March 13, 1972/Phalguna 23, 1893 (Saka)

No. 103

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2 40 P.M.

## Oath or Affirmation

Shri Lalit Narayan Mishra made and subscribed the oath in Hindi and look his seat in the House.

## 2. President's Address-Laid on the Table

Secretary laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 13th March, 1972.

## 3. Obituary References

The Speaker, Shrimati Indira Gandhi; Sarvashri S. M. Banerjee, it shnan Manoharan, Jagannathrao Joshi, Piloo Mody and Shrimati Iarjoric Godfrey made references to the passing away of (1) His Majesty to King Mahendra Bir Bikram Shah Deva of Nepal; (2) Shri Asghar aussain and Shri Durgadas Bhatia, who were sitting Members of Lok abha; and (3) Shri B. K. Gaikwad, who was a Member of the Second Lok bha; Swami Ramanand Tirtha, who was a Member of the First and cond Lok Sabha; Shri Shiva Nand Ramaul, who was a Member of the Foond Lok Sabha; Shri N. C. Chatterjee, who was a Member of the First, ird and Fourth Lok Sabha; Shri V. S. Sarwate, who was a Member of the Constituent Assembly and Provisional Parliament; Shri Gulabshanker mritlal Dholakia, who was a Member of the Provisional Parliament and the First Lok Sabha; Shri H. Siddananjappa, who was a Member of the irst, Second and Third Lok Sabha; and Shrimati Sushama Sen, who a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of spect.

## Papers Laid on the Table

- The following papers were laid on the Table:-
  - (1) A copy of 'Economic Survey, 1971-72'.
  - (2) A copy of the Annual Report (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1970-71, under section 19 of the Post-

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- Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
- (3) A copy of the Public Premises (Eviction of Unauthorised Occupants) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1883 in Gazette of India dated the 13th December, 1971, under sub-section (3) of section 18 of the Public Premises (Eviction of Unauthorised Occupants) Apt, 1971.
- (4) A copy each of the following Ordinances (Hindi and English versions) under provisions of article 123(2)(a) of the Constitution:—
  - (i) The Contingency Fund of India (Amendment) Ordinan 1972 (No. 1 of 1972) promulgated by the President on 9th February, 1972.
  - (ii) The Administrators-General (Amendment) Ordinance, 1272, (No. 2 of 1972) promulgated by the President on the 2274 February, 1972.
  - (iii) The Public Wakfs (Extension of Limitation) (Dε Amendment) Ordinance, 1972 (No. 3 of 1972) promulgated by the President on the 8th March, 1972.
  - (iv) The Indian Copper Corporation (Taking over of Management) Ordinance, 1972 (No. 4 of 1972) promulgated by the President on the 10th March, 1972.
- (5) A copy of the Annual Accounts (Hindi and English versions of the Madras Port Trust for the year 1969-70 and the Audi Report thereon.
- (6) A copy of the Seamen's Provident Fund (Third Amendment, Scheme, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1907 in Gazette of India dated the 18th December, 1971, under section 24 of the Seamen's Providen Fund Act, 1966.
- (7) A copy of the Annual Administration Report (Hindi and E lish versions) of the Delhi Development Authority for the y 1970-71 under sect on 26 of the Delhi Development Act, 1957.
- (8) A copy each of the following Reports (Hindi and Englastical Street, 1981):—
  - (1) Annual Report of the Technical Teachers' Training Institute, Calcutta, for the years 1967-68 and 1968-69.
  - (ii) Annual Report of the Technical Teachers' Training Institute, Calcutta, for the year 1969-70.
  - (iii) Annual Report of the Technical Teachers' Training Institute (Southern Region), Madras, for the year 1968-69.
  - (iv) Annual Report of the Technical Teachers' Training Institutive (Southern Region), Madras, for the year 1969-70.
  - (v) Annual Report of the Western Regional Institute for Technical Teacher Training, Bhopal, for the year 1969-70.

- (vi) Annual Report of the Technical Teachers' Training Institute (Northern Region), Chandigarh, for the year 1968-69.
- (vii) Annual Report of the Technical Teachers' Training Institute (Northern Region), Chandigarh, for the year 1969-70.
- (9) A statement (Hindi and English versions) showing reasons for delay in submission of Annual Reports of the Technical Teachers' Training Institutes.
- (10) (i) A copy of the Proclamation (Hindi and English versions) dated the 9th January, 1972 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Bihar published in Notification No. G.S.R. 19(E) in Gazette of India dated the 9th January, 1972, under article 356(3) of the Constitution.
  - (ii) A copy of the Order (Hindi and English versions) dated the 9th January, 1972, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 20(E) in Gazette of India dated the 9th January, 1972.
  - (iii) A copy of the Report (Hindi and English versions) of the Governor of Bihar dated the 27th December, 1971 to the President.
- (11) (i) A copy of the Proclamation (Hindi and English versions) dated the 21st January, 1972 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Tripura, published in Notification No. G.S.R. 49(E) in Gazette of India dated the 21st January, 1972, under article 356(3) of the Constitution.
  - (ii) A copy of the Order (Hindi and English versions) dated the 21st January, 1972, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 50(E) in Gazette of India dated the 21st January, 1972.
- (12) (i) A copy of the Proclamation (Hindi and English versions) dated the 21st January, 1972 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Man pur, published in Notification No. G.S.R. 51(E) in Gazette of India dated the 21st January, 1972, under article 356(3) of the Constitution.
  - (ii) A copy of the Order (Hindi and English versions) dated the 21st January, 1972, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 52(E) in Gazette of India dated the 21st January, 1972.
- (13) (i) A copy of the Proclamation (Hindi and English versions) dated the 9th March, 1972 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Bihar, published in Notification No. G.S.R. 97(E) in



- Gazette of India dated the 9th March, 1972, under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 9th March, 1972, made by the President in pursuance of subclause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 98(E) in Gazette of India dated the 9th March, 1972.
- (14) A copy of the Annual Report (Hind and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1969-70.
- (15) A copy of the Annual Report (Hindi version) of the Indian Dairy Corporation, Baroda, for the year 1970-71 along with the Audited Accounts, under sub-section (1) of section 619A of the Companies Act, 1956.
- (16) A copy of the Annual Report (H.ndi and English versions) of the Development Council for Sugar Industry for the year 1970-71, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (17) A copy each of the following Gujarat Government Notifications under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with clause (c)(iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat:—
  - (a) (i) The Gujarat Panchayat Allocated Servants (Re-allocation to State Service) (Amendment) Rules, 1971 published in Notification No. KP|71-36|PRR-54(1)|71-JH in Gujarat Government Gazette dated the 6th April, 1971, together with an explanatory note.
  - (ii) Statement explaining the reasons for not laying the Hind version of the above Notification.
  - (iii) Statement showing reasons for delay in laying the above -Notification.
  - (b) (i) The Gujarat Panchayat Service General Provident Fund Rules, 1971 published in Notification No. KP|71-109|GPF| 1067-5534-TH in Gujarat Government Gazette dated the 27th July, 1971, together with an explanatory note.
  - (ii) Statement explaining the reasons for not laying the Hind version of the above Notification.
  - (iii) Statement showing reasons for delay in laying the above Notification.
  - (c) (i) The Gujarat Gram and Nagar Panchayats Taxes and Fees (Amendment) Rules, 1971 published in Notification No. KP|71-147|PRR-43|(24)|71-JH in Gujarat Government Gazette dated the 21st September, 1971 together with an explanatory note.
  - (ii) Statement explaining the reasons for not laying the Hindi version of the above Notification.

(iii) Statement showing reasons for delay in laying the above Notification.

- 5. Report of Joint Committee on Amendments to Election Law
  Shri Jagannath Rao presented the Report (Parts I & II) of the Joint Committee on Amendments to Election Law.
- 6. Statement Re: Supplementary Demands for Grants (General) for 1971-72

Shr K. R. Ganesh presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1971-72.

- 7. Statement Re: Demands for Excess Grants (General) for 1969-70
- Shri K. R. Ganesh presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1969-70.
- 8. Statement Re: Supplementary Demands for Grants (Railways) for 1971-72

Shri K. Hanumanthaiya presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1971-72.

9. Statement Re: Demands for Excess Grants (Railways) for 1969-70

Shri K. Hanumanthaiya presented a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1969-70.

1.03 P.M.

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(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14th March, 1972)

S. L. SHAKDHER, Secretary.

#### BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, March 14, 1972 Phalguna 24, 1893 (Saka)

### No. 104

#### 11. A.M.

#### 🔃 Obituary Reference

The Speaker; Shrimati Indira Gandhi: Sarvashri Jyotirmoy Bosu, Indrajit Gupta, G. Viswanathan and Atal Bihari Vajpayee made references to the passing away of Shri A. V. Raghavan, who was a Member of the Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

#### 2. Starred Questions

Starred Questions Nos. 1, 3, 4, 7—15, 17 and 18 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 1—12, 14—73, 75—103, 105—117—146 and 148—190 were laid on the Table.

#### 4. Calling Attention

Shri Madhu Dandavate called the attention of the Minister of Tourism and Civil Aviation to the reported hijacking of an International plan immediately after its departure from Delhi Airport on the 22nd February, 1972 and steps taken by the Government to tighten the security measures at the Airport.

The Minister of Tourism and Civil Aviation made a statement in regard thereto.

## 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Forty-fourth Report of the Law Commission on the appellate jurisdiction of the Supreme Court in civil matters.
- (2) A copy of the Forty-fifth Report of the Law Commission on Civil Appeals to the Supreme Court on a certificate of fitness under Article 133 of the Constitution.

- (3) A statement on exports statistics for 1970-71.
- (4) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1970-71 along with the Audited Accounts.
- (5) A copy of Notification No. S.O. 5535 (Hindi and English versions published in Gazette of India dated the 20th December, 1971 regarding management of the Muir Mills Limited, Kanpur, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
  - (i) The Export of Transmission Line Towers (Quality Control and Inspection) Rules, 1971, published in Notification No. S.O. 5577 in Gazette of India dated the 25th December, 1971.
  - (ii) The Export of Jute Products (Quality Control and Inspection) Amendment Rules, 1972, published in Notification No. S.Q. 303 in Gazette of India dated the 15th January, 1972.
  - (iii) The Export of Coir Products (Inspection) Amendment Rules, 1972, published in Notification No. S.O. 38-E in Gazette of India dated the 18th January, 1972.
  - (iv) The Export of Coir Yarn (Inspection) Amendment Rules, 1972, published in Notification No. S.O. 38A(E) in Gazette of India dated the 18th January, 1972.
  - (v) The Export of Coir Products (Inspection) Second Amendment Rules, 1972, published in Notification No. S.O. 855 in Gazette of India dated the 4th March, 1972.
  - (vi) The Export of Coir Yarn (Inspection) Second Amendment Rules, 1972, published in Notification No. S.O. 856 in Gazette of India dated the 4th March, 1972.

#### 6. Assent to Bills

- (i) Secretary laid on the Table following nine Bills passed by the Houses of Parliament during the last Session and assented to:—
  - (1) The Companies (Surcharge on Income-tax) Bill, 1971.
  - (2) The Indian Tariff (Amendment) Bill, 1971.
  - (3) The Essential Commodities (Amendment) Bill, 1971.
  - (4) The Uttar Pradesh Cantonments (Control of Rent and Eviction) (Repeal) Bill, 1971.
  - (5) The Prevention of Insults to National Honour Bill, 1971.
  - (6) The Contempt of Courts Bill, 1971.
  - (7) The Union Territories Taxation Laws (Amendment) Bill, 1971.
  - (8) The Supreme Court Judges (Conditions of Service) Amendment Bill, 1971.

- (9) The High Court Judges (Conditions of Service) Amendment Bill, 1971.
- (ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following twenty-seven Bills passed by the Houses of Parliament during the last Session and assented to:—
  - (1) The Prevention of Food Adulteration (Amendment) Bill, 1971.
  - (2) The Defence of India Bill, 1971.
  - (3) The International Airports Authority Bill, 1971.
  - (4) The Emergency Risks (Goods) Insurance Bill, 1971.
  - (5) The Emergency Risks (Undertakings) Insurance Bill, 1971.
  - (6) The Small Coins (Offences) Bill, 1971.
  - (7) The Forward Contracts (Regulation) Amendment Bill, 1971.
  - (8) The Coal Bearing Areas (Acquisition and Development) Amendment and Validation Bill, 1971.
  - (9) The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Bill, 1971.
  - (10) The Visva-Bharati (Amendment) Bill, 1971.
  - (11) The Naval and Aircraft Prize Bill, 1971.
  - (12) The Jayanti Shipping Company (Acquisition of Shares) Bill, 1971.
  - (13) The Coking Coal Mines (Emergency Provisions) Bill, 1971.
  - (14) The Asian Refractories Limited (Acquisition of Undertaking) Bill, 1971.
  - (15) The Delhi Road Transport Laws (Amendment) Bill, 1971.
  - (16) The Industries (Development and Regulation) Amendment Bill, 1971.
  - (17) The Personal Injuries (Emergency Provisions) Amendment Bill, 1971.
  - (18) The Personal Injuries (Compensation Insurance) Amendment Bill, 1971.
  - (19) The Manipur (Hill Areas) District Councils Bill, 1971.
  - (20) The Constitution (Twenty-sixth Amendment) Bill, 1971.
  - (21) The Commissions of Inquiry (Amendment) Bill, 1971.
  - (22) The Companies (Amendment) Bill, 1971.
  - (23) The North-Eastern Areas (Reorganisation) Bill, 1971.
  - (24) The Delhi Sikh Gurdwaras Bill, 1971.
  - (25) The Constitution (Twenty-seventh Amendment) Bill, 1971.
  - (26) The Government of Union Territories (Amendment) Bill, 1971.
  - (27) The North-Eastern Council Bill, 1971.

#### 7. The Budget (Railways)—1972-73

Shri K. Hanumanthaiya presented a statement of the estimated receipts and expenditure of the Government of India for the year 1972-73 in respect of Railways.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.20 P.M.)

#### 8. Motion of Thanks on the President's Address

Shri O. V. Alagesan moved the following motion:-

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses for Parliament assembled together on the 13th March, 1972'."

Shri H. K. L. Bhagat seconded the motion.

Twenty-nine amendments [Nos. 1 to 18 and 20 to 30] were moved.

The following Members took part in the debate:-

- (1) Shri A. K. Gopalan
- (2) Shri C. M. Stephen
- (3) Shri H. N. Mukerjee
- (4) Shri Sakti Kumar Sarkar
- (5) Shri K. Suryanarayana
- (6) Dr. Kailas
- (7) Shri Piloo Mody
- (8) Shri Shyam Sunder Mohapatra
- (9) Shri Nathuram Mirdha
- (10) Shri P. Ganga Reddy

The discussion was not concluded.

## \*9. Report of Business Advisory Committee

Shri Raj Bahadur presented the Eighth Report of the Business Advisory Committee.

6 P.M.

[Lok Sabha adjourned till 11 A.M. on Wednesday, the 15th March, 1972].

S. L. SHAKDHER, Secretary.

<sup>\*</sup> Presented at 5.35 P.M.

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Wednesday, March 15, 1972/Phalguna 25, 1893 (Saka)

#### No. 105

11 A.M.

## . Starred Questions

Starred Questions Nos. 21, 23, 25—28 and 30—34 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 191—223, 225—233, 235—264, 266—277, 279—303, 305—308 and 310—328 were laid on the Table.

A statement by the Minister of State in the Ministry of Industrial Development correcting the reply given on the 27th July, 1971 to Part (b) of Unstarred Question No. 6116 regarding Idle Capacity in the Capital Goods Industries was laid on the Table.

#### 3. Calling Attention

Shri Shashi Bhushan called the attention of the Minister of Home Affairs to the reported deaths of more than hundred persons in Delhi due to liquor poisoning and the action taken by the Government in this regard.

The Minister of State for Home Affairs made a statement in regard hereto.

## 4. Papers Laid on the Table

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- The following papers were laid on the Table:—
  - (1) A copy of the Annual Report (Hindi and English versions) of the Indian Telephone Industries Limited, Bangalore, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
  - (2) A copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1971:—
    - (i) The Punjab General Sales Tax (Amendment) Act, 1971 (President's Act No. 21 of 1971) published in Gazette of India dated the 22nd December, 1971.

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- (ii) The Punjab Entertainments Duty (Amendment) Act, 1971 (President's Act No. 22 of 1971) published in Gazette of India dated the 22nd December, 1971.
- (iii) The Punjab Passengers and Goods Taxation (Amendment) Act, 1971 (President's Act No. 23 of 1971) published in Gazette of India dated the 22nd December, 1971.
- (iv) The Indian Stamp (Punjab Amendment) Act, 1971 (President's Act No. 24 of 1971) published in Gazette of India dated the 22nd December, 1971.
- (3) A copy of the Adjudication Proceedings and Appeal (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 5389 in Gazette of India dated the 11th December, 1971, under sub-section (3) of section 27 of the Foretign Exchange Regulation Act, 1947.
- (4) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Administrative Service (Appointment by Promotion) Secedn Amendment Regulations, 1971, published in Notification No. G.S.R. 1655 in Gazette of India dated the 6th November, 1971.
  - (ii) The Indian Police Service (Appointment by Promotion) Third Amendment Regulations, 1971, published in Notification No. G.S.R. 1656 in Gazette of India dated the 6th November, 1971.
  - (iii) The Indian Forest Service (Recruitment) Fifth Amendment Rules, 1971, published in Notification No. G.S.R. 1690 in Gazette of India dated the 13th November, 1971.
  - (iv) The Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1971, published in Notification No. G.S.R. 1691 in Gazette of India dated the 13th November, 1971.
  - (v) The Indian Forest Service (Pay) Fourth Amendment Rules, 1971, published in Notification No. G.S.R. 1772 in Gazette of India dated the 27th November, 1971.
  - (vi) The Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 1971, published in Notification No. G.S.R. 1794 in Gazette of India dated the 4th December, 1971.
  - (vil) The All India Services (Study Leave) Amendment Regulations, 1971, published in Notification No. G.S.R. 1857 in Gazette of India dated the 11th December, 1971.
  - (viii) The Indian Forest Service (Appointment by Promotion)
    Amendment Regulations, 1972, published in Notification
    No. G.S.R. 108 in Gazette of India dated the 15th January,
    1972.

- (b) Two statements (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) to (vi) above.
- (5) A copy of the following Notifications under section 35 of the Defence of India Act, 1971:—
  - (i) Hindi version of the Defence of India (Requisitioning and Acquisition of Immovable Property) Rules, 1971, published in Notification No. G.S.R. 1888 in Gazette of India dated the 17th December, 1971.
  - (ii) The Defence of India (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1958 in Gazette of India dated the 23rd December, 1971.
- (6) A copy of the Mysore State Police (Disciplinary Proceedings) (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 244 in Mysore Gazette dated the 12th August, 1971, under sub-section (4) of section 163 of the Mysore Police Act, 1963, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (7) A copy of the Civil Defence (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1847 in Gazette of India dated the 8th December, 1971, under section 20 of the Civil Defence Act, 1968.

#### 5. Intimation Re: Conviction of Member

The Speaker informed the House of a communication dated the 14th March, 1972, from the Superintendent of Police, C.S.E. and Western Railways, Nagpur, intimating that Shri Jambuwant Dhote, Member, Lok Sabha, was tried by the Special Judicial Magistrate, First Class, Railways, Nagpur, in Criminal Case No. 2712/68 and was convicted (i) for offence under Section 323, Indian Penal Code and was sentenced to imprisonment till the rising of the Court and to pay fine of Rs. 500, in default to undergo rigorous imprisonment for a period of one month and (ii) for offence under Section 120(B) of the Indian Railways Act and was sentenced to pay a fine of Rs. 50, in default to suffer rigorous imprisonment for five days. The Member requested for time for paying the amount of fine which was granted by the Court upto the 30th March, 1972.

## 6. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Ninth Report of the Committee on Private Members' Bills and Resolutions.

## 7. Motion Regarding Report of Select Committee

Shri C. M. Stephen moved the following motion:-

"That this House do extend the time for the presentation of the Report of the Select Committee on the Bill to provide for a scheme for the payment of gratuity to employees engaged in factories, mines, plantations, shops or other establishments

and for matters connected therewith or incidental thereto upto the 1st May, 1972."

The motion was adopted.

## 8. Motion Regarding Eighth Report of Business Advisory Committee

Shri Raj Bahadur moved the following motion:-

"That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on the 14th March, 1972."

The motion was adopted.

## 9. Supplementary Demands for Grants (General)—1971-72

Discussion on the Supplementary Demands for Grants Nos. 2 to 5, 12, 15, 16, 18, 20, 22, 24, 29, 32 to 34, 38 to 42, 46 to 49, 51A; 52; 54; 56; 70; 71, 78, 86, 93, 97, 101, 103, 116, 121, 122, 124; 126; 128; 133; 137; 141 and 143 in respect of the Budget (General) for 1971-72, commended and was concluded.

Four cut motions were moved.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

Cut motion Nos. 1 to 3 were negatived.

On Cut motion No. 4 moved by Shri R. V. Bade, the House divided, Ayes 22; Noes 74. The cut motion was accordingly negatived.

All the Supplementary Demands for Grants as shown under column 3 of the printed Lsit of Supplementary Demands for Grants (General) for 1971-72, were voted in full.

#### 10. Government Bill-Introduced

The Appropriation Bill, 1972.

#### 11. Government Bill-Passed

The Appropriation Bill, 1972

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

#### 12. Demands for Excess Grants (General)-1969-70

Discussion on the Demands for Excess Grants Nos. 4, 5, 23, 34, 40 53, 62, 77 to 79, 88, 94, 103 and 109 in respect of the Budget (General for 1969-70, commenced and was concluded.

All the Demands for Excess Grants as shown under column 3 of the printed List of Demands for Excess Grants (General) for 1969-70, were voted in full.

# 13 Novernment Bill-Introduced

The Appropriation (No. 2) Bill, 1972.

## 14. Government Bill-Passed

The Appropriation (No. 2) Bill, 1972

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

## 15. Supplementary Demands for Grants (Railways)-1971-72

Discussion on the Supplementary Demands for Grants Nos. 3 to 6, 8 to 10, 15, 16 and 18 to 20 in respect of the Budget (Railways) for 1971-72, commenced and was concluded.

All the Supplementary Demands for Grants as shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1971-72, were voted in full.

## 16. Demands for Excess Grants (Railways)-1969-70

Discussion on the Demands for Excess Grants Nos. 7, 9, 16 and 20 in respect of the Budget (Railways) for 1969-70, commenced and was concluded.

All the Demands for Excess Grants as shown under column 3 of the printed List of Demands for Excess Grants, (Railways) for 1969-70, were voted in full.

4.48 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th March, 1972)

S. L. SHAKDHER, Secretary.

## BULLETIN—PART I |Brief Record of Proceedings]

Thursday, March 16, 1972/Phalguna 26, 1893 (Saka)

#### No. 106

#### 11 A.M.

## 1. Oath or Affirmation

The following Members made and subscribed the oath or affirmation and took their seats in the House:—

- (1) Shri Vasantrao Purushottam Sathe (affirmation in English).
- (2) Shri Raghunandan Lal Bhatia (oath in English).

#### 2. Starred Questions

Starred Questions Nos. 42, 43, 45, 46, 48, 50, 52 and 53 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 329—383, 385—400, 402—411, 413—422, 424, 425 and 427—449 were laid on the Table.

## 4. Announcement by Speaker

The Speaker announced that as was customary, the House would adjourn at 4.30 P.M. today to re-assemble at 5. P.M. for the presentation of the Budget.

#### 5. Calling Attention

Shri S. Radhakrishnan called the attention of the Minister of Agriculture to the reported grave situation in Tamil Nadu and other States owing to disparities in sugar-cane prices not in proportion with the price of sugar sold in the market or with the recovery of sugar assessed in the factories resulting in high price to the consumers.

The Minister of Agriculture made a statement in regard thereto.

#### 6. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Coal Board, Calcutta, for the year 1970-71.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Singareni Collieries Company Limited, for the year 1970-71.
- (ii) Annual Report of the Singareni Collieries Company Limited, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notification under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
  - (i) The Mineral Concession (First Amendment) Rules, 1971, (Hindi and English versions) published in Notification No. G.S.R. 1279 in Gazette of India dated the 11th September, 1971 together with corrigendum thereto (English version) published in Notification No. G.S.R. 66 in Gazette of India dated the 1st January, 1972.
  - (ii) The Mineral Concession (Third Amendment) Rules, 1971, (Hindi and English versions) published in Notification No. G.S.R. 1579 in Gazette of India dated the 23rd October, 1971.
  - (iii) The Mineral Concession (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1580 in Gazette of India dated the 23rd October, 1971.
  - (iv) The Mineral Concession (Fifth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1581 in Gazette of India dated the 23rd October, 1971.
  - (v) The Mineral Concession (Fourth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1582 in Gazette of India dated the 23rd October, 1971.
  - (vi) G.S.R. 65 (Hindi and English versions) published in Gazette of India dated the 1st January, 1972 making certain amendment to the Second Schedule to the said Act.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:—
  - (i) The Passports (Fifth Amendment) Rules, 1971, published in Notification No. G.S.R. 1962 in Gazette of India dated the 24th December, 1971.
  - (ii) G.S.R. 58(E) published in Gazette of India dated the 25th January, 1972.
  - (iii) The Passports Amendment Rules 1972, published in Notification No. G.S.R. 59(E) in Gazette of India dated the 25th January, 1972.
- (5) A copy of the Minimum Wages (Central) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1890 in Gazette of India dated the 18th December, 1971, under section 30-A of the Minimum Wages Act. 1948.

## 7. Metion for Election to Committee

Prof. S. Nurul Hasan moved the following motion:-

"That in pursuance of sub-para (2) (d) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F 122-3/35-E. dated the 8th August, 1935, as amended from time to time, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Advisory Board of Education, subject to the other provisions of the said Resolution."

The motion was adopted.

## 8. Motion Regarding Report of Select Committee

Shri Tridib Chaudhuri moved the following motion:-

"That this House do further extend the time for the presentation of the Report of the Select Committee on the Bill further to amend the Central Sales Tax Act, 1956, upto the last day of the next session."

The motion was adopted.

#### 9. Government Bill-Introduced

The Appropriation (Railways) Bill, 1972.

#### 10. Government Bill-Passed

The Appropriation (Railways) Bill. 1972

The motion for consideration of the Bill was moved by Shri Mohammed Shafi Qureshi.

Shri S. M. Banerjee took part in the debate.

Shri Mohammed Shafi Qureshi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohammed Shafi Qureshi.

• The motion was adopted and the Bill was passed.

## 11. Government Bill-Introduced

The Appropriation (Railways) No. 2 Bill, 1972.

## 12. Government Bill-Passed

The Appropriation (Railways) No. 2 Bill, 1972

The motion for consideration of the Bill was moved by Shri Mohammed Shafi Qureshi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohammed Shafi Qureshi.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.05 P.M.)

#### 13. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri O. V. Alagesan and seconded by Shri H. K. L. Bhagat and the amendments thereto moved on the 14th March, 1972, continued:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 13th March, 1972'."

The following Members took part in the debate:-

- (1) Shri E. R. Krishnan
- (2) Shri Jagannath Mishra
- (3) Shri Madhu Dandavate
- (4) Shri B. R. Shukla
- (5) Shri N. Sreekantan Nair
- (6) Shri Dinesh Chandra Goswami
- (7) Shrimati Savitri Shyam
- (8) Shri M. C. Daga
- (9) Shri Vayalar Ravi

The discussion was not concluded.

(Lok Sabha adjourned at 4.30 P.M. and re-assembled at 5 P.M.)

#### 14. The Budget (General)—1972-73

Shri Y. B. Chavan presented a statement of the estimated receipts and expenditure of the Government of India for the year 1972-73.

#### 15. Government Bill-Introduced

The Finance Bill, 1972.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 17th March, 1972)

S. L. SHAKDHER, Secretary.

#### CORRIGENDUM

In Bulletin—Part I, dated March 15, 1972—Page 439, paragraph 12, line 2,—for "88" read "83".

444

#### **BULLETIN—PART I**

[Brief Record of Proceedings]

Friday, March 17, 1972 Phalguna 27, 1893 (Saka)

#### No. 107

11.02 A.M.

#### 1. Starred Ouestions

Starred Questions Nos. 61—65, 67, 69—71 and 73 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 450—466, 468—563, 565—597 and 599—639 were laid on the Table.

## 3. Calling Attention

1

Shri R. K. Sinha called the attention of the Minister of External Affairs to the reported anti-India rally in Saigon protesting against India's Chairmanship of the International Control Commission.

The Deputy Minister of External Affairs made a statement in regard thereto.

## 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the Banking Commission.
- (2) A statement explaining the reasons for not laying the Hindi version of the above Report simultaneously.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
  - (i) The Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1971, published in Notification No. S.R.O. 464 in Gazette of India dated the 25th December, 1971.
  - (ii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Fifth Amendment) Regulations, 1971, published in Notification No. S.R.O. 465 in Gazette of India dated the 25th December, 1971.

- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Territorial Army Act, 1948:—
  - (i) The Territorial Army (First Amendment) Rules, 1972, published in Notification No. S.R.O. 39 in Gazette of India dated the 12th February, 1972.
  - (ii) The Territorial Army (Second Amendment) Rules, 1972, published in Notification No. S.R.O. 40 in Gazette of India dated the 12th February, 1972.
- (5) A copy of the Paraffin Wax (Supply, Distribution and Price Fixation) Order, 1972 (Hindi and English versions) published in Notification No. G.S.R. 71(E) in Gazette of India dated the 4th February, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—

6.

- (i) The Central Excise (Eighteenth Amendment) Rules, 1971, published in Notification No. G.S.R. 1901 in Gazette of India dated the 18th December, 1971.
- (ii) The Central Excise (First Amendment) Rules, 1972, published in Notification No. G.S.R. 30(E) in Gazette of India dated the 17th January, 1972.
- (7) A copy each of the following Notifications under section 296 of the Income-tax Act, 1961:—
  - (i) S.O. 5501 published in Gazette of India dated the 15th December, 1971 containing corrigenda to the English version of Notification No. S.O. 1917 dated the 22nd February, 1971.
  - (ii) S.O. 5502 published in Gazette of India dated the 15th December, 1971 containing corrigenda to the Hindi version of Notification No. S.O. 1917 dated the 22nd February, 1971.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 51 of the Finance (No. 2) Act, 1971:—
  - (i) G.S.R. 11(E) published in Gazette of India dated the 3rd.

    January, 1972.
  - (ii) G.S.R. 12(E) published in Gazette of India dated the 3rd January, 1972.
  - (iii) G.S.R. 76(E) published in Gazette of India dated the 15th February, 1972.
- (9) A copy of the National Savings Certificates (Fourth Issue) (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 46 in Gazette of India dated the 1st January, 1972, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.

- (10) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—
  - (i) The Post Office Savings Banks (Third Amendment) Rules, 1971, published in Notification No. G.S.R. 47 in Gazette of India dated the 1st January, 1972.
  - (ii) The Post Office Savings Banks (Amendment) Rules, 1972, published in Notification No. G.S.R. 89(E) in Gazette of India dated the 23rd February, 1972.
  - (iii) The Post Office Savings Banks (Third Amendment) Rules, 1972, published in Notification No. G.S.R. 241 in Gazette of India dated the 19th February, 1972.
- (11) A copy of Notification No. S.O. 26(E) (Hindi and English versions) published in Gazette of India dated the 11th January, 1972 containing corrigendum to Notification No. S.O. 5181 dated the 19th November, 1971, under sub-section (2) of section 12 of the Capital Issues (Control) Act, 1947.
- (12) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1971, along with the Statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 1911 published in Gazette of India dated the 20th December, 1971 together with an explanatory Memorandum.
  - (ii) G.S.R. 1959 published in Gazette of India dated the 24th December, 1971 together with an explanatory Memorandum.
  - (iii) G.S.R. 1966 published in Gazette of India dated the 30th December, 1971 together with an explanatory Memorandum.
  - (iv) G.S.R. 1969 published in Gazette of India dated the 31st December, 1971 together with an explanatory Memorandum.
  - (v) G.S.R. 3(E) published in Gazette of India dated the 1st January, 1972 together with an explanatory Memorandum.
  - (vi) G.S.R. 4(E) published in Gazette of India dated the 1st January, 1972 together with an explanatory Memorandum.
  - (vii) G.S.R. 7(E) published in Gazette of India dated the 1st January, 1972 together with an explanatory Memorandum.
  - (viii) G.S.R. 13(E) published in Gazette of India dated the 3rd January, 1972 together with an explanatory Memorandum.
  - (ix) G.S.R. 17(E) published in Gazette of India dated the 6th January, 1972 together with an explanatory Memorandum.

- (x) G.S.R. 21(E) published in Gazette of India dated the 10th January, 1972 together with an explanatory Memorandum
- (xi) G.S.R. 31(E) published in Gazette of India dated the 17th January, 1972 together with an explanatory Memorandum.
- (xii) G.S.R. 57(E) published in Gazette of India dated the 24th January, 1972 together with an explanatory Memorandum.
- (xiii) The Baggage (Amendment) Rules, 1972, published in Notification No. G.S.R. 61(E) in Gazette of India dated the 29th January, 1972 together with an explanatory Memorandum.
- (xiv) G.S.R. 63(E) published in Gazette of India dated the 29th January, 1972.
- (xv) G.S.R. 64(E) published in Gazette of India dated the 29th January, 1972 together with an explanatory Memorandum.
- (xvi) G.S.R. 67(E) published in Gazette of India dated the 1st February, 1972 together with an explanatory Memorandum.
- (xvii) G.S.R. 78 published in Gazette of India dated the 8th January, 1972 containing corrigendum to Ministry of Finance Notification No. 93-Customs dated the 13th November, 1971, together with an explanatory Memorandum.
- (xviii) G.S.R. 79 and 80 published in Gazette of India dated the 8th January, 1972 together with an explanatory Memorandum.
- (xix) The Denaturing of Spirit Rules, 1972, published in Notification No. G.S.R. 81 in Gazette of India dated the 8th January, 1972 together with an explanatory Memorandum.
- (xx) G.S.R. 82 published in Gazette of India dated the 8th January, 1972 together with an explanatory Memorandum.
- (xxi) G.S.R. 128 published in Gazette of India dated the 29th January, 1972 together with an explanatory Memorandum.
- (xxii) G.S.R. 167 published in Gazette of India dated the 5th February, 1972 together with an explanatory Memorandum.
- (14) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 1865 published in Gazette of India dated the 11th December, 1971 together with an explanatory Memorandum.
  - (ii) G.S.R. 1867 published in Gazette of India dated the 10th December, 1971 together with an explanatory Memorandum.
  - (iii) G.S.R. 1886 published in Gazette of India dated the 15th December, 1971 together with an explanatory Memorandum.

- (iv) G.S.R. 1952 published in Gazette of India dated the 25th December, 1971 together with an explanatory Memorandum.
- (v) G.S.R. 1953 published in Gazette of India dated the 25th December, 1971 together with an explanatory Memorandum.
- (vi) G.S.R. 2(E) published in Gazette of India dated the 1st January, 1972 together with an explanatory Memorandum.
- (vii) G.S.R. 9(E) and 10(E) published in Gazette of India dated the 3rd January, 1972 together with an explanatory Memorandum.
- (viii) G.S.R. 15(E) published in Gazette of India dated the 5th January, 1972 together with an explanatory Memorandum.
- (ix) G.S.R. 25(E) published in Gazette of India dated the 11th January, 1972 together with an explanatory Memorandum.
- (x) G.S.R. 33(E) published in Gazette of India dated the 19th January, 1972 together with an explanatory Memorandum.
- (xi) G.S.R. 56(E) published in Gazette of India dated the 24th January. 1972 together with an explanatory Memorandum.
- (xii) G.S.R. 62 published in Gazette of India dated the 1st January, 1972 together with an explanatory Memorandum.
- (xiii) G.S.R. 63 published in Gazette of India dated the 1st January, 1972 together with an explanatory Memorandum.
- (xiv) G.S.R. 120 published in Gazette of India dated the 22nd January, 1972 together with an explanatory Memorandum.
- (xv) G.S.R. 121 published in Gazette of India dated the 22nd January, 1972 together with an explanatory Memorandum.
- (15) A copy each of the following Mysore Government Notifications (Hindi and English versions) under sub-section (2) of section 9 of the Mysore Stamp Act, 1957, read with clause (c)(iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore:—
  - (i) S.O. 1900 published in Mysore Gazette dated the 25th November, 1971.
  - (ii) S.O. 123 published in Mysore Gazette dated the 13th January, 1972.
- (16) A copy of Mysore Government Notification No. S.O. 1763 (Hindi and English versions) dated the 1st October, 1971, under section 39 of the Mysore Sales Tax Act, 1957, read with clause (c)(iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.

- (17) A copy of the Gujarat Sales Tax (Third Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. (GHN-85)-GSR-1071|(5)-TH in Gujarat Government Gazette dated the 27th December, 1971, under sub-section (5) of section 86 of the Gujarat Sales Tax Act, 1969, read with clause (c)(iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.
- (18) A copy of the Aircraft (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 159 in Gazette of India dated the 5th February, 1972, under section 14A of the Aircraft Act, 1934, together with an Explanatory Note.
- \*(19) A copy of the Proclamation (Hindi and English versions) dated the 17th March, 1972 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 15th June, 1971 in relation to the State of Punjab, published in Notification No. G.S.R. 102(E) in Gazette of India dated the 17th March, 1972, under article 356(3) of the Constitution

## 5. Report of Committee on Public Undertakings

Shri M. B. Rana presented the Ninth Report of the Committee on Public Undertakings regarding action taken by Government on the recommendations contained in their Sixty-seventh Report (Fourth Lok Sabha) on Production Management in Public Undertakings.

## 6. Motion Regarding Report of Select Committee

Shri Piloo Mody moved the following motion:-

"That this House do further extend the time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957 and the Gift-tax Act, 1958 upto the 10th May, 1972.

The motion was adopted.

#### 7. Motion

Shri R. D. Bhandare moved the following motion:—

"That this House do further extend the time for the presentation of the Report of the Committee on the Conduct of a Member during President's Address on guidelines for Members on the occasion of the President's Address to Members of Parliament, upto the 15th April, 1972."

The motion was adopted.

## 8. The Budget (Railways)-1972-73

General Discussion on the Budget (Railways) for 1972-73, commenced.

<sup>\*</sup>Laid at 3-30 P.M.

## The following Members took part in the debate:—

- (1) Shri Mohammad Ismail
- (2) Shri Nathu Ram Ahirwar
- (3) Sardar Swaran Singh Sokhi

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (4) Shri Sarjoo Pandey
- (5) Shri Dharnidhar Basumatari
- (6) Shri Tha Kiruttinan
- (7) Shri Shrikishan Modi
- (8) Shri Phool Chand Verma
- (9) Shri Bhaoosahaib Dhamankar (Speech unfinished)

The discussion was not concluded.

# 9. Motion Re: Ninth Report of Committee on Private Members' Bills and Resolutions

Shri Amarnath Vidyalankar moved the following motion:—

"That this House do agree with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th March, 1972."

The motion was adopted.

#### 10. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 1972 (Insertion of new article 63A and omission of article 64, etc.) by Dr. Mahipatray Mehta.
- (2) The Chartered Accountants (Amendment) Bill, 1972 (Amendment of sections 2, 5, etc.) by Shri R. P. Ulaganambi.
- (3) The Factories (Amendment) Bill, 1972 (Insertion of new section 9A) by Shri S. C. Samanta.
  - (4) The Film Industry Workers Bill, 1972 by Shri S. C. Samanta.
- (5) The Indian Post Office (Amendment) Bill, 1972 (Amendment of section 68 and 69) by Shri S. C. Samanta.
- (6) The Constitution (Amendment) Bill, 1972 (Amendment of articles 59, 66, etc.) by Shri S. C. Samanta.
- (7) The Indian Penal Code (Amendment) Bill, 1972 (Substitution of section 153A) by Shrimati Subhadra Joshi.

#### 11. Private Member's Bill—Withdrawn

The Freedom Fighters (Appreciation of Services) Bill, 1971 by Shri Shibban Lal Saksena

Discussion on the motion for consideration of the Bill moved by Shri Shibban Lal Saksena and the amendment thereto moved on the 3rd December, 1971, continued.

The following Members took part in the debate:—

- (1) Shri M. C. Daga
- (2) Shri Ram Chandra Vikal
- (3) Shri Anant Prasad Dhusia
- (4) Dr. Kailas
- (5) Shri Ramavatar Shastri
- (6) Shri S. M. Banerjee
- (7) Swami Brahmanand
- (8) Dr. Govind Das Richhariya
- (9) Shri Darbara Singh
- (10) Shri Bhaoosahaib Dhamankar
- (11) Shri Vasantrao Purushottam Sathe
- (12) Shri Krishna Chandra Pant

Shri Shibban Lal Saksena replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri M. C. Daga was negatived.

The Bill was withdrawn by leave of the House.

#### 12. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1972 (Amendment of article 141 and insertion of new article 143A, etc.) by Shri C. M. Stephen.

The motion for consideration of the Bill was moved by Shri C. M. Stephen. His speech was not concluded.

The discussion on the Bill was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 18th March, 1972).

S. L. SHAKDHER, Secretary.

#### BULLETIN-PART I

(Brief Record of Proceedings)

Saturday, March 18, 1972 Phalguna 28, 1893 (Saka)

No. 108

11.05 A.M.

#### 1. Oath or Affirmation

SHRI CHANDRA MOHAN SINHA made and subscribed the oath in English and took his seat in the House.

#### 2. Paper laid on the Table

A copy of the Proclamation (Hindi and English versions) dated the 17th March, 1972 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 13th May, 1971 in relation to the State of Gujarat, published in Notification No. G.S.R. 103 (E) in Gazette of India dated the 17th March, 1972, was laid on the Table under article 356(3) of the Constitution.

#### 3. Statement re: Government Business

The Deputy Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 20th March, 1972.

#### 4. Motion Regarding Report of Select Committee

SHRI B. R. BHAGAT moved the following motion:-

"That this House do extend the time for the presentation of the Report of the Select Committee on the Bill to give effect to the Vienna Convention on Diplomatic Relations (1961) and to provide for matters connected therewith, upto the last day of the current session."

The motion was adopted.

#### 5. The Budget (Railways)—1972-73

General Discussion on the Budget (Railways) for 1972-73, continued. The following Members took part in the debate:—

- (1) Shri Bhaoosahib Dhamankar
- (2) Shri Surendra Mohanty
- (3) Pandit D. N. Tiwary

- (4) Shri Amrit Nahata
- (5) Shri H. M. Patel
- (6) Shri Narsingh Narain Pandey
- (7) Shrimati Jyotsna Chanda
- (8) Shri Mulki Raj Saini

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (9) Shri Shiv Shankar Prasad Yadav
- (10) Shri S. A. Kadar
- (11) Shri Anant Prasad Sharma
- (12) Shri Ramavatar Shastri
- (13) Shri Shankerrao Savant
- (14) Shri C. T. Dhandapani (Speech unfinished).

The discussion was not concluded. The House was adjourned for want of quorum.

3.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 20th March, 1972)

S. L. SHAKDHER, Secretary. ٠,

## BULLETIN-PART I

## [Brief Record of Proceedings]

Monday, March 20, 1972/Phalguna 30, 1893 (Saka)

#### No. 109

#### 11.01 A.M.

#### 1. Oath or Affirmation

Shri Karnesh Marak made and subscribed the affirmation in English and took his seat in the House.

#### 2. Starred Questions

Starred Questions Nos. 81, 82, 84, 86, 88—90 and 93—96 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 640—673, 675—700, 702—734, 736—782, 784—813 and 815—839 were laid on the Table.

## 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Final Report of the Direct Taxes Enquiry Committee.
- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.
- (3) A copy of the Delhi Motor Vehicles (Fifth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. F. 3(54)|71-TPT in Delhi Gazette dated the 30th November, 1971, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (4) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi for the year 1970-71, under sub-section (3) of section 14 of the National Co-operative Development Corporation Act, 1962.
- (5) A copy of the Mysore Co-operative Societies (Amendment) Act, 1972 (Hindi and English versions) (President's Act No. 1 of 1972) published in Gazette of India dated the 11th January, 1972, under sub-section (3) of section 3 of the Mysore State Legislature (Delegation of Powers) Act, 1971.

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
  - (i) (a) Review by the Government on the working of the Modern Bakeries (India) Limited, for the year 1965—67.
  - (b) Annual Report of the Modern Bakeries (India) Limited, for the year 1965—67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) (a) Review by the Government on the working of the Modern Bakeries (India) Limited, for the year 1967-68.
  - (b) Annual Report of the Modern Bakeries (India) Limited, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (iii) (a) Review by the Government on the working of the Modern Bakeries (India) Limited, for the year 1968-69.
  - (b) Annual Report of the Modern Bakeries (India) Limited, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (iv) (a) Review by the Government on the working of the Modern Bakeries (India) Limited, for the year 1969-70.
  - (b) Annual Report of the Modern Bakeries (India) Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (6) above.
- (8) A copy each of the following Mysore Government Notifications under section 246 of the Mysore Village Panchayats and Local Boards Act, 1959, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore:—
  - (i) The Mysore Panchayats and Taluk Boards Employees (Recruitment and Conditions of Service) (Amendment) Rules, 1971, published in Notification No. G.S.R. 76 in Mysore Gazette dated the 24th March, 1971.
  - (ii) The Mysore Panchayats and Taluk Boards Employees (Recruitment and Conditions of Service) (Amendment) Rules, 1971, published in Notification No. G.S.R. 141 in Mysore Gazette dated the 4th June, 1971.
  - (iii) Explanatory Notes about the above Notifications.
- (9) A statement explaining the reasons for not laying the Hindi versions of the Notifications mentioned at (8) above.
- (10) A statement showing reasons for delay in laying the Notifications mentioned at (8) above.
- (11) A copy each of the following papers (Hindi and English versions) under article 356(3) of the Constitution:—

- (i) Proclamation dated the 19th March, 1972 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 9th March, 1972 in relation to the State of Bihar, published in Notification No. G.S.R. 19, (E) in Gazette of India dated the 19th March, 1972.
- \*(ii) Proclamation dated the 20th March, 1972 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 21st January, 1972 in relation to the State of Manipur, published in Notification No. G.S.R. 198(E) in Gazette of India dated the 20th March, 1972.
- \*(iii) Proclamation dated the 20th March, 1972 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 29th June, 1971 in relation to the State of West Bengal, published in Notification No G.S.R. 199(E) in Gazette of India dated the 20th March, 1972.

## 5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1972, passed by Lok Sabha on the 15th March, 1972.
  - (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1972, passed by Lok Sabha on the 15th March, 1972.

# 6. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Sardar Buta Singh presented the Sixth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on action taken by Government on the recommendations contained in their Twelfth Report (Fourth Lok Sabha) on the erstwhile Ministry of Petroleum and Chemicals and Mines and Metals (Department of Petroleum)—Reservations for Scheduled Castes and Scheduled Tribes in Gauhati Oil Refinery.

## \*\*7. Statement by Prime Minister

The Prime Minister made a statement on her recent visit to Bangladesh. She also laid on the Table a copy each of (i) the Treaty of Friendship, Cooperation and Peace between the People's Republic of Bangladesh and Republic of India and (ii) the Joint Declaration of the Prime Ministers of India and Bangladesh, signed at Dacca on the 19th March, 1972.

#### 8. The Budget (Railways)—1972-73

General Discussion on the Budget (Railways) for 1972-73, continued.

<sup>\*</sup>Laid at 2.05 P.M.

<sup>\*\*</sup>Made at 12.45 P.M.

The following Members took part in the debate:-

- (1) Shri Janaki Ballav Patnaik
- (2) Dr. Govind Das Richhariya
- (3) Shri K. Ramakrishna Reddy

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (4) Shri Ram Chandra Vikal
- (5) Shri R. R. Sharma (6) Shri B. K. Daschowdhury
- (7) Shri Tarun Gogoi
- (8) Shri C. T. Dhandapani
- (9) Shri Bishwanath Roy
- (10) Shri Ramsahai Pandey
- (11) Shri Ramachandran Kadannappalli
- (12) Shri Jagdish Narain Mandal
- (13) Shri Ram Dhan
- (14) Shri Rajdeo Singh
- (15) Shri Arvind Netam
- (16) Shri Hukam Chand Kachwai
- (17) Dr. Kailas
- (18) Shri Jyotirmoy Bosu

Shri K. Hanumanthaiya replied to the debate.

The discussion was concluded.

## 9. The Budget (Railways) 1972-73—Demands for Grants on Account

All the Demands for Grants on Account Nos. 1 to 11, 11A and 12 to 16 in respect of the Budget (Railways) for 1972-73, as shown under column 3 of the printed List of Demands for Grants on Account (Railways) for 1972-73, were voted in full.

#### 10. Government Bill-Introduced

The Appropriation (Railways) Vote on Account Bill, 1972.

#### 11. Government Bill-Passed

The Appropriation (Railways) Vote on Account Bill, 1972

The motion for consideration of the Bill was moved by Shri K. Hanumanthaiya.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Hanuman. thaiya.

The motion was adopted and the Bill was passed.

#### 12. The Eudget (General)—1972-73

General Discussion on the Budget (General) for 1972-73, commenced.

Shri Samar Mukherjee took part in the debate. His speech was not concluded.

The discussion was not concluded. 6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st March, 1972)

S. L. SHAKDHER, Secretary.

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#### BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, March 21, 1972/Chaitra 1, 1894 (Saka)

No. 110

11.01 A.M.

#### 1. Oath or Affirmation

Shri Muhammed Khuda Bukhsh made and subscribed the oath in English and took his seat in the House.

#### 2. Starred Questions

Starred Questions Nos. 101, 103, 104, 106, 108, 109, 111, 114, 117 and 119 were orally answered. Replies to Starred Questions Nos. 102, 105, 107, 110, 113, 115, 116, 118 and 120 were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 840—845, 847—855, 857—859, 861—919, 921—966 and 968—976 were laid on the Table.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 169 of the Representation of the People Act, 1951:—
  - (i) The Conduct of Elections (Fourth Amendment) Rules 1971, published in Notification No. S.O. 5573 in Gazette of India dated the 23rd December, 1971.
  - (ii) The Conduct of Elections (Amendment) Rules, 1972, published in Notification No. S.O. 70(E) in Gazette of India dated the 28th January, 1972.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 9 of the Representation of the People Act, 1950:—
  - (i) S.O. 5006 published in Gazette of India dated the 28th October, 1971 making certain corrections in Schedule VIII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Madhya Pradesh.

- (ii) S.O. 5240 published in Gazette of India dated the 24th November, 1971 making certain corrections and amendments in Schedule XI to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Mysore.
- (iii) S.O. 5251 published in Gazette of India dated the 29th November, 1971 making certain corrections and amendments in Schedule IV to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Gujarat.
- (iv) S.O. 5359 published in Gazette of India dated the 3rd December, 1971 making certain amendments in Schedule I to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Andhra Pradesh.
- (v) S.O. 32(E) published in Gazette of India dated the 14th January, 1972 making certain amendments in Schedule VI to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Jammu and Kashmir.
- (3) A copy each of the following papers (Hindi and English versions) under article 356(3) of the Constitution:—
  - (i) Proclamation dated the 20th March, 1972 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 27th March, 1971 in relation to the State of Mysore, published in Notification No. G.S.R. 200(E) in Gazette of India dated the 20th March, 1972.
  - (ii) Proclamation dated the 20th March, 1972 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 21st January, 1972 in relation to the State of Tripura, published in Notification No. G.S.R. 201(E) in Gazette of India dated the 20th March, 1972.
- (4) A copy of the Post Office Savings Banks (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 281 in Gazette of India dated the 11th March, 1972, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.
- (5) A copy of the Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Railways), under article 151(1) of the Constitution.
- (6) A copy of Appropriation Accounts, Railways, for 1970-71, Part I—Review.
- (7) A copy of Appropriation Accounts, Railways for 1970-71, Part II—Detailed Appropriation Accounts.
- (8) A copy of Block Accounts (including Capital Statements Comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1970-71.

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- (9) A copy of the following Reports of the Comptroller and Auditor General of India under article 151(1) of the Constitution:—
  - (i) Report (Hindi version), Central Government (Commercial) for the year 1969-70 consisting of the following parts:—
    - (a) Part I-Introduction.

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- (b) Part II—Appraisal of the working of the Mogul Line Limited.
- (c) Part III—Appraisal of the working of the National Projects Construction Corporation Limited.
- (d) Part IV—Appraisal of the working of the National Newsprint and Paper Mills Limited.
- (e) Part V-Instrumentation Limited.
- (ii) Hindi version of Audit Report (Commercial) 1970 consisting of the following parts:—
  - (a) Part I-Introduction.
  - (b) Part II—Comprehensive appraisal on the working of the National Building Construction Corporation.
  - (c) Part III—Comprehensive appraisal on the working of the Shipping Corporation of India Limited.
  - (d) Part IV—Comprehensive appraisal on the working of the National Mineral Development Corporation Limited.
  - (e) Part V—Comprehensive appraisal on the working of the Heavy Electricals (India) Limited.
- (10) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation and Audit Report on the accounts thereof for the year 1969-70, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
- (11) A copy of the Budget Estimates (Hindi and English versions) of the Damodar Valley Corporation for the year 1972-73, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.

## 5. Messages from Rajya Sabha

- · Secretary reported the following messages from Rajya Sabha:-
  - (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1972, passed by Lok Sabha on the 16th March, 1972.
  - (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1972, passed by Lok Sabha on the 16th March, 1972.
  - (iii) That at its sitting held on the 18th March, 1972, Rajya Sabha passed the Armed Forces (Assam and Manipur) Special Powers (Amendment) Bill, 1972.

## 6. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Armed Forces (Assam and Manipur) Special Powers (Amendment) Bill, 1972, as passed by Rajya, Sabha.

## 7. The Budget (General)—1972-73

General Discussion on the Budget (General) for 1972-73, continued. The following Members took part in the debate:—

- (1) Shri Samar Mukherjee
- (2) Shri Chintamani Panigrahi
- (3) Shri Krishnan Manoharan (Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)
- (4) Shri N. K. P. Salve
- (5) Shri Indrajit Gupta
- (6) Shrimati Subhadra Joshi
- (7) Sardar Swaran Singh Sokhi
- (8) Shri Virendra Agarwala
- (9) Shri Biswanarayan Shastri
- (10) Shri Nageshwar Dwivedi
- (11) Swami Brahmanand
- (12) Shri Narain Chand Parashar
- (13) Shri G. C. Dixit
- (14) Shri Sheo Pujan Shastri
- (15) Shri Annasaheb Gotkhinde

The discussion was not concluded.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd March, 1972).

S. L. SHAKDHER, Secretary.

# BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, March 22, 1972/Chaitra 2, 1894 (Saka)

#### No. 111

#### 11 A.M.

#### 1. Oath or Affirmation

Shri Giridhar Gomango made and subscribed the oath in English and took his seat in the House.

# 2. Starred Questions

Starred Questions Nos. 122, 123, 125, 126, 128—131 and 139 were orally answered. Replies to remaining questions were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Questions Nos. 977—1010, 1012—1015, 1017, 1019—1040, 1043—1093, 1095 and 1096 were laid on the Table.

# 4. Calling Attention

Shri Prasannbhai Mehta called the attention of the Minister of Foreign Trade to the situation arising out of the reported lack of sale of cotton in Gujarat and some other States due to imposition of stock credit and contract controls.

The Deputy Minister of Foreign Trade made a statement in regard thereto.

#### 5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Central Commissions of Inquiry (Procedure) Amendment Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 198 in Gazette of India dated the 19th February, 1972, under sub-section (3) of section 12 of the Commissions of Inquiry Act, 1952.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Fifteenth Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1688 in Gazette of India dated the 13th November, 1971.

(iii) The Sixth Amendment of 1971 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1792 in Gazette of India dated the 4th December, 1971.

- (iv) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1971, published in Notification No. G.S.R. 1793 in Gazette of India dated the 4th December, 1971.
- (v) The All India Services (Death cum Retirement Benefits) Second Amendment Rules, 1971, published in Notification No. G.S.R. 1905 in Gazette of India dated the 18th December, 1971.
- (vi) The Indian Administrative Service (Pay) Eighteenth Amendment Rules, 1971, published in Notification No. G.S.R. 1944 in Gazettee of India dated the 25th December, 1971.
- (vii) The Indian Administrative Service (Pay) (Seventeenth Amendment) Rules, 1971, published in Notification No. G.S.R. 1945 in Gazette of India dated the 25th December, 1971.
- (viii) The Indian Administrative Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 1971, published in Notification No. G.S.R. 1946 in Gazette of India dated the 25th December, 1971.
- (ix) The Indian Administrative Service (Pay) Sixteenth Amendment Rules, 1971, published in Notification No. G.S.R. 1947 in Gazette of India dated the 25th December, 1971.
- (x) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1971, published in Notification No. G.S.R. 1956 in Gazette of India dated the 21st December, 1971.
- (xi) The All India Services (Joint Cadre) Rules, 1972, published in Notification No. G.S.R. 22(E) in Gazette of India a dated the 11th January, 1972.
- (xii) The Indian Administrative Service (Pay) First Amendment Rules, 1972, published in Notification No. G.S.R. 26(E) in Gazette of India dated the 13th January, 1972.

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- (xiii) G.S.R. 36(E) published in Gazette of India dated the 20th January, 1972 constituting for the States of Assam and Meghalaya a joint cadre of the Indian Administrative Service.
- (xiv) The Indian Administrative Service (Pay) Nineteenth Amendment Rules, 1971, published in Notification No. G.S.R. 37 in Gazette of India dated the 1st January, 1972.
- (xv) G.S.R. 37(E) published in Gazette of India dated the 20th January, 1972 constituting for the States of Assam and Meghalaya a joint cadre of the Indian Police Service.
- (xvi) The Indian Police Service (Pay) Seventh Amendment Rules, 1972, published in Notification No. G.S.R. 38 in Gazette of India dated the 1st January, 1972.

- (xvii) G.S.R. 38(E) published in Gazette of India dated the 20th January, 1972 constituting for the States of Manipur and Tripura a joint cadre of the Indian Administrative Service.
- (xviii) G.S.R. 39(E) published in Gazette of India dated the 20th January, 1972 constituting for the States of Manipur and Tripura a joint cadre of the Indian Police Service.
- (xix) G.S.R. 40(E) published in Gazette of India dated the 20th January, 1972 constituting for all the Union territories a joint cadre of the Indian Administrative Service.
- (xx) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1972, published in Notification No. G.S.R. 41(E) in Gazette of India dated the 20th January, 1972.
- (xxi) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 1972, published in Notification No. G.S.R. 42(E) in Gazette of India dated the 20th January, 1972.
- (xxii) The Indian Administrative Service (Pay) Third Amendment Rules, 1972, published in Notification No. G.S.R. 43(E) in Gazette of India dated the 20th January, 1972.
- (xxiii) The Indian Police Service (Pay) Amendment Rules, 1972, published in Notification No. G.S.R. 44(E) in Gazette of India dated the 20th January, 1972.
- (xxiv) The Indian Police Service (Pay) First Amendment Rules, 1972, published in Notification No. G.S.R. 116 in Gazette of India dated the 22nd January, 1972.
- (3) A copy of the Central Industrial Security Force (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 444 in Gazette of India dated the 5th February, 1972, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (4) (i) A copy of the Annual Report (Part I) of the Registrar of Newspapers for India on Press in India, 1971.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.
- (5) A copy of the University Grants Commission (Disqualification, Retirement and Conditions of Service of Members) Amendment Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 597 in Gazette of India dated the 19th February, 1972 under sub-section (3) of section 25 of the University Grants Commission Act, 1956.

# 6. Resignation by Member

The Speaker informed the House that Shri P. C. Sethi, an elected Member from Indore constituency of Madhya Pradesh, had resigned his seat in Lok Sabha with effect from the 22nd March, 1972.

# 7. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Tenth Report of the Committee on Private Members' Bills and Resolutions.

# 8. Report of Committee on Petitions

Shri Anant Prasad Sharma presented the Second Report of the Committee on Petitions.

# 9. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes—Laid on the Table

Sardar Buta Singh laid on the Table the Report of Study Tour of Study Group I of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Bhopal, Nagpur, Bhilai, Rourkela and Calcutta, in February, 1972.

# 10. The Budget (General)-1972-73

General Discussion on the Budget (General) for 1972-73, continued.

The following Members took part in the debate:-

- (1) Shrimati Sheela Kaul
- (2) Shri Surendra Mohantv
- (3) Shri K. Gopal

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (4) Shri Madhu Dandavate
- (5) Shri Subodh Hansda
- (6) Shri S. A. Shamim
- (7) Shri B. P. Maurya
- (8) Shri Y. S. Mahajan
- (9) Shri M. M. Joseph
- (10) Shri Chapalendu Bhattacharyya
- (11) Shri Bhogendra Jha
- (12) Shri Rajaram Shastri
- (13) Shri S. A. Kader
- (14) Shrimati Mukul Banerji
- (15) Shri Sat Pal Kapur
- (16) Shri K. Balakrishnan
- (17) Shri A. K. M. Ishaque
- (18) Shri Rudra Pratap Singh
- (19) Shri Nathuram Mirdha
- (20) Shri Vasantrao Purushottam Sathe (Speech unfinished).

The discussion was not concluded.

#### 6. P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th March, 1972) .

S. L. SHAKDHER, Secretary.

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# BULLETIN-PART I

[Brief Record of Proceedings]

Friday, March 24, 1972/Chaitra 4, 1894 (Saka)

#### No. 112

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 141, 145, 146, 149, 151, 152, 154, 155 and 157 were orally answered. Replies to remaining questions were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1097—1127, 1129—1208, 1210—1238 and 1240—1245 were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. S.R.O. 1-E (Hindi and English versions) published in Gazette of India dated the 12th January, 1972, issued under sub-section (1) of section 3 of the Naval and Aircraft Prize Act, 1971.
- (2) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1972 (Hindi and English versions) published in Notification No. S.R.O. 69 in Gazette of India dated the 11th March, 1972, under section 185 of the Navy Act, 1957.
- (3) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with statement of assets and liabilities, profit and loss account and Auditor's Report for the year 1970-71 published in Notification No. F. 6 (10)|71-Fin. (Genl.) in Delhi Gazette dated the 1st February, 1972, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951.
- (4) A copy of the Central Excise (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 252 in Gazette of India dated the 26th February, 1972, under section 38 of the Central Excises and Salt Act, 1944.
- (5) A copy of the Income-tax (Certificate Proceedings) Amendment Rules, 1971 (Hindi and English versions) published in

- Notification No. S.O. 5595 in Gazette of India dated the 30th December, 1971, under section 296 of the Income-tax Act, 1961.
- (6) A copy of the Delhi Sales Tax (First Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. F. 4(12) |71-Fin.(G) in Delhi Gazette dated the 10th February, 1972, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 111 published in Gazette of India dated the 15th January, 1972 together with an explanatory memorandum.
  - (ii) G.S.R. 169 published in Gazette of India dated the 5th February, 1972 together with an explanatory memorandum.
  - (iii) G.S.R. 271 published in Gazette of India dated the 4th March, 1972 together with an explanatory memorandum.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) S.O. 1(E) published in Gazette of India dated the 1st January, 1972, S.O. 79(E) published in Gazette of India dated the 1st February, 1972, and S.O. 171(E) published in Gazette of India dated the 1st March, 1972, together with an explanatory memorandum.
  - (ii) G.S.R. 92(E) published in Gazette of India dated the 1st March, 1972 together with an explanatory memorandum.
  - (iii) S.O. 301 published in Gazette of India dated the 8th January, 1972 together with an explanatory memorandum.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:—
  - (i) S.O. 178(E) published in Gazette of India dated the 7th March, 1972.
  - (ii) S.O. 179(E) published in Gazette of India dated the 8th March, 1972.
- (10) A copy of the Petroleum (Storage) Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 8(E) in Gazette of India dated the 3rd January, 1972, under subsection (6) of section 3 of the Essential Commodities Act, 1955.
- (11) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

#### Fourth Lok Sabha

- (i) Statement No. XXXVII—Fourth Session, 1968.
- (ii) Statement No. XXX-Fifth Session, 1968.

- (iii) Statement No. XXIII—Sixth Session, 1968.
- (iv) Statement Nos. XXIX and XXX—Seventh Session, 1969.
- (v) Statement No. XIX-Eighth Session, 1969.
- (vi) Statement Nos. XVII and XVIII—Ninth Session, 1969.
- (vii) Statement Nos. XIX and XX-Tenth Session, 1970.
- (viii) Statement Nos. X and XI-Eleventh Session, 1970.
- (ix) Statement No. IX and X-Twelfth Session, 1970.

#### Fifth Lok Sabha

- (x) Statement No. VI-First Session, 1971.
- (xi) Statement Nos. VII, VIII, IX, X and XI-Second Session, 1971.
- (xii) Statement Nos. II and III—Third Session, 1971.
- (12) A copy of the Interim Report (Hindi and English versions) of the Committee on Unemployment, on Some Short-term Measures for Employment.

# 4. Message from Rajya Sabha

Secretary reported a message from Rajya Sahba that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Vote on Account Bill, 1972, passed by Lok Sabha on the 20th March, 1972.

# 5. The Budget (General)-1972-73.

General Discussion on the Budget (General) for 1972-73, continued.

The following Members took part in the debate:-

- (1) Shri Vasantrao Purushottam Sathe
- (2) Shri Atal Bihari Vajpavee

(Lok Sabha adjourned at 1 p.m. and re-assembled at 2.05 p.m.)

- (3) Shri Nawal Kishore Sinha
- (4) Shri H. M. Patel
- (5) Shri S. R. Damani
- (6) Shri Jyotirmoy Bosu
- (7) Shri K. R. Ganesh (Speech unfinished).

The discussion was not concluded.

# 6. Motion Re: Tenth Report of Committee on Private Members' Bills and Resolutions

Shri Ramavatar Shastri moved the following motion:-

"That this House do agree with the Tenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd March, 1972."

The motion was adopted.

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# 7. Private Member's Resolution-Withdrawn

Discussion on the following Resolution moved by Shri Bibhuti Mishra and the amendments thereto moved on the 10th December, 1971, continued:—

"This House urges upon the Government to take effective measures immediately to remove unemployment among the educated and uneducated people."

The following Members took part in the debate:-

- (1) Shri M. C. Daga
- (2) Shri S. M. Banerjee
- (3) Shri Yamuna Prasad Mandal
- (4) Shri Narsingh Narain Pandey
- (5) Dr. Laxminarayan Pandeya
- (6) Shri Nawal Kishore Sharma
- (7) Shri M. R. Gopal Reddy
- (8) Shri Balgovind Verma 🕶

Shri Bibhuti Mishra replied to the debate.

The amendments moved by Shri C. K. Chandrappan were negatived.

The Resolution was withdrawn by leave of the House.

#### 8. Private Member's Resolution—Under Consideration

Shri Indrajit Gupta moved the following Resolution:-

"This House is of opinion that in the interests of overcoming industrial stagnation, developing self-reliance and expanding social justice for the working class, the Government of India should immediately adopt a new industrial relations and labour policy ensuring rights of trade union recognition, collective bargaining without third-party interference, removal of curbs on the right to strike and effective workers' control over production at different levels."

Three amendments were moved by Shri M. C. Daga.

The following Members took part in the debate:-

- (1) Shri C. M. Stephen
- (2) Shri Chintamani Panigrahi
- (3) Shri M. C. Daga (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 25th March, 1972)

S. L. SHAKDHER, Secretary.

#### BULLETIN-PART I

# [Brief Record of Proceedings]

Saturday, March 25, 1972/Chaitra 5, 1894 (Saka)

# No. 113

#### 11.01 A.M.

#### 1. Paper Laid on the Table

A statement (Hindi and English versions) on differential interest rates on advances by Public Sector Banks was laid on the Table.

#### 2. Assent to Bills

Secretary laid on the Table following four Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Appropriation Bill, 1972.
- (2) The Appropriation (No. 2) Bill, 1972.
- (3) The Appropriation (Railways) Bill, 1972.
- (4) The Appropriation (Railways) No. 2 Bill, 1972.

#### 3. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 28th March, 1972.

#### 4. Government Bill-Introduced

The Marine Products Export Development Authority Bill, 1972.

# 5. The Budget (General)—1972-73

General Discussion on the Budget (General) for 1972-73 continued.

The following Members took part in the debate:-

- (1) Shri K. R. Ganesh
- (2) Shri M. S. Sanjeevi Rao
- (3) Shri Birender Singh Rao
- (4) Shri B. R. Kavade
- (5) Shri Syed Ahmed Aga
- (6) Shri Mohan Swarup
- (7) Shri M. S. Sivasamy
- (8) Shri P. V. G. Raju

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2 P.M.)

- (9) Shri Chandulal Chandrakar
- (10) Dr. Henry Austin

- (11) Shri Chandrika Prasad
- (12) Shri S. N. Singh
- (13) Shri M. R. Gopal Reddy
- (14) Shri Dharamrao Sharanappa Afzalpurkar
- (15) Shri D. D. Desai
- (16) Shri Varkey George
- (17) Shri Banamali Patnaik
- (18) Shri Partap Singh
- (19) Shri C. D. Gautam
- (20) Shri Krishna Chandra Pandey
- (21) Shri Shashi Bhushan
  - (22) Shri Narendra Singh Bisht
  - (23) Shri Ramavatar Shastri
  - (24) Shri G. P. Yadav.

Shri Y. B. Chavan replied to the debate.

The discussion was concluded.

# 6. The Budget (General) 1972-73-Demands for Grants on Account

All the Demands for Grants on Account Nos. 1 to 137 in respect of the Budget (General) for 1972-73, as shown under column 3 of the printed List of Demands for Grants on Account (General) for 1972-73, were voted in full.

#### 7. Government Bill-Introduced

The Appropriation (Vote on Account) Bill, 1972.

#### 8. Government Bill—Passed

The Appropriation (Vote on Account) Bill, 1972

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Y. B. Chavan.

The motion was adopted and the Bill was passed.

#### 5.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday the 28th March, 1972).

S. L. SHAKDHER, Secretary.

## BULLETIN-PART I

# [Brief Record of Proceedings]

Tuesday, March 28, 1972/Chaitra 8, 1894 (Saka)

# No. 114

11 A.M.

#### 1. Oath or Affirmation

Shri Biren Engti made and subscribed the oath in English and took his seat in the House.

# 2. Starred Questions

Starred Questions Nos. 161, 163—165, 168, 174, 176, 177, 179 and 180 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 1246—1359, 1361—1390 and 1392—1398 were laid on the Table.

# 4. Calling Attention

Shri Narsingh Narain Pandey called the attention of the Minister of Foreign Trade to the reported discontentment among handloom and powerloom weavers in Uttar Pradesh on account of high yarn price, non-availability of financial assistance from nationalised banks and non-disposal of accumulated stock.

The Deputy Minister of Foreign Trade made a statement in regard thereto.

# 5. Papers Laid on the Table

- The following papers were laid on the Table:—
  - (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
    - (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1970-71.
    - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A copy of the Food Corporations (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 78(E) in Gazette of India dated the 15th February, 1972, under sub-section (3) of section 44 of the Food Corporations Act. 1964.
- (3) A copy of the Sugar (Control) Third Amendment Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 100 in Gazette of India dated the 8th January, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Coffee Act, 1942:—
  - (i) The Coffee Board Servants (Conduct) First Amendment Rules, 1972, published in Notification No. G.S.R. 183 in Gazette of India dated the 12th February, 1972.
  - (ii) The Coffee (Amendment) Rules, 1972, published in Noti- + fication No. G.S.R. 227 in Gazette of India dated the 19th February, 1972.
  - (iii) The Coffee (Second Amendment) Rules, 1972, published in Notification No. G.S.R. 289 in Gazette of India dated the 11th March, 1972.
- (5) A copy of the Cardamom (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 194 in Gazette of India dated the 19th February, 1972, under subsection (3) of section 33 of the Cardamom Act, 1965.

# 6. Statement by Minister

The Minister of State for Education and Social Welfare laid on the Table a statement on strike at the Indian Institute of Technology, Kanpur.

# 7. Matter Under Rule 377

Shri Samar Guha raised a matter regarding the publication in the press on the 23rd March, 1972 of a notice issued by the Commissioner of Income-tax in respect of income-tax arrears of certain persons.

The Minister of State for Finance made a statement on the subject.

# 8. Government Bills Passed

(i) The Armed Forces (Assam and Manipur) Special Powers (Amendment) Bill, 1972. as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Krishna Chandra Pant.

'The following Members took part in the debate:-

- (1) Shri Biren Dutta
- (2) Shri S. M. Banerjee

(Lok Sabha adjourned at 1.05 P.M. and re-assembled to 2 P.M.)

(3) Shri S. D. Somasundaram

- (4) Dr. Laxminarayan Pandeya
- (5) Shri A. Kevichusa.

Shri Krishna Chandra Pant replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 69; Noes. 24. The motion for consideration was accordingly adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The following Members took part in the debate:-

- (1) Shri Samar Guha
- (2) Shri Paokai Haokip
- (3) Shri Jagannathrao Joshi
- (4) Shri Dinesh Chandra Goswami
- (5) Shri Ramavatar Shastri
- (6) Shri Krishna Chandra Pant

The motion was adopted and the Bill was passed.

(ii) The Aircraft (Amendment) Bill, 1971

The motion for consideration of the Bill was moved by Dr. Karan Singh.

The following Members took part in the debate:-

- (1) Shri Dinesh Joarder
- (2) Shri Sarjoo Pandey
- (3) Shri S. N. Singh
- (4) Shri T. S. Latchumanan
- (5) Shri Rudra Pratap Singh
- (6) Shri R. V. Bade
- (7) Shri Ramsahai Pandey

Dr. Karan Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 12 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Karan Singh.

The following Members took part in the debate:-

- (1) Shri Jharkhande Rai
- (2) Shri S. M. Banerjee

- (3) Shri Jagannathrao Joshi
- (4) Shri C. M. Stephen
- (5) Shrimati Sheela Kaul
- (6) Shri Virbhadra Singh
- (7) Dr. Karan Singh

The motion was adopted and the Bill, as amended, was passed.

# 9. Government Bill-Under Consideration

The Marine Products Export Development Authority Bill, 1972

The motion for consideration of the Bill was moved by Shri A. C. George.

An amendment for reference of the Bill to a Select Committee was moved by Shri S. N. Singh.

The following Members took part in the debate:-

- (1) Shri Madhuryya Haldar
- (2) Shri C. M. Stephen
- (3) Shri Ramavatar Shastri
- (4) Dr. Henry Austin
- (5) Shri Jagannathrao Joshi
- (6) Shri Ramachandran Kadannappalli (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th March, 1972)

S. L. SHAKDHER, Secretary.

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#### BULLETIN-PART I

# [Brief Record of Proceedings]

Wednesday, March 29, 1972/Chaitra 9, 1894 (Saka)

# No. 115

11.01 A.M.

#### 1. Starred Questions

Starred Questions Nos. 181, 183—186, 191, 192, 194, 195, 197 and 199 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1399—1421, 1423—1455, 1457—1471 and 1473—1496 were laid on the Table.

# 3. Calling Attention

Shri R. K. Sinha called the attention of the Minister of External Affairs to the reported disclosure made by the B.B.C. about the resumption of nun-running from Kerala to Europe.

The Minister of External Affairs made a statement in regard thereto. He also laid on the Table a copy of the Report on the inquiry held regarding alleged sale of girls to European Church organisations.

#### 4. Matter Under Rule 377

Shri S. M. Banerjee raised a matter regarding strike of textile workers of Swadeshi Cotton Mills and J.K. Cotton and Spinning Mills, Kanpur on the bonus issue.

The Minister of Labour and Rehabilitation made a statement on the subject.

# 5. l'apers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Second Amendment of 1972 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 197 in Gazette of India dated the 19th February, 1972.
  - (ii) The Indian Civil Service Provident Fund (First Amendment) Rules, 1972, published in Notification No. G.S.R. 231 in Gazette of India dated the 19th February, 1972.

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- (iii) The Indian Civil Service (Non-European Members) Provident Fund First Amendment Rules, 1972, published in Notification No. G.S.R. 232 in Gazette of India dated the 19th February, 1972.
- (iv) The Secretary of States' Services (General Provident Fund)
  First Amendment Rules, 1972, published in Notification
  No. G.S.R. 233 in Gazette of India dated the 19th February,
  1972.
- (v) The All India Services (Provident Fund) First Amendment Rules, 1972, published in Notification No. G.S.R. 234 in Gazette of India dated the 19th February, 1972.
- (vi) The All India Services (Commutation of Pension) (Amendment) Regulations, 1972, published in Notification No. G.S.R. 235 in Gazette of India dated the 19th February, 1972.
- (vii) The All India Services (Provident Fund) Second Amendment Rules, 1972, published in Notification No. G.S.R. 249 in Gazette of India dated the 26th February, 1972.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952:—
  - (i) The Ministers' (Allowances, Medical Treatment and other Privileges) Second Amendment Rules, 1971, published in Notification No. G.S.R. 1912 in Gazette of India dated the 20th December. 1971.
  - (ii) The Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1972, published in Notification No. G.S.R. 68(E) in Gazette of India dated the 2nd February, 1972.
- (3) A copy of Notification No. S.O. 877 (Hindi and English versions) published in Gazette of India dated the 11th March, 1972, under sub-section (3) of section 139 of the Border Security Force Act, 1968.

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#### 6. Government Bill-Introduced

The Contingency Fund of India (Amendment) Bill, 1972.

#### 7. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Contingency Fund of India (Amendment) Ordinance, 1972, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

#### S. Government Bill-Introduced

The Indian Copper Corporation (Taking Over of Management) Bill, 1972.

#### 9. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Indian Copper Corporation (Taking over of Management) Ordinance, 1972, was laid on the Table under rule 7(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

# 10. Government Bill-Introduced

The Delhi Cooperative Societies Bill, 1972.

# 11. Government Bill—Passed

The Marine Products Export Development Authority Bill, 1972

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 28th March, 1972, continued.

The following Members took part in the debate:-

- (1) Shri Ramachandran Kadannappalli
- (2) Shri S. D. Somasundaram
- (3) Shri Balakrishna Venkanna Naik
- (4) Shri S. N. Singh
- (5) Shri K. P. Unnikrishnan

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (6) Shri Bhaoosahaib Dhamankar
- (7) Shri D. K. Panda
- (8) Shri Shashi Bhushan

Shri A. C. George replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Shri S. N. Singh was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 9 was adopted, as amended.

' Clauses 10 to 34 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri A. C. George.

The following Members took part in the debate:-

- (1) Shri C. Janardhanan
- (2) Shri K. Suryanarayana
- (3) Shri A. C. George

The motion was adopted and the Bill, as amended, was passed.

# 12. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri O. V. Alagesan and seconded by Shri H. K. L. Bhagat and the amendments thereto moved on the 14th March, 1972, continued:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 13th March, 1972'."

The following Members took part in the debate:-

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Nawal Kishore Sharma
- (3) Shri Indulal Yajnik
- (4) Dr. Karni Singh
- (5) Shri Raja Kulkarni
- (6) Shri K. Baladhandayutham
- (7) Shri Md. Jamilurrahman
- (3) Shri Shibban Lall Saksena
- (9) Shri Shashi Bhushan (Speech unfinished).

The discussion was not concluded.

# 13. Statement by Minister

The Minister of Foreign Trade made a statement on the Trade Agreement between India and Bangladesh concluded on the 28th March, 1972. 5.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th March, 1972)

S. L. SHAKDHER.

Secretary.

# BULLETIN-PART I

# [Brief Record of Proceedings]

Thursday, March 30, 1972/Chaitra 10, 1894 (Saka)

#### No. 116

11.01 A.M.

# 1. Starred Questions

Starred Questions Nos. 201, 203, 205-208, 210-212 and 214 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1497-1524, 1526-1542, 1544-1563-1565-1603, 1605 and 1606 were laid on the Table.

# 3. Calling Attention

Shri C. M. Stephen called the attention of the Minister of Foreign Trade to the reported large scale closure of the coir spinning yards of Kerala and consequent unemployment of lakhs of workers and the shrinkage of coir products in the channel of export trade.

The Deputy Minister of Foreign Trade made a statement in regard thereto. He also laid on the Table a statement showing export figures of coir products during April, 1970—February, 1971 and April 1971— February, 1972.

# 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
  - (i) G.S.R. 306 published in Gazette of India dated the 11th March, 1972 together with an explanatory memorandum.
  - (ii) G.S.R. 328 published in Gazette of India dated the 18th March, 1972 together with an explanatory memorandum.
- (2) A copy of Notification No. G.S.R. 196(E) (Hindi and English versions) published in Gazette of India dated the 18th March, 1972, under sub-section (3) of section 8 of the Inland Air Travel Tax Act, 1971.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excise and Salt Act, 1944:---
  - (i) The Central Excise (Third Amendment) Rules, 1972, pub-

IP.T.O. 11

- lished in Notification No. G.S.R. 301 in Gazette of India dated the 11th March, 1972.
- (ii) The Central Excise (Fourth Amendment) Rules, 1972, published in Notification No. G.S.R. 304 in Gazette of India dated the 11th March, 1972.
- (4) A copy each of the following Notifications under sub-section (3) of section 114 of the Gold (Control) Act, 1968:—
  - (i) The Gold Control (Grant of Certificates) Amendment Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 128(E) in Gazette of India dated the 8th February, 1972.
  - (ii) S.O. 206(E) published in Gazette of India dated the 17th March, 1972 containing corrigendum to the English version of Notification No. S.O. 128(E) dated the 8th February, 1972.
- (5) A copy of the Wealth-tax (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 165(E) in Gazette of India dated the 25th February, 1972, under subsection (4) section 46 of the Wealth-tax Act, 1957.
- (6) A copy of the Gift-tax (Amendment) Rules, 1972 (Hindi and Engli.n versions) published in Notification No. S.O. 166(E) in Gazette of India dated the 25th February, 1972, under subsection (4) of section 46 of the Gift-tax Act, 1958.
- (7) A copy of the Companies (Profits) Surtax (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 167(E) in Gazette of India dated the 25th February, 1972, under sub-section (3) of section 25 of the Companies (Profits) Sur-tax Act, 1964.
- (8) A copy of the Income-tax (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 175(E) in Gazette of India dated the 6th March, 1972, under section, 296 of the Income-tax Act, 1961.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Rehabititation Industries Corporation Limited, Calcutta, for the year 1970-71.
  - (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1970-71 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
- (10) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) (a) Review (Hindi and English versions) by the Government on the working of the Tungabhadra Steel Products Limited, for the year 1970-71.

- (b) Annual Report of the Tungabhadra Steel Products Limited, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review (Hindi and English versions) by the Government on the working of the Neyvel Lignite Corporation Limited, for the year 1970-71.
- (b) Annual Report (Hindi and English versions) of the Neyveli Lignite Corporation Limited, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) A copy of the Annual Report (Hindi and English versions) on the working and administration of the Companies Act, 1956, for the year 1970-71, under section 638 of the said Act.
- (12) A copy of the Dock Workers (Advisory Committee) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 3 in Gazette of India dated the 1st January, 1972, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948.

# 5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1972, passed by Lok Sabha on the 25th March, 1972.

#### 6. Assent to Bill

Secretary laid on the Table the Appropriation (Railways) Vote on Account Bill, 1972 passed by the Houses of Parliament during the current session and assented to.

# 7. Report of Estimates Committee

Shri Aziz Imam presented the Sixteenth Report of the Estimates Committee regarding action taken by Government on the recommendations contained in their Hundred and Twenty-first Report (Fourth Lok Sabha) on the Ministry of Supply—Directorate General of Supplies and Disposals (Supplies Wing).

#### 8. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 3rd April, 1972.

#### 9. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri O. V. Alagesan and seconded by Shri H. K. L. Bhagat and the amendments thereto moved on the 14th March, 1972, continued:—

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 13th March, 1972'."

The following Members took part in the debate:-

- (1) Shri Shashi Bhushan
  - (2) Shri Samar Guha

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (3) Shri Chandrajit Yadav
- (4) Shri Dinen Bhattacharya
- (5) Shri Amarnath Vidyalankar
- (6) Shri T. S. Lakshmanan
- (7) Shri Hari Kishore Singh (Speech unfinished).

The discussion was not concluded.

# 19. Private Members' Bills-Introduced

- (1) The Practising Architects Bill, 1972 by Shri K. Lakkappa.
- (2) The Constitution (Amendment) Bill, 1972 (Amendment of articles 74, 75, etc.) by Shri A. K. Gopalan.
- (3) The Constitution (Amendment) Bill, 1972 (Amendment of Eighth Schedule) by Dr. Karni Singh.
- (4) The Price Control Bill, 1972 by Dr. Karni Singh.
- (5) The Constitution (Amendment) Bill, 1972 (Amendment of articles 19 and 39) by Dr. Karni Singh.
- (6) The Constitution (Amendment) Bill, 1972 (Amendment of Eighth Schedule) by Shri Rattanlal Brahman.

#### 11. Private Member's Bill-Withdrawn

The Constitution (Amendment) Bill, 1971 (Amendment of article 141 and insertion of new article 143A, etc.) by Shri C. M. Stephen

Shri C. M. Stephen concluded his speech on the motion for consideration of the Bill moved by him on the 17th March, 1972.

The following Members took part in the debate:-

- (1) Shri K. M. "Madhukar"
- (2) Shri R. R. Sharma
- (3) Shri Dinesh Joarder
- (4) Shri Niti Raj Singh Chaudhury

Shri C. M. Stephen replied to the debate.

The Bill was withdrawn by leave of the House.

# 12. Private Member's Bill-Under Consideration

The Indian Penal Code (Amendment) Bill, 1972 (Substitution of section 153A) by Shrimati Subhadra Joshi

The motion for consideration of the Bill was moved by Shrimati Subhadra Joshi.

The following Members took part in the debate:—

- (1) Shri Jagannathrao Joshi
- (2) Shri N. K. P. Salve
- (3) Shri Dinesh Joarder
- (4) Shri Darbara Singh (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd April, 1972)

S. L. SHAKDHER,

Secretary.

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### BULLETIN-PART I

# [Brief Record of Proceedings]

Monday, April 3, 1972/Chaitra 14, 1894 (Saka)

#### No. 117

#### 11 A.M.

# 1. Starred Questions

Starred Questions Nos. 221, 224, 225, 227, 228, 231, 232, 236 and 240 were orally answered. Replies to remaining questions were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1607—1646, 1648, 1650—1664, 1666—1685, 1687, 1689—1707, 1709—1758 and 1760—1804 were laid on the Table.

# 3. Calling Attention

Shri Ramavatar Shastri called the attention of the Minister of Finance to the reported disruption of the banking system in Andhra Pradesh since the 3rd March, 1972, following the agitation in Andhra Bank Ltd., State Bank of India and the Reserve Bank of India.

The Minister of State for Finance made a statement in regard thereto.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. S.O. 603 (Hindi and English versions) published in Gazette of India dated the 19th February, 1972, under section 10 of the National Highways Act, 1956.
- (2) A copy of the Import Trade Control Policy for the year 1972-73—Vol. I & II.
- (3) (i) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 619A of the Companies Act, 1956:—
  - (a) Annual Report of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the period ending 31st March, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) Annual Report of the Tamilnadu Agro-Industries Corporation Limited, Madras, for the year 1969-70 along with the

- Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) Annual Report of the Mysore State Agro-Industries Corporation Limited, Bangalore, for the year 1969-70 along with the Auditod Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1970-71 along with the Audited Accounts.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Reports mentioned at (a) to (c) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) G.S.R. 96(E) published in Gazette of India dated the 4th March, 1972.
  - (ii) The Southern States (Regulation of Export of Rice) Amendment Order, 1972, published in Notification No. G.S.R. 194(E) in Gazette of India dated the 17th March, 1972.
  - (iii) The Madras Coarse Grains (Export Control) Amendment Order, 1972, published in Notification No. G.S.R. 290 in Gazette of India dated the 11th March, 1972.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1969-70 along with the Audited Accounts.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (6) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore and the Statement of Accounts, for the year 1970-71.
- (7) A copy of the Annual Report (Hindi and English versions) of the Executive Committee of the Trustees of the Victoria Memorial Hall, Calcutta, for the year 1970-71, together with Audited Accounts.

#### 5. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri O. V. Alagesan and seconded by Shri H. K. L. Bhagat and the amendments thereto moved on the 14th March, 1972, continued:—

- "That an Address be presented to the President in the following terms:—
  - 'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been placed to deliver to both Houses of Parliament assembled together on the 13th March, 1972."

The following Members took part in the debate:-

- (1) Shri Hari Kishore Singh
- (2) Shri Mallikarjun

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (3) Shri Kushok Bakula
- (4) Shri Sudhakar Pandey
- (5) Shri Pratap Singh Negi
- (6) Shri Devendra Satpathy
- (7) Shri D. K. Panda
- (8) Shri Sukhdeo Prasad Verma
- (9) Shri Shyamnandan Mishra
- (10) Shri Amrit Nahata
- (11) Shri S. D. Somasundaram
- (12) Shri Achal Singh
- (13) Shri Inder J. Malhotra
- (14) Shri Ramsahai Pandey
- (15) Shri Ram Chandra Vikal
- (16) Shri Kartik Oraon
- (17) Shri Rudra Pratap Singh
- (18) Shri S. N. Singh

The discussion was not concluded.

# \*6. Report of Business Advisory Committee

Shri Raj Bahadur presented the Ninth Report of the Business Advisory Committee.

6.01 P.M.

(Lok Sabha adjouried till 11 A.M. on Tuesday, the 4th April, 1972).

S. L. SHAKDHER, Secretary.

<sup>\*</sup> Presented at 5.57 P.M.

# BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, April 4, 1972/Chaitra 15, 1894 (Saka)

No. 118

11 A.M.

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# 1. Starred Questions

Starred Questions Nos. 242—244, 247, 248, 251, 253 and 255—257 were orally answered. Replies to remaining questions were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1807-1964 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delimitation of Council Constituencies (Bihar) Amendment Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1967(E) in Gazette of India dated the 30th December, 1971, under sub-section (3) of section 13 of the Representation of the People Act, 1950.
- (2) Report (Hindi and English versions) of the Comptroller and Auditor General of India on the Appropriation Accounts of the Union Government (Posts and Telegraphs) for the year 1970-71, under article 151(1) of the Constitution.
- (3) A copy of Appropriation Accounts, Posts and Telegraphs, for the year 1970-71 (Hindi and English versions).
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1970-71.
  - (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1970-71.

- (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Annual Report (Hindi and English versions) on the working of the Cardamom Board for the year 1970-71.
- (6) A copy of the Annual Plan, 1972-73 (Hindi and English versions).

# 4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 30th March, 1972, Rajya Sabha passed the Administrators-General (Amendment) Bill, 1972.
- (ii) That at its sitting held on the 30th March, 1972, Rajya Sabha passed the Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1972.

# 5. Bills passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the following two Bills, as passed by Rajya Sabha:—

- (1) The Administrators-General (Amendment) Bill, 1972.
- (2) The Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1972.

# 6. Motion Re: Ninth Report of Business Advisory Committee

Shri Raj Bahadur moved the following motion:-

"That this House do agree with the Ninth Report of the Business Advisory Committee presented to the House on the 3rd April, 1972."

The motion was adopted.

#### 7. Motion of Thanks on the President's Address

Shrimati Indira Gandhi replied to the debate on the following motion moved by Shri O. V. Alagesan and seconded by Shri H. K. L. Bhagat and the amendments thereto moved on the 14th March, 1972:—

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 13th March, 1972'."

All the amendments were negatived.

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On the motion the House divided, Ayes 227; Noes 47. The motion was accordingly adopted.

## 8. Government Bills-Passed

(i) The Indian Copper Corporation (Taking Over of Management) Bill, 1972

The motion for consideration of the Bill was moved by Shri S. Mohan Kumaramanglam.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Sardar Swaran Singh Sokhi
- (3) Shri Indrajit Gupta
- (4) Shri Chintamani Panigrahi
- (5) Shri G. Viswanathan
- (6) Shri P. K. Ghosh
- (7) Dr. Laxminarayan Pandeya
- (8) Shri Kartik Oraon
- (9) Shri Nawal Kishore Sharma
- (10) Shri Shiva Chandika
- (11) Shri Nathuram Mirdha
- (12) Shri Damodar Pandey

Shri S. Mohan Kumaramanglam replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 15 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. Mohan Kumaramanglam.

The following Members took part in the debate:—

- (1) Shri Annasaheb Gotkhinde
- (2) Shri Ramavatar Shastri
- (3) Shri Jyotirmoy Bosu
- (4) Shri S. Mohan Kumaramanglam

The motion was adopted and the Bill was passed.

(ii) The Contingency Fund of India (Amendment) Bill, 1972

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The following Members took part in the debate:-

- (1) Shri Jyotirmoy Bosu
- (2) Shri B. S. Bhaura
- (3) Shri M. R. Gopal Reddy ~
- (4) Dr. Kailas

- (5) Shri Nathuram Mirdha
- (6) Shri J. M. Gowder
- (7) Shri Shashi Bhushan
  - (8) Shri P. Venkatasubbaiah
  - (9) Shri Piloo Mody
- (10) Shri Y. S. Mahajan

Shri K. R. Ganesh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The following Members took part in the debate:-

- (1) Shri Jyotirmoy Bosu
- (2) Shri Ramavatar Shastri
- (3) Shri K. R. Ganesh

The motion was adopted and the Bill was passed. 6.14 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th April, 1972)

S. L. SHAKDHER, Secretary.

# BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, April 5, 1972 Chaitra 16, 1894 (Saka)

#### No. 119

1.01 A.M.

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# 1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri Samar Mukherjee, Indrajit Gupta, G. Viswanathan, Dr. Laxminarayan Pandeya, Dr. Karni Singh, Sarvashri Samar Guha, R. V. Sawaminathan and P. Venkatasubbaiah made references to the passing away of Shri M. Muhammad Ismail, who was a sitting Member of Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

#### 2. Starred Questions

Starred Questions Nos. 261, 262, 264, 265 and 268—272 were orally answered. Replies to remaining questions were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Questions Nos. 1965—1977, 1979—1986, 1988, 1990, 1991 and 1993—2067 were laid on the Table.

#### 4. Calling Attention

Shri Mukhtiar Singh Malik called the attention of the Minister of Home Affairs to the reported deaths of a number of persons in the Capital once again due to liquor poisoning.

The Minister of State for Home Affairs made a statement in regard thereto.

#### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Hindustan Teleprinters Limited, Madras, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under subsection (1) of section 619A of the Companies Act, 1956.
- (2) (i) A copy of the Indian Telegraph (Seventh Amendment) Rules, 1971 (Hindi and English versions), published in Notifica-

- tion No. G.S.R. 1471 in Gazette of India dated the 9th October, 1971, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (3) (i) A copy of the Armual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1970-71.
- (ii) Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Forest Service (Fixation of Cadre Strength)
    Amendment Regulations, 1972, published in Notification No.
    G.S.R. 45(E) in Gazette of India dated the 20th January, 1972.
  - (ii) The Indian Forest Service (Pay) Amendment Rules, 1972, published in Notification No. G.S.R. 46(E) in Gazette of India dated the 20th January, 1972.
  - (iii) G.S.R. 47(E) published in Gazette of India dated the 20th January, 1972 constituting for the States of Assam and Meghalaya a joint cadre of the Indian Forest Service.
  - (iv) G.S.R. 48(E) published in Gazette of India dated the 20th January, 1972 constituting for the States of Manipur and Tripura a joint cadre of the Indian Forest Service.
  - (v) The Indian Forest Service (Cadre) Amendment Rules, 1972, published in Notification No. G.S.R. 315 in Gazette of India dated the 18th March, 1972.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) to (iv) above.
- (5) A copy of the North-Eastern Areas Reorganisation (Removal of Difficulties) Order No. 1 (Hindi and English versions) published in Notification No. S.O. 216(E) in Gazette of India dated the 21st March, 1972, under sub-section (2) of section 87 of the North-Eastern Areas (Reorganisation) Act, 1971.
- (6) (i) A copy of the Border Security Force Leave Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1313 in Gazette of India dated the 11th September, 1971, under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957:—
  - (i) The Administrator-General, Punjab (Reorganisation) Order, 1972, published in Notification No. S.O. 221(E) in Gazette of India dated the 22nd March, 1972.

- (ii) The Official Trustees, Punjab (Reorganisation) Order, 1972, published in Notification No. S.O. 222(E) in Gazette of India dated the 22nd March, 1972.
- (8) A copy of the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1972 (Hindi and English versions) published in Notification No. G.S.R. 195(E) in Gazette of India dated the 17th March, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

# 6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 3rd April, 1972, Rajya Sabha passed a motion referring the Homoeopathy Central Council Bill, 1971, to a Joint Committee of the Houses consisting of 45 Members, 15 Members from Rajya Sabha, namely:—
- (1) Shri Sasankasekhar Sanyal
- (2) Shri Bhupinder Singh
- (3) Shri N. G. Goray
- (4) Dr. K. Nagappa Alva
- (5) Dr. Debiprasad Chattopadhyaya
- (6) Shri Sitaram Kesri
- (7) Shri Man Singh Varma
- (8) Shri T. K. Srinivasan
- (9) Shri K. C. Panda
- (10) Shri Manubhai Shah
- (11) Shri Sultan Singh
- (12) Shri N. P. Chaudhari
- (13) Shri T. G. Deshmukh
- (14) Shrimati Savita Behan --
- (15) Shrimati Purabi Mukhopadhyay

and 30 Members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of Members to be appointed by Lok Sabha to the said Joint Committee.

(ii) That at its sitting held on the 3rd April, 1972, Rajya Sabha passed the Newspapers (Price Control) Bill, 1971, passed by Lok Sabha on the 21st December, 1971, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

#### 7. Bill as Amended by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Newspapers (Price Control) Bill, 1971 which had been returned by Rajya Sabha with amendments.

# 8. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Eleventh Report of the Committee on Private Members' Bills and Resolutions.

# 9. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes—Laid on the Table

Sardar Buta Singh laid on the Table Report of Study Tour of Study Group II of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Patna, Ranchi, Bokaro, Durgapur and Calcutta in February, 1972.

# 10. Statement by Minister

The Deputy Minister of Irrigation and Power laid on the Table a statement on the report of the Irrigation Commission.

#### 11. Motions

(i) Shri Dharnidhar Basumatari moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect two members of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Dr. (Mrs.) Mangladevi Talwar and Shri M. V. Bhadram from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

(ii) Sardar Buta Singh moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect two members of Rajya Sabha in accordance with the system of proportional representation by means of the single transferable vote to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancies caused by the retirement of Sarvashri Brahmananda Panda and Sukhdev Prasad from Rajya Sabha and do communicate to this House the names of the members so elected by Rajya Sabha to the Committee."

The motion was adopted.

#### 12. Government Bill-Introduced

The National Service Bill, 1972.

The motion for leave to introduce the Bill moved by Shri Krishna Chandra Pant was opposed. The motion was adopted and the Bill was introduced.

# 13. Motion

Shri C. Subramaniam moved the following motion:—

"That the 'Fourth Plan Mid-term Appraisal', laid on the Table of the House on the 22nd December, 1971, be taken into consideration."

(Lok Sabha adjourned at 1.35 p.m. and re-assembled at 2.30 p.m.)

The following Members took part in the debate:—

- (1) Shri Piloo Mody
- (2) Shri Jagannath Rao
- (3) Shri Jyotirmoy Bosu

- (4) Shri Nathuram Mirdha
- (5) Shri Ranen Sen
- (6) Shri Mulki Raj Saini
- (7) Shri M. Muthuswamy
  - (8) Shri Chandulal Chandrakar
  - (9) Shri Virendra Agarwala
  - (10) Shri Shashi Bhushan
  - (11) Shri Y. S. Mahajan
  - (12) Shri Madhu Dandavate
  - (13) Shri M. R. Gopal Reddy
  - (14) Shri Rajaram Dadasaheb Nimbalkar (Speech unfinished).

The discussion was not concluded.

# 6 P.M.

'(Lok Sabha adjourned till 11 A.M. on Thursday, the 6th April, 1972).

S. L. SHAKDHER, Secretary.

## LOK SABHÁ

#### BULLETIN-PART I

# [Brief Record of Proceedings]

Thursday, April 6, 1972/Chaitra 17, 1894 (Saka)

#### No. 120

#### 11 A.M.

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#### 1. Starred Questions

Starred Questions Nos. 281, 283—289, 292, 293 and 297—299 were orally suswered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2068—2074 and 2076—2125 were laid on the Table.

#### 3. Calling Attention

Shri D. K. Panda called the attention of the Minister of Communications to the reported unearthing of forged postal stamps racket and seizure of a large quantity of take postal stamps.

The Minister of Communications made a statement in regard thereto.

# 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Iron and Steel (Control) Amendment Order. 1972 (Hindi and English versions) published in Notification No. S.O. 195(E) in Gazette of India dated the 16th March, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of the Indian Emigration (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 66(E) in Gazette of India dated the 1st February, 1972, under sub-section (3) of section 24 of the Emigration Act, 1922.
- (3) A copy of Notification No. G.S.R. 82(E) (Hindi and English versions) published in Gazette of India dated the 17th February, 1972, under sub-section (3) of section 24 of the Passports Act, 1967.

# 5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 3rd April, 1972, Rajya Sabha passed the Maternity Benefit (Amendment) Bill, 1972.
- (ii) That at its sitting held on the 3rd April, 1972, Rajya Sabha passed the Drugs and Cosmetics (Amendment) Bill, 1972.
- (iii) That at its sitting held on the 4th April, 1972, Rajya Sabha passed the Prevention of Food Adulteration (Extension to Kohima and Mokokchung Districts) Bill, 1971, passed by Lok Sabha on the 20th December, 1971, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.
- (iv) That at its sitting held on the 4th April, 1972, Rajya Sabha passed the Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents) Bill, 1971, passed by Lok Sabha on the 20th December, 1971, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

# 6. Bills Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the following two Bills, as passed by Rajya Sabha:—

- (1) The Maternity Benefit (Amendment) Bill, 1972.
- (2) The Drugs and Cosmetics (Amendment) Bill, 1972.

# 7. Bills as Amended by Rajya Sabha—Laid on the Table

Secretary laid on the Table the following two Bills which had been returned by Rajya Sabha with amendments:—

- (1) The Prevention of Food Adulteration (Extension to Kohima and Mokokchung Districts) Bill, 1971.
- (2) The Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents) Bill, 1971.

# 8. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Sardar Buta Singh presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Fourth Report (Hindi and English versions) regarding action taken by Government on the recommendations contained in their Sixteenth Report (Fourth Lok Sabha) on the Department of Social Welfare and erstwhile Ministry of Health, Family Planning, Works, Housing and Urban Development (Department of Works, Housing and Urban Development)—Housing facilities for Scheduled Castes and Scheduled Tribes; and
- (2) Fifth Report (Hindi and English versions) regarding action taken by Government on the recommendations contained in their Fourteenth Report (Fourth Lok Sabha) on Admission facilities for Scheduled Castes and Scheduled Tribes in Educational Institutions, technical and non-technical.

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## 9. Statement by Minister

The Minister of Railways made a statement on the strike in the Sealdah Division of Eastern Railway on the 1st April, 1972.

## 10. Motion

Discussion on the following motion moved by Shri C. Subramaniam on the 5th April, 1972, continued:—

"That the 'Fourth Plan Mid-term Appraisal', laid on the Table of the House on the 22nd December, 1971, be taken into consideration."

The following Members took part in the debate:-

- (1) Shri Rajaram Dadasaheb Nimbalkar
- (2) Shri Sat Pal Kapur

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

- (3) Shri Mohan Dharia
- (4) Shri Prasannbhai Mehta
- (5) Dr. V. K. R. Varadaraja Rao
- (6) Shri Shibban Lal Saksena
- (7) Shri Vikram Mahajan
- (8) Shri Priya Ranjan Das Munsi
- (9) Shri R. D. Bhandare
- (10) Shri P. Venkatasubbaiah
- (11) Shri E. R. Krishnan
- (12) Shri D. D. Desai
- (13) Shri Darbara Singh
- (14) Shri Balakrishna Venkanna Naik
- (15) Shri Krishnarao Patil

Shri C. Subramaniam replied to the debate.

6.13 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th April, 1972).

S. L. SHAKDHER, Secretary.

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## BULLETIN-PART I

## [Brief Record of Proceedings]

Friday, April 7, 1972/Chaitra 18, 1894 (Saka)

## No. 121

#### 11 A.M.

## 1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri Samar Mukherjee, Indrajit Gupta and Atal Bihari Vajpayee made references to the passing away of Syed Nausherali, who was a Member of the Provisional Parliament

Thereafter, Members stood in silence for a short while as a mark of respect.

## 2. Starred Questions

Starred Questions Nos. 301, 302, 304—306, 308, 311, 314 and 317—319 were orally answered. Replies to remaining questions were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Questions Nos. 2126, 2128—2139 and 2141—2264 were laid on the Table.

#### 4. Calling Attention

Shri C. K. Chandrappan called the attention of the Minister of External Affairs to the reported harassment of Indian students in U.S.A.

The Deputy Minister of External Affairs made a statement in regard thereto.

#### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.R.O. 4-E (Hindi and English versions) published in Gazette of India dated the 2nd February, 1972, issued under sub-section (3) of section 17 of the Naval and Aircraft Prize Act, 1971.
- (2) A copy each of the following Reports under article 151(1) of the Constitution:—
  - (i) Report of the Comptroller and Auditor General of India on

- the Appropriation Accounts of the Union Government (Civil) for the year 1970-71.
- (ii) Report of the Comptroller and Auditor General of India on the Appropriation Accounts of the Union Government (Defence Services) for the year 1970-71.
- (3) A copy of Appropriation Accounts, Civil, for the year 1970-71.
- (4) A copy of Appropriation Accounts of the Defence Services for the year 1970-71 and Commercial Appendix thereto.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 104(E) published in Gazette of India dated the 17th March, 1972 together with an explanatory memorandum.
  - (ii) G.S.R. 187(E) to 192(E) published in Gazette of India dated the 17th March, 1972 together with an explanatory memorandum.
  - (iii) G.S.R. 383 published in Gazette of India dated the 25th . March, 1972 together with an explanatory memorandum.
- (6) A copy of Delhi Sales Tax (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. F.4|98|66-Fin.(G) in Delhi Gazette dated the 23rd February, 1972, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 105(E) to 186(E) published in Gazette of India dated the 17th March, 1972 together with an explanatory memorandum.
  - (ii) G.S.R. 205(E) to 207(E) published in Gazette of India dated the 22nd March, 1972 together with an explanatory memorandum.
  - (iii) G.S.R. 212(E) published in Gazette of India dated the 26th March, 1972 together with an explanatory memorandum.
  - (iv) G.S.R. 305 published in Gazette of India dated the 11th March, 1972 together with an explanatory memorandum.
  - (v) G.S.R. 329 published in Gazette of India dated the 18th March, 1972 together with an explanatory memorandum.
- (8) A copy each of the following Draft Orders (Hindi and English versions) under sub-section (6) of section 81 of the Companies Act, 1956:—
- (i) Draft Order No. 33|5|72-CL.III dated the 30th March, 1972 regarding conversion of certain loan into equity share capital of M|s. Hindustan Machine Tools Limited.
- (ii) Draft Order No. 33|8|72-CL.III dated the 30th March, 1972 regarding conversion of certain loan into equity share capital of M|s. Bharat Heavy Electricals Limited.

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- (iii) Draft Order No. 33|14-72-CL.III dated the 30th March, 1972 regarding conversion of certain loan into equity share capital of M|s. Hindustan Photo Films Manufacturing Company Limited.
- (9) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
  - (i) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year ended 31st March, 1971 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A copy of the Cost Accounting Records (Aluminium) Rules 1972 (Hindi and English versions) published in Notification No. G.S.R. 334 in Gazette of India dated the 25th March, 1972, under sub-section (3) of section 642 of the Companies Act, 1956.
- (11) A copy of the Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1972 (Hindi and English versions) published in Notification No. G.S.R. 214(E) in Gazette of India dated the 28th March, 1972, under sub-section (6) of section 3 of the Essential Comodities Act. 1955.

## 6. President's Message

The Speaker communicated to Lok Sabha the following message dated the 5th April, 1972, from the President:—

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 13th March, 1972."

## 7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 4th April, 1972, Rajya Sabha passed the Cantonments (Extension of Rent Control Laws) Amendment Bill, 1972.

## 8. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Cantonments (Extension of Rent Control Laws) Amendment Bill, 1972, as passed by Rajya Sabha.

## 9. Assent to Bills

Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current Session and assented to:—

- (1) The Appropriation (Vote on Account) Bill, 1972.
- (2) The Armed Forces (Assam and Manipur) Special Powers (Amendment) Bill, 1972.

## 10. Reports of Public Accounts Committee

Shri C. C. Desai presented the following Reports of the Public Accounts Committee:—

- (1) Twenty-third Report regarding action taken by Government on the recommendations contained in their Hundred and Sixth Report (Fourth Lok Sabha) relating to National Cooperative Development Corporation (Department of Cooperation).
- (2) Twenty-seventh Report regarding act on taken by Government on the recommendations contained in their Hundred and Fourteenth Report (Fourth Lok Sabha) relating to the Ministry of Education and Youth Services.

## 11. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 10th April, 1972.

#### 12. Motion for Election to Committee

Shri Jagjivan Ram moved the following motion:--

"That in pursuance of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year commencing from the 23rd June, 1972, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

## 13. Matter Under Rule 377

Shri Indrajit Gupta raised a matter regarding the reported statement of the Government Counsel before the Trakru Commission regarding 66th Report of the Committee on Public Undertakings.

The Minister of Law and Justice and Petroleum and Chemicals made a statement on the subject.

The Speaker directed that before giving his consent to the matter being raised as a question of privilege, he would like to see the official record of the relevant proceedings of the Trakru Commission and the comments of the UNI.

## 14. Government Bills-Passed

(i) The Administrators-General (Amendment) Bill, 1972, as passed by Rajya Sabha

The motion for consideration of the B ll, as passed by Rajya Sabha, was moved by Shri H. R. Gokhale.

The following Members took part in the debate:-

- (1) Shri Somnath Chatterjee
- (2) Shri K. Baladhandayutham
- (3) Shri E. R. Krishnan

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.35 P.M.)

(4) Dr. Laxminarayan Pandeya

Shri H. R. Gokhale replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

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Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri H. R. Gokhale. The motion was adopted and the Bill was passed.

(ii) The Public Wakfs (Extension of Limitation) (Delhi Amendment)
Bill, 1972, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri F. H. Mohsin.

The following Members took part in the debate:-

- (1) Shri Dinesh Joarder
- (2) Maulana Ishaque Sambhali-
- (3) Shri E. R. Krishnan
- (4) Shri R. R. Sharma

Shri F. H. Mohsin replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri F. H. Mohsin.

The motion was adopted and the Bill was passed.

## 15. Motion Re: Eleventh Report of Committee on Private Members' Bills and Resolutions

Shri J. M. Gowder moved the following motion:—

"That this House do agree with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th April, 1972."

The motion was adopted.

#### 16. Private Member's Resolution-Withdrawn

Discussion on the following Resolution moved by Shri Indrajit Gupta and the amendments thereto moved on the 24th March, 1972, continued:—

"This House is of opinion that in the interests of overcoming industrial stagnation, developing self-reliance and expanding social justice for the working class, the Government of India should immediately adopt a new industrial relations and labour policy ensuring rights of trade union recognition, collective bargaining without third-party interference, removal of curbs on the right to strike and effective workers' control over production at different levels."

The following Members took part in the debate:-

- (1) Shri M. C. Daga
- (2) Shri Dinen Bhattacharya
- (3) Shri R. N. Sharma
- (4) Shri J. M. Gowder
- (5) Shri P. Venkatasubbaiah
- (6) Shri S. M. Banerjee
- (7) Shri Jagannathrao Joshi
- (8) Shri Amarnath Vidyalankar
- (9) Shri R. K. Khadilkar

Shri Indrajit Gupta replied to the debate.

The amendments moved by Shri M. C. Daga were withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

## 17. Private Member's Resolution-Under Consideration

Shri Inder J. Malhotra moved the following Resolution:-

"This House calls upon the Government to take immediate steps to ban communal para-military organisations in the country."

An amendment was moved by Shri M. C. Daga.

Shri Atal Bihari Vajpayee took part in the debate. His speech was not concluded.

The discussion was not concluded.

#### P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 10th April, 1972)

S. L. SHAKDHER, Secretary.

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## BULLETIN-PART I

## [Brief Record of Proceedings]

Monday, April 10, 1972|Chaitra 21, 1894 (Saka)

## No. 122

11 A.M.

### 4 1. Starred Questions

Starred Questions Nos. 322, 323, 326, 329, 330, 334, 336—338 and 340 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2265-2423 were laid on the Table.

## 3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Finance regarding threat to the jobs of employees of Accountant General's Office, Madras, was orally answered and supplementaries were also answered thereon.

## 4. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of External Affairs to the reported launching of massive air and naval operations and threat of use of nuclear weapons by U.S.A. against North Vietnam.

The Minister of External Affairs made a statement in regard thereto.

#### 5. Question of Privilege

Shri Atal Bihari Vajpayee raised a question of privilege regarding misreporting of certain proceedings of the House dated the 4th April, 1972 by the *Times of India*, Bombay, in its issue dated the 5th April, 1972.

The Speaker directed that, in the first instance, the Editor of the newspaper should be asked to state what he had to say in the matter.

## 6. Papers Laid on the Table

The following papers were laid on the Table:—

(1) (a) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:—





- (i) S.O. 3344 published in Gazette of India dated the 11th September, 1971 declaring certain highways to be National Highways.
- (ii) S.O. 602 published in Gazette of India dated the 19th February, 1972.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) above.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Animal Welfare Board, Madras for the year 1970-71 along with the Audit Report thereon, under sub-rule (4) of Rule 24 of Animal Welfare Board (Administration) Rules, 1962.

## 7. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 3rd April, 1972, Rajya Sabha passed the Hire-purchase Bill, 1972.
  - (ii) That at its sitting held on the 6th April, 1972, Rajya Sabha agreed without any amendment to the Aircraft (Amendment) Bill, 1972, passed by Lok Sabha on the 28th March, 1972.

## 8. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Hire-purchase Bill, 1972, as passed by Rajya Sabha.

## 9. Reports of Public Accounts Committee

Shrimati Mukul Banerji presented the following Reports of the Public Accounts Committee:—

- (1) Thirtieth Report regarding action taken by Government on the recommendations contained in their Hundred and Twentysecond Report (Fourth Lok Sabha) relating to Council of Scientific and Industrial Research.
- (2) Thirty-first Report regarding action taken by Government on the recommendations contained in their Hundred and Eleventh Report (Fourth Lok Sabha) relating to Union Excise.

#### 10. Statement by Minister

The Minister of Law and Justice and Petroleum and Chemicals made a statement regarding fire in the Cochin Refinery.

#### 11. Government Bill-Passed

The Delhi Cooperative Societies Bill, 1972

The motion for consideration of the Bill was moved by Shri Annasahib P. Shinde.

The following Members took part in the debate:-

(1) Shri Somnath Chatterjee

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.35P.M.)

- (2) Maulana Ishaque Sambhali
- (3) Shri S. N. Singh

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- (4) Shri J. M. Gowder
- (5) Shri K. Suryanarayana
- (6) Dr. Laxminarayan Pandeya
- (7) Chaudhry Dalip Singh
- (8) Shri Darbara Singh

Shri Annasahib P. Shinde replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 30 were adopted.

Clause 31 was adopted, as amended.

Clauses 32 98 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Annasahib P. Shinde.

The following Members took part in the debate:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri Annasahib P. Shinde

The motion was adopted and the Bill, as amended, was passed.

## 12. Motion-Adopted

Shri Ram Niwas Mirdha moved the following motion:-

"That this House takes note of the Twentiteh and Twenty, first Reports of the Union Public Service Commission for the periods 1st April, 1969 to 31st March, 1970 and 1st April, 1970 to 31st March, 1971 respectively, laid on the Table of the House on the 27th March, 1971 and 22nd Dacember, 1971, together with the Government's Memorandum relating to the Twenty-first Report, laid on the Table of the House on the 22nd December, 1971."

The following Members took part in the debate:-

- (1) Shri Jyotirmoy Bosu
- (2) Shri Sat Pal Kapur
- (3) Shri C. K. Chandrappan
- (4) Shri Subodh Hansda
- (5) Shri C. T. Dhandapani
- (6) Shri Jagannathrao Joshi
  - (7) Shri Balakrishna Venkanna Naik
  - (8) Shri S. N. Singh
  - (9) Dr. Kailas

Shri Ram Niwas Mirdha replied to the debate.

On the motion the House divided, Ayes, 42; Noes &

The motion was accordingly adopted.

6.27 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 11th April, 1972)

S. L. SHAKDHER, Secretary.

## BULLETIN-PART I

## [Brief Record of Proceedings]

Tuesday, April 11, 1972/Chaitra 22, 1894 (Saka)

## No. 123

#### 11 A.M.

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## 1. Starred Questions

Starred Questions Nos. 341—343, 345—352, 354 and 355 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2424—2453, 2455—2481, 2483—2491. 2493—2528 and 2530—2546 were laid on the Table.

#### 3. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Home Affairs to the reported arrival of a large number of Bihari Muslims from Bangladesh into Purnea District of Bihar through unguarded sections of the 112-km border of Dinajpur district.

The Minister of State for Home Affairs made a statement in regard thereto.

## 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Public Notice No. 53-ITC(PN)/72 dated the 11th April, 1972, regarding Import Policy for Newsprint for the year 1972-73 in respect of newspapers and periodicals.
- (2) (a) A copy each of the following papers (Hindi and English versions) under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules, 1964:—
  - (i) Certified Accounts of the Export Inspection Council for the Year 1967-68 together with the Audit Report thereon.
  - (ii) Certified Accounts of the Export Inspection Council for the year 1968-69 together with the Audit Report thereon.
  - (iii) Certified Accounts of the Export Inspection Council for the year 1969-70 together with the Audit Report thereon.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts.
- (3) A copy of Inter-State Water Disputes (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 924 in Gazette of India dated the 1st April, 1972, under sub-section (3) of section 13 of the Inter-State Water Disputes Act, 1956.

## 5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 6th April, 1972, Rajya Sabha passed the Industrial Disputes (Amendment) Bill, 1972.

IP.T.O.

- (ii) That at its sitting held on the 6th April, 1972, Rajya Sabha passed the Secunderabad and Aurangabad Cantonments House Rent Control Law (Repeal) Bill, 1972.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Contingency Fund of India (Amendment) Bill, 1972, passed by Lok Sabha on the 4th April, 1972.

## 6. Bills Passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table the following two Bills, as passed by Rajya Sabha:—

- (1) The Industrial Disputes (Amendment) Bill, 1972.
- (2) The Secunderabad and Aurangabad Cantonments House Rent Control Law (Repeal) Bill, 1972.

## 7. Reports of Public Accounts Committee

Shrimati Mukul Banerji presented the following Reports of the Public Accounts Committee:—

- (1) Thirty-second Report regarding action taken by Government on the recommendations contained in their Hundred and Twenty-fourth Report (Fourth Lok Sabha) relating to Department of Civil Aviation.
- (2) Thirty-third Report regarding action taken by Government on the recommendations contained in their Hundred and Eighth Report (Fourth Lok Sabha) relating to Department of Works, Housing and Urban Development.

## 8. Statement by Minister

The Deputy Minister of Railways made a statement correcting the answer given on the 4th April, 1972 to Starred Question No. 253 regarding wagons held up for minor repairs.

#### 9. The Budget (General) 1972-73—Demands for Grants

Discussion on the Demands for Grants Nos. 58 to 60, 122 and 123 for which the Ministry of Irrigation and Power is responsible commenced and was concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

Fifty-one cut motions [Nos. 5 to 20, 30 to 41 and 44 to 66] were moved and negatived.

All the Demands for Grants for which the Ministry of Irrigation and Power is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1972-73, were voted in full. 6.27 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 12th April, 1972).

S. L. SHAKDHER, Secretary.

#### CORRIGENDUM

In Bulletin—Part I, dated April 10, 1972—Page 508, paragraph 11, line 11,—for "32 98" read "32 to 98".

510

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## BULLETIN-PART I

## [Brief Record of Proceedings]

Wednesday, April 12, 1972/Chaitra 23, 1894 (Saka)

#### No. 124

11.01 A.M.

## 1. Starred Questions

Starred Questions Nos. 361—363 and 366—372 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions, Nos. 2547—2560, 2562—2630, 3632—2644, 2646—2649, 2651, 2652, 2654—2656, 2658—2678, 2680—2686 and 2688—2693 were laid on the Table.

## 3. Calling Attention

Shri K. M. 'Madhukar' called the attention of the Minister of Agriculture to the reported reduction in the procurement price of wheat and consequent resentment among the peasants in Punjab and other parts of the country.

The Minister of Agriculture made a statement in regard thereto.

## 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Indian Wireless Telegraphy (Commercial Radio Operators Certificates of Proficiency and Licence to operate Wireless Telegraphy) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1470 in Gazette of India dated the 9th October, 1971, under subsection (5) of section 7 of the Indian Telegraph Act, 1885.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- \*(2) (i) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1654 in Gazette of India dated the 6th November, 1971, under clause (5) of article 320 of the Constitution. together with an explanatory note.

<sup>\*</sup>The Notification was previously laid on the Table on the 20th December, 1971 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (3) A copy of the All India Services (Dearness Allowance) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 362 in Gazette of India dated the 25th March, 1972, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (4) (i) A copy of the Twelfth Report (Hindi and English versions) of the Commissioner for Linguistic Minorities for the period 1st July, 1969 to 30th June, 1970, under clause (2) of article 350B of the Constitution.
- (ii) A statement (Hindi and English versions) showing the reasons for delay in laying the above Report.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 18 of the Citizenship Act, 1955:—
  - (i) The Citizenship (Amendment) Rules, 1972, published in Notification No. G.S.R. 296 in Gazette of India dated the 11th March, 1972.
  - (ii) The Citizens (Registration at Indian Consulates) Amendment Rules, 1972, published in Notification No. G.S.R. 297 in Gazette of India dated the 11th March, 1972.

## 5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 10th April, 1972, Rajya Sabha agreed without any amendment to the Indian Copper Corporation (Taking over of Management) Bill, 1972, passed by Lok Sabha on the 4th April, 1972.

#### 6. Reports of Public Accounts Committee

Shri Era Sezhiyan presented the following Reports of the Public Accounts Committee:—

- (1) Thirty-fourth Report regarding action taken by Government on the recommendations contained in their Hundred and Twenty-fifth Report (Fourth Lok Sabha) relating to Department of Health.
- (2) Thirty-fifth Report regarding action taken by Government on the recommendations contained in their Hundred and Fourth Report (Fourth Lok Sabha) relating to Department of Industrial Development and Department of Labour and Employment.

## 7. Report of Committee on Absence of Members

Shri S. C. Samanta presented the Fourth Report of the Committee on Absence of Members from the Sittings of the House.

## Motions for Elections to Committees.

(i) Shri Kamal Nath Tewari moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1972 and ending on the 30th April, 1973."

The motion was adopted.

(ii) Shri Era Sezhiyan moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1972 and ending on the 30th April, 1973."

The motion was adopted

(iii) Shri Era Sezhiyan moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1972 and ending on the 30th April, 1973, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted

(iv) Shri M. B. Rana moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, ten members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1972 and ending on the 30th April, 1973."

The motion was adopted

(v) Shri M. B. Rana moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate five members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1972 and ending on the 30th April, 1973, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted

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## 9. The Budget (General) 1972-73—Demands for Grants

Combined discussion on the following items of business commenced:-

- \*\*(i) Demands for Grants Nos. 6 to 8 and 106 for which the Ministry of Education and Social Welfare is responsible.
- \*\*(ii) Demands for Grants Nos. 93 and 94 for which the Department of Culture is responsible.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

Ninety-eight cut motions [Nos. 5 to 8, 11 to 34, 37 to 48, 57 to 66, 69 to 98 and 117 to 134] to the Demands for Grants for which the Ministry of Education and Social Welfare is responsible, were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 13th April, 1972)

S. L. SHAKDHER,

Secretary.

<sup>\*\*</sup>Discussed together.

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 13, 1972/Chaitra 24, 1894 (Saka)

No. 125

#### 11 A.M.

## 1. Starred Questions

Starred Questions Nos. 381—385, 387, 388, 392, 393 and 395—397 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Untarred Questions

Replies to Unstarred Questions Nos. 2694—2738, 2740—2743 and 2745—2779 were laid on the Table.

## 3. Calling Attention

Shri Rajaram Dadasaheb Nimbalkar called the attention of the Minister of Industrial Development to the reported closure of 123 factories in Udyam Nagar, Kolhapur, Maharashtra and the hardships resulting therefrom.

The Minister of Industrial Development made a statement in regard thereto.

## 4. Paper Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Reports under article 151(1) of the Constitution:—
  - (i) Hindi version of the Audit Report (Commercial) 1970—Part VI—Comprehensive appraisal on the working of the Indian Telephone Industries Limited.
  - (ii) Report of the Comptroller and Auditor General of India for the year 1969-70—Union Government (Commercial) Part VIII—Appraisal of the working of the Indian Airlines.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of certion 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the National Coal Development Corporation Limited, Ranchi, for the year 1970-71.
  - (ii) Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Hindustan Copper Limited for the year 1970-71.

- (ii) Annual Report of the Hindustan Copper Limited, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of Notification No. G.S.R. 70(E) (Hindi and English versions) published in Gazette of India dated the 5th February, 1972, under sub-section (3) of section 24 of the Passports Act, 1967.

## 5. Government Bill-Introduced

The Untouchability (Offences) Amendment and Miscellaneous Prosion Bill, 1972.

#### 6. Matters Under Rule 377

- (i) Shri Samar Guha raised a matter regarding the reported statement by the Madhya Pradesh Chief Minister about Jana Sangh having received financial assistance from U.S.A. sources.
- (ii) Shri Madhu Dandavate raised a matter regarding the reported atmosphere of terror prevailing in a village of Punjab after the last General Elections.

## 7. The Budget (General) 1972-73—Demands for Grants

Combined discussion on the following items of business continued and was concluded:—

- \*(i) Demands for Grants Nos. 6 to 8 and 106 for which the Ministry of Education and Social Welfare is responsible and the cut motions thereto moved on the 12th April, 1972.
- \*(ii) Demands for Grants Nos. 93 and 94 for which the Department of Culture is responsible.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

All the cut motions to the Demands for Grants for which the Ministry of Education and Social Welfare is responsible, moved on the 12th April, 1972, were negatived.

All the Demands for Grants for which the Ministry of Education and Social Welfare is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1972-73, were voted in full.

All the Demands for Grants for which the Department of Culture is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1972-73, were voted in full.

(iii) Discussion on the Demands for Grants Nos. 96, 97 and 98 for which the Department of Science and Technology is responsible commenced.

Five cut motions were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 14th April, 1972)

S. L. SHAKDHER, Secretary.

<sup>\*</sup>Discussed together.

## **BULLETIN—PART I**

## [Brief Record of Proceedings]

Friday, April 14, 1972/Chaitra 25, 1894 (Saka)

## No. 126

#### 11.01 A.M.

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## 1. Starred Questions

Starred Questions Nos. 401, 405, 407, 409—413, 415 and 416 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2780—2793, 2795—2797, 2799, 2800, 2802—2805, 2808—2828, 2830—2868 and 2870—2908 were laid on the Table.

## 3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Finance regarding fire in godown of the Customs Department, New Delhi, was orally answered and supplementaries were also answered thereon.

## 4. Calling Attention

Shri Phool Chand Verma called the attention of the Minister of Agriculture to the reported severe drought and famine conditions in certain parts of Orissa, Rajasthan, Bihar, West Bengal and other States and assistance to be given by the Central Government to meet the situation.

The Minister of State for Agriculture made a statement in regard thereto.

#### 5. Papers Laid on the Table

- The following papers were laid on the Table:—
  - (1) A copy of the Naval and Aircraft Prize Rules, 1972 (Hindi and English versions) published in Notification No. S.R.O. 2(E) in Gazette of India dated the 12th January, 1972, under subsection (3) of section 17 of the Naval and Aircraft Prize Act, 1971.
  - (2) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Second Amendment) Regulations, 1972 (Hindi and English versions) published in Notification No. S.R.O. 98 in Gazette of India dated the 1st April, 1972, under section 185 of the Navy Act, 1957.

- (3) A copy of the Report of the Comptroller and Auditor General of India on Union Government (Civil) Revenue Receipts, for the year 1970-71, under article 151(1) of the Constitution.
- (4) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1972 (Hindi and English versions) published in Notification No. S.O. 192(E) in Gazette of India dated the 15th March, 1972, under subsection (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 217(E) published in Gazette of India dated the 30th March, 1972 together with an explanatory memorandum.
  - (ii) G.S.R. 218(E) published in Gazette of India dated the 30th March, 1972 together with an explanatory memorandum.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 234(E) published in Gazette of India dated the 1st April, 1972, together with an explanatory memorandum.
  - (ii) G.S.R. 382 published in Gazette of India dated the 25th March, 1972 together with an explanatory memorandum.
- (7) A copy of the Annual Report (Hindi and English versions) of the Praga Tools Limited, Secundrabad, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (8) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) (a) Review (Hindi and English versions) by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1970-71.
  - (b) Annual Report (Hindi and English versions) of the Fertilizer Corporation of India Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) (a) Review (Hindi and English versions) by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1970-71.
  - (b) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Report mentioned at (8) (ii) (b) above.

## 6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 11th April, 1972, Rajya Sabha agreed without any amendment to the Marine Products Export Development Authority Bill, 1972, passed by Lok Sabha on the 29th March, 1972.
- (ii) That at its sitting held on the 10th April, 1972, Rajya Sabha | passed the Architects Bill, 1972.

## 7. Bill Passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table a copy of the Architects Bill, 1972, as passed by Rajya Sabha.

#### 8. Assent to Bills

Secretary laid on the Table following three Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Administrators-General (Amendment) Bill, 1972.
- (2) The Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1972.
- (3) The Contingency Fund of India (Amendment) Bill, 1972.

#### 9. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

(1) Shri Somnath Chatterjee	18th November to 10th December, 1971 (Third Session).
(2) Shri C. K. Jaffer Shariff	29th November to 18th December, 1971 (Third Session).
(3) Shri Martand Singh	28th July to 12th August, 1971, (Second Session) and 15th November, to 20th December, 1971 (Third Session).
(4) Shri T. H. Gavit	13th March to 20th April, 1972 (Fourth Session).
(5) Shri M. Muthuswamy	13th April to 20th May, 1972 (Fourth Session).
(6) Shri Umed Singh Rathia	13th March to 11th April, 1972 (Fourth Session).

## 10. Report of Committee on the Conduct of a Member during President's Address

Shri R. D. Bhandare presented the Second Report of the Committee on the Conduct of a Member during President's Address.

#### 11. Matter Under Rule 377

Shri S. M. Banerjee raised a matter regarding strike by textile workers in Kanpur on the bonus issue.

The Minister of Labour and Rehabilitation made a statement on the subject.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

## 12. The Budget (General) 1972-73-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 96, 97 and 98 for which the Department of Science and Technology is responsible and the cut motions thereto moved in the 13th April, 1972 continued and was concluded.

The cut motions moved on the 13th April, 1972, were negatived.

All the Demands for Grants for which the Department of Science and Technology is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1972-73, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 87 to 90, 136 and 137 for which the Ministry of Communications is responsible commenced.

Ninety-three cut motions [Nos. 2 to 19, 21 to 85 and 98 to 107] were moved.

The discussion was not concluded.

## 13. Private Members' Bills-Introduced

- (1) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1972 (Amendment of section 4 and substitution of section 8) by Shri Panna Lal Barupal.
- (2) The Constitution (Amendment) Bill, 1972 (Omission of article 370) by Shri Prasannbhai Mehta.
- (3) The Compulsory Military Training Scheme Bill, 1972 by Shri Prasannbhai Mehta.

#### 14. Private Member's Bill-Withdrawn

The Indian Penal Code (Amendment) Bill. 1972 (Substitution of section ... 153A) by Shrimati Subhadra Joshi

Discussion on the motion for consideration of the Bill moved by Shrimati Subhadra Joshi on the 30th March, 1972, continued.

The following Members took part in the debate:—

- (1) Shri Darbara Singh
- (2) Shri Bhogendra Jha
- (3) Shri Syed Ahmed Aga
- (4) Shri R. P. Ulaganambi
- (5) Shri Shashi Bhushan
  - (6) Shri Ramsahai Pandey
  - (7) Shri Samar Guha
  - (8) Shri Krishna Chandra Pandey
  - (9) Shri P. Venkatasubbaiah
  - (10) Shri Bibhuti Mishra

- (11) Shri S. N. Singh
- (12) Shri M. R. Gopal Reddy -
- (13) Shri F. H. Mohsin.

Shrimati Subhadra Joshi replied to the debate.

The Bill was withdrawn by leave of the House.

## 15. Private Member's Bill-Under Consideration

The Film Industry Workers Bill, 1972 by Shri S. C. Samanta

On behalf of Shri S. C. Samanta, Shri Ramsahai Pandey moved the motion for consideration of the Bill.

An amendment for reference of the Bill to a Select Committee was moved by Shri B. K. Daschowdhury.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Subodh Hansda.

The following Members took part in the debate:-

- (1) Shri H. N. Mukerjee
- (2) Shri Subodh Hansda
- (3) Shri Manoranjan Hazra
- (4) Shri B. K. Daschowdhury
- (5) Shri J. M. Gowder (Speech unfinished).

The discussion was not concluded.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 17th April, 1972).

S. L. SHAKDHER, Secretary.

## BULLETIN-PART I

[Brief Record of Proceedings]

Monday, April 17, 1972/Chaitra 28, 1894 (Saka)

No. 127

#### 11 A.M.

## 1. Starred Questions

Starred Questions Nos. 421, 423—425, 428, 430, 432, 434—437 and 439 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2909—2938, 2940—2953, 2955—3053 and 3055—3062 were laid on the Table.

## 3. Calling Attention

Shri Ramsahai Pandey called the attention of the Minister of Tourism and Civil Aviation to the reported revival of 'Go Slow' agitation by engineers of the Indian Airlines following failure of talks with the management on their demands for higher pay and allowances, as a result of which Indian Airlines flights are being delayed or cancelled.

The Minister of Tourism and Civil Aviation made a statement in regard thereto.

## 4. Question of Privilege

Shri Ishwar Chaudhry raised a question of privilege regarding alleged misrepresentation of his party affiliation in the *Patriot*, dated the 14th April, 1972.

The Speaker directed that the Editor of the *Patriot* might be asked to publish necessary correction in his newspaper.

## 5. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Delhi Motor Vehicles (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. F.3(58)/71-TPT in Delhi Gazette dated the 3rd January, 1972, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

IP.T.O.

- (2) A copy of the Assam Reorganisation (Meghalaya) Distribution of Revenues Amendment Order, 1972 (Hindi and English versions) published in Notification No. S.O. 247-(E) in Gazette of India dated the 30th March, 1972, under sub-section (2) of section 56 of the Assam Reorganisation (Meghalaya) Act. 1969.
- (3) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharaggur, for the year 1970-71.
- (4) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna for the year 1970-71 along with the Audited Accounts under subsection (4), of section 21 of Khuda Bakhsh Oriental Public Library Act, 1969.

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## 6. Report and Minutes of Estimates Committee

Shri C. M. Stephen presented the following Report and Minmtes of the Estimates Committee:—

- (i) Fifteenth Report on the Ministry of Agriculture (Department of Food)—Directorate of Sugar and Vanaspati; and
- (ii) Minutes of the sittings of the Committee relating to the above Report.

## 7. Statement by Minister

The Minister of Agriculture laid on the table a statement regarding the meeting of Chief Ministers held on the 14th April, 1972 to consider exemption from ceiling on agricultural holdings.

#### 8. Motter Under Rule 377

Shri Atal Bihari Vajpayee raised a matter regarding certain allegations made by the Chief Minister of Madhya Pradesh against Jana Sangh.

## 9. The Budget (General) 1972-73—Demands for Grants

Discussion on the Demands for Grants Nos. 87 to 90, 136 and 137 for which the Ministry of Communications is responsible and the cut ? motions thereto moved on the 14th April, 1972, continued.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

The discussion was not concluded.

#### 10. Discussion Under Rule 193

Shri H. N. Mukerjee raised a discussion on the serious situation arising out of the massive escalation of U.S. bombing of Hanoi, capital of North Vietnam.

The following Members took part in the dekate:--

- (1) Dr. Shankar Dayal Sharma
- (2) Shri Jyotirmoy Bosu
- (3) Shri S. A. Kader

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- (4) Shri P. A. Saminathan
- (5) Shri Vasantrao Purushottam Sathe

- (6) Shri Atal Bihari Vajpayee
- (7) Shri V. K. Krishna Menon
- (8) Shri Piloo Mody
- (9) Shri Dinesh Singh
- (10) Shri Shyamnandan Mishra
- (11) Shri K. P. Unnikrishnan
- (12) Shri Rana Bahadur Singh
- (13) Shri B. R. Bhagat
- (14) Shri Samar Guha
- (15) Shri Shashi Bhushan
- (16) Shrimati Marjorie Godfrey
- (17) Shrimati Sheela Kaul
- (18) Shri Ebrahim Sulaiman Sait
- (19) Shri Shibban Lal Saksena
- (20) Shri Hari Kishore Singh
- (21) Shri S. A. Shamim

Sardar Swaran Singh replied to the discussion.

## 11. Statement by Minister

The Minister of Agriculture made a statement regarding price policy for wheat for the 1972-73 marketing season.

6.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th April, 1972).

S. L. SHAKDHER, Secretary.

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Tuesday, April 18, 1972/Chaitra 29, 1894 (Saka)

#### No. 128

## 11.01 A.M.

## 1. Starred Questions

Starred Questions Nos. 441, 442, 444—450 and 452 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3063—3081, 3085—3109, 3111—3198 and 3201—3222 were laid on the Table.

## 3. Question of Privilege

The matter raised by Shri Indrajit Gupta on the 7th April, 1972 regarding certain reported statements relating to the 66th Report of the Committee on Public Undertakings alleged to have been made before the Pipelines Inquiry Commission (Trakru Commission) by the Counsel appearing for the Government and matters incidental thereto were referred by the Speaker to the Committee of Privileges.

## 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
  - (i) S.O. 248(E) published in Gazette of India dated the 30th March, 1972 regarding management of the Bengal Nagpur Cotton Mills Limited, Rajnandgaon.
  - (ii) S.O. 251(E) published in Gazette of India dated the 1st April, 1972 regarding management of the Bengal Nagpur Cotton Mills Limited, Rajnandgaon.
- (2) A copy of the Certified Accounts (Hindi and English versions) of the Coffee Board for the year 1970-71 and the Audit Report thereon.

## 5. The Budget (General) 1972-73—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 87 to 90, 136 and 137 for which the Ministry of Communications is responsible and the cut motions thereto moved on the 14th April, 1972, continued and was concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

The cut motions moved on the 14th April, 1972, were negatived.

All the Demands for Grants for which the Ministry of Communications is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1972-73, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 25 to 31, 114 and 115 for which the Ministry of Agriculture is responsible commenced.

One hundred and thirty-five cut motions [Nos. 1, 14 to 43, 45 to 55, 57 to 60, 66 to 75, 82 to 84, 87 to 97, 101 to 129 and 131 to 166] were moved.

The discussion was not concluded.

6 P.M.

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(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th April, 1972)

S. L. SHAKDHER: Secretary.

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#### BULLETIN-PART I

## [Brief Record of Proceedings]

Wednesday, April 19, 1972/Chaitra 30, 1894 (Saka)

## No. 129

#### 11 A.M.

## 1. Starred Questions

Starred Questions Nos. 461, 463, 464, 467, 468 and 470—472 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3223—3244, 3246—3252, 3254—3262, 3264—3277, 3279, 3281, 3283—3314, 3316—3340 and 3342—3358 were laid on the Table.

## 3. Calling Attention

Shri Bhaoosahaib Dhamankar called the attention of the Minister of Foreign Trade to the reported closure of textile mills in Ahmedabad.

The Deputy Minister of Foreign Trade made a statement in regard thereto.

## 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Indian Telegraph (Fifteenth Amendment) Rules, 1971 (Hindi and English versions), published in Notification No. G.S.R. 1727 in Gazette of India dated the 13th November, 1971, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (2) (a) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1971, published in Notification No. G.S.R. 1788B in Gazette of India dated the 1st December, 1971.

- (ii) The Indian Police Service (Pay) Ninth Amendment Rules, 1971, published in Notification No. G.S.R. 1788C in Gazette of India dated the 1st December, 1971.
- (iii) The Indian Administrative Service (Probation) Amendment Rules, 1972, published in Notification No. G.S.R. 386 in Gazette of India dated the 1st April, 1972.
- (iv) The Indian Police Service (Probation) Amendment Rules, 1972, published in Notification No. G.S.R. 387 in Gazette of India dated the 1st April, 1972.
- (v) The Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 1972, published in Notification No. G.S.R. 388 in Gazette of India dated the 1st April, 1972.
- (vi) The Indian Police Service (Probationers' Final Examination) Amendment Regulations, 1972, published in Notification No. G.S.R. 389 in Gazette of India dated the 1st April, 1972.
- (vi) The Indian Police Service (Probationers' Final Examina-Rules, 1972, published in Notification No. G.S.R. 419 in Gazette of India dated the 8th April, 1972.
- (viii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1972, published in Notification No. G.S.R. 425 in Gazette of India dated the 8th April, 1972.
- (ix) The Fourth Amendment of 1972 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 426 in Gazette of India dated the 8th April, 1972.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) and (ii) above.

## 5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Twelfth Report of the Committee on Private Members' Bills and Resolutions.

## 6. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Thirty-eighth Report of the Public Accounts Committee regarding the Report of the Comptroller and Auditor General of India for the year 1969-70, Central Government (Civil) relating to the Ministry of Supply.

## 7. Statements by Ministers

- (i) The Minister of Communications laid on the Table a statement regarding the Indo-Bangladesh Telecommunications Agreement.
- (ii) The Minister of Parliamentary Affairs made a statement requesting for change of the date for elections to the Financial Committees.

The House authorised the Speaker to fix revised dates.

## 8. Motion Regarding Selection Committee

Dr. Henry Austin moved the following motion:-

"That this House do appoint Shri Muhammed Sheriff to the Select Committee on the Bill further to amend the Central Sales Tax Act, 1956 in the vacancy caused by the death of Shri M. Muhammad Ismail."

The motion was adopted.

## 9. The Budget (General) 1972-73-Demands for Grants

Discussion on the Demands for Grants Nos. 25 to 31, 114 and 115 for which the Ministry of Agriculture is responsible and the cut motions thereto moved on the 18th April, 1972 continued and was concluded.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2 P.M.)

The cut motions moved on the 18th April, 1972, were negatived.

All the Demands for Grants for which the Ministry of Agriculture is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1972-73, were voted in full.

6.10 P.M.

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(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th April, 1972)

S. L. SHAKDHER, Secretary.

## BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, April 20, 1972/Chaitra 31, 1894 (Saka)

#### No. 130

#### 11 A.M.

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## 1. Starred Questions

Starred Questions No. 481, 483, 486, 487, 489, 490, 492, 494, 495, 499 and 500 were orally answered. Replies to Starred Questions, Nos. 482, 484, 485, 491, 493 and 496—498 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions No. 3359—3375, 3377—3395, 3400—3423 and 3425—3441 were laid on the Table.

## 3. Calling Attention

Shri R. V. Bade called the attention of the Minister of Home Affairs to the reported infiltration of more than two thousand armed Pakistani Razakars into Bihar, Bengal and Assam.

The Minister of State for Home Affairs made a statement in regard thereto.

## 4. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Thirty-sixth Report of the Public Accounts Committee regarding Appropriation Accounts (Civil) 1969-70 and Report of Comptroller and Auditor General of India for the year 1969-70, Central Government (Civil) and Audit Report (Civil) 1970 relating to the Ministry of Shipping and Transport.

## 5. The Budget (General) 1972-73-Demands for Grants

Discussion on the Demands for Grants Nos. 37 to 51, 118 and 119 for which the Ministry of Home Affairs is responsible commenced.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.50 P.M.)

Ninety-one cut motions [Nos. 10 to 41, 43, 47, 49 to 60, 62, 64, 65, 75, 76, 89 to 97 and 100 to 130] were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st April, 1972)

S. L. SHAKDHER, Secretary.

#### CORRIGENDA

In Bulletin—Part I, dated April 19, 1972,—

- (1) Page 528, paragraph 4, line 18,
  - for "(vi) The Indian Police Service (Probationers' Final Examina-" read "(vii) The All India Services (Medical Attendance) Amendment"
- (2) Page 529, paragraph 8, in the heading, for "Selection" read "Select"

530 GMGIPND—LS I—388 (D) LS—20-4-72—810.

# BULLETIN—PART I [Brief Record of Proceedings]

Friday, April 21, 1972/Vaisakha 1, 1894 (Saka)

#### No. 131

#### 11 A.M.

## 1. Starred Questions

Starred Questions Nos. 502—504 and 507—513 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3442—3489, 3491—3501, 3503—3519, 3521—3552, 3554—3566, 3568, 3570, 3571 and 3573—3603 were laid on the Table.

## 3. Calling Attention

Shri Indrajit Gupta called the attention of the Minister of External Affairs to the reported news about the South Vietnam National Assembly's Foreign Relations Committee asking the South Vietnamese Government to immediately expel the Indian delegation to the International Control Commission and also to use the law in a severe but 'just' fashion towards Indian nationals.

The Minister of External Affairs made a statement in regard thereto.

### 4. Question of Privilege

The Speaker informed the House of the explanations received from the Editor of the Times of India, Bombay and the General Manager of the UNI in regard to the question of privilege raised by Shri Atal Bihari Vajpayee on the 10th April, 1972, regarding misreporting of certain proceedings of the House dated the 4th April, 1972 by the Times of India, Bombay, in its issue dated the 5th April, 1972. In view of the regret expressed by the General Manager of the UNI, the House agreed that the matter might be dropped.

#### 5. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 231(E) published in Gazette of India dated the 1st April, 1972 together with an explanatory memorandum.

- (ii) G.S.R. 232(E) published in Gazttte of India dated the 1st April, 1972 together with an explanatory memorandum.
  - (iii) G.S.R. 416 published in Gazette of India dated the 1st April, 1972 together with an explanatory memorandum.
- (2) A copy of the Aircraft (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 324 in Gazette of India dated the 18th March, 1972, under section 14-A of the Aircraft Act, 1934, together with an explanatory note.
  - (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
  - (i) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

## 6. Resignation by Member

The Speaker informed the House that Shri Ghanshyambhai Oza, an elected Member from Rajkot constituency of Gujarat, had resigned his seat in Lok Sabha with effect from the 18th April, 1972.

## 7. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Forty-first Report of the Public Accounts Committee regarding Appropriation Accounts (C vil) 1969-70 and Report of the Comptroller and Auditor General of India for the year 1969-70, Central Government (Civil) relating to the Ministry of Works and Housing.

#### 8. Report and Minutes of Committee on Public Undertakings

Shri M. B. Rana presented the following Report and Minutes of the Committee on Public Undertakings:—

- (1) Sixteenth Report on Oil and Natural Gas Commission; and
- (2) Minutes of the sittings of the Committee relating to the above Report.

## 9. The Budget (General) 1972-73—Demands for Grants

Discussion on the Demands for Grants Nos. 37 to 51, 118 and 119 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on the 20th April, 1972, continued.

The discussion was not concluded.

# 10. Motion Re: Twelfth Report of Committee on Private Members' Bills

Shrimati Jyotsna Chanda moved the following motion:-

"That this House do agree with the Twelfth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th April, 1972."

The motion was adopted.

#### 11. Private Member's Resolution-Withdrawn

Discussion on the following Resolution moved by Shri Inder J. Malhotra and the amendment thereto moved on the 7th April, 1972, continued:—

"This House calls upon the Government to take immediate steps to ban communal para-military organisations in the country."

The following Members took part in the debate:-

- (1) Shri Atal Bihari Vajpayee
- (2) Shri N. K. P. Salve
- (3) Shri Krishna Chandra Halder
- (4) Shri Sat Pal Kapur
- (5) Shri Vasantrao Purushottam Sathe
- (6) Shri J. M. Gowder
- (7) Shri Bhogendra Jha
- (8) Shri F. H. Mohsin

Shri Inder J. Malhotra replied to the debate.

The amendment moved by Shri M. C. Daga was negatived.

The Resolution was withdrawn by leave of the House.

## 12. Private Member's Resolution-Under Consideration

Shri Banamali Patnaik moved the following Resolution:—

"This House recommends that the Government of India should take immediate and effective steps to establish two more steel plants during the Fifth Five Year Plan to create increased potentialities in the production of steel and development of iron ore and that the first plant be established in Orissa and the second in Madhya Pradesh for reasons of techno-economic feasibility and comparative backwardness of these areas."

An amendment was moved by Shri Surendra Mohanty.

Shri Chintamani Panigrahi took part in the debate. His speech was not concluded.

The discussion was not concluded.

## 13. Report of Business Advisory Committee

Shri B. Shankaranand presented the Tenth Report of the Business Advisory Committee.

## 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th April, 1972)

S. L. SHAKDHER, Secretary.

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## BULLETIN-PART I

[Brief Record of Proceedings]

Monday, April 24, 1972/Vaisakha 4, 1894 (Saka)

## No. 132

## " 11 A.M.

## 1. Starred Questions

Starred Questions Nos. 521, 522, 524—528, 530, 532, 533 and 537 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3604—3623, 3625—3648, 3650—3660, 3663—3720, 3722—3747 and 3749—3777 were laid on the Table.

A statement by the Minister of State in the Ministry of Agriculture correcting the reply given on the 1st April, 1971 to Unstarred Question No. 3580 regarding enactment of legislation for imposing partial ban on cow slaughter and giving reasons for delay in correcting the reply, was laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Delhi Motor Vehicles (First Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. F.4(44)/70-72-TPT in Delhi Gazette dated the 17th March, 1972, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Mogul Line Limited, Bombay, for the year 1969.
  - (ii) Annual Report of the Mogul Line Limited, Bombay, for the year 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year ended the 31st March, 1971.
- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the period ended the 31st March, 1971 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of a letter dated the 17th April, 1972 addressed to him jointly by the Management of the Indian Airlines and All India Aircraft Engineer's Association regarding the outcome of negotiations held amongst them.
- (5) (i) A copy of the Insecticides Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1650 in Gazette of India dated the 30th October, 1971, under sub-section (3) of section 36 of the Insecticides Act, 1968.
- (ii) A statement showing reasons for delay in laying the above Notification.
- (6) A copy each of the following papers under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—
  - (i) Certified Accounts (Hindi version) of the Indian Institute of Technology, Bombay, for the year 1969-70 along with the Audit Report thereon.
- (ii) Certified Accounts (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1970-71 along with the Audit Report thereon.
  - (7) (i) A copy of the Certified Accounts of the Indian School of Mines, Dhanbad, for the year 1968-69 along with the Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay and for not laying the Hindi version of the above Accounts simultaneously.
- (8) A copy of the Annual Report (Hindi and English versions) of the National Institute of Training in Industrial Engineering, Bombay, for the year 1970-71.

## 4. Resignation by Member

The Speaker informed the House that Shri Siddhartha Shankar Ray, an elected Member from Raiganj constituency of West Bengal, had resigned his seat in Lok Sabha with effect from the 21st April, 1972.

## 5. Intimation Re: Arrest of Member

The Speaker informed the House of a telegram dated the 24th April, 1972, from the Sub-Divisional Magistrate, Mirzapur, intimating that Shri Bhogendra Jha, Member, Lok Sabha, was arrested on the 23rd April, 1972 at 6 P.M. in front of Hindustan Aluminium Corporation, Renukoot Police Station, Pipri, District Mirzapur, under section 188 of the Indian Penal Code for violation of orders under section 144 of the Code of Criminal Procedure and that he was kept in Mirzapur District Jail.

## 6. Reports of Public Accounts Committee

Shri Era Sezhiyan presented the following Reports of the Public Accounts Committee:—

- (1) Fortieth Report regarding Report of the Comptroller and Auditor General of India for the year 1969-70, Central Government (Civil) and Audit Report (Civil) 1970, relating to the Ministry of Health (Indian Council of Medical Research).
- (2) Forty-second Report regarding Appropriation Accounts (Civil) 1969-70 and Report of the Comptroller and Auditor General of India for the year 1969-70, Central Government (Civil) relating to Department of Health, Department of Rehabilitation and Planning Commission.

## 7. Motion Re: Tenth Report of Business Advisory Committee

Shri B. Shankaranand moved the following motion:-

"That this House do agree with the Tenth Report of the Business Advisory Committee presented to the House on the 21st April, 1972."

The motion was adopted.

## 8. The Budget (General) 1972-73—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 37 to 51, 118 and 119 for which the Ministry Home Affairs is responsible and the cut motions thereto moved on the 20th April, 1972, continued and was concluded.

The cut motions moved on the 20th April, 1972, were negatived.

All the Demands for Grants for which the Ministry of Home Affairs is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1972-73, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 55 to 57 and 121 for which the Ministry of Information and Broadcasting is responsible commenced and was concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

Forty-nine cut motions [Nos. 10 to 33, 36 to 49, 56 to 61, 64 to 66, 81 and 82] were moved and negatived.

All the Demands for Grants for which the Ministry of Information and Broadcasting is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1972-73, were voted in full.

(iii) Discussion on the Demands for Grants Nos. 9 and 10 for which the Ministry of External Affairs is responsible commenced.

Nine cut motions [Nos. 2 to 10] were moved.

The discussion was not concluded. The House was adjourned for want of quorum.

6.23 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th April, 1972).

S. L. SHAKDHER, Secretary.

## BULLETIN-PART I

## [Brief Record of Proceedings]

Tuesday, April 25, 1972/Valsakha 5, 1894 (Saka)

## No. 133

11.01

## 1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri D. Deb, S. M. Baneriee, Dr. Laxminarayan Pandeya and Shri Madhu Dandayate made references to the passing away of Shri H. Sitarama Reddy, who was a Member of the Constituent Assembly and the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

## 2. Starred Questions

Starred Questions Nos. 541, 544, 546—548, 552, 553, 555, 556 and 560 were orally answered. Replies to remaining questions were laid on the Tablic.

## 3. Unstarred Questions

Replies to Unstarred Questions Nos. 3778—3790, 3792—3918 and 3920—3968 were laid on the Table.

A statement by the Deputy Minister of Foreign Trade, correcting the reply given on the 21st March, 1972 to Unstarred Question No. 936 regarding increase in export duty of Jute, was laid on the Table.

## .4. Matter Under Rule 377

Shri S. M. Banerjee raised a matter regarding the reported token strike by the employees of the Life Insurance Corporation.

The Minister of State for Finance made a statement on the subject.

## 5. Calling Attention

Shri D. K. Panda called the attention of the Minister of Home Affairs to the reported trafficking in Adivasi girls in Orissa.

The Minister of State for Home Affairs made a statement in regard thereto.

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## 6. Intimation re. Release of Member

The Speaker informed the House of a telegram dated the 24th April, 1972, from th Sub-Divisional Magistrate, Mirzapur, intimating that Shri Bhogendra Jha, Member, Lok Sabha, who was detained in District Jail. Mirzapur, for trial under Section 188 of the Indian Penal Code, had been released from jail on the 24th April, 1972, on furnishing personal bond. AHILAN AO.1 pending trial.

## 7. Reports of Public Accounts Committee

Shri Era Sezhiyan presented the following Reports of the Public Accounts Committee:

- (1) Forty-third Report regarding Chapter II of Report of the Comptroller and Auditor-General of India for the year 1969-70—Central Government (Civil)—Revenue Receipts relating to Customs. No. 1 C
- (2) Forty-fifth Report regarding Appropriation Accounts (Railways), 1969-70 and Report of the Comptroller and Auditor-General of India for the year 1969-70, re-Gentral Government (Railways). , 1

## niced treat 8. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

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Shri B. K. Daschowdhury presented the Seventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Defence (Department of Defence Production)—Reservations for Scheduled Castes and Scheduled Tribes in the Desence Public Sector Undertakings, was the best beautiful to the bea

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

## 9. The Budget (General) 1972-73—Demands for Grants

Discussion on the Demands for Grants Nos. 9 and 10 for which the Ministry of External Affairs is responsible and the cut motions thereto moved on the 24th April, 1972, continued.

Nineteen more cut motions [Nos. 18 to 36] were moved.

The discussion was not concluded.

6.34 P.M.

(Lok Sabha adjourned till 11. A.M. on Wednesday, the 26th April, 1972).

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## BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, April 26, 1972/Vaisakha 6, 1894 (Saka)

No. 134

11.01 A.M.

## 1. Starred Questions

Starred Questions Nos. 562, 569, 570, 575, 576, 579 and 580 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3969, 3970, 3972—3983, 3985—4009, 4011—4028, 4030—4079, 4081—4099, 4101—4113, 4145—4138 and 4140—4154 were laid on the Table.

## 3. Calling Attention

Shri Virbhadra Singh called the attention of the Minister of Irrigation and Power to the reported death of four persons and serious injuries to many others in a blast in a tunnel of the Beas-Sutlej Project in Mandi District, Himachal Pradesh.

The Deputy Minister of Irrigation and Power made a statement in regard thereto.

## 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Bharat Pumps and Compressors Limited, New Delhi, for the period 1st January, 1970 to 31st March, 1971.
  - (ii) Annual Report of the Bharat Pumps and Compressors Limited, New Delhi, for the period 1st January, 1970 to 31st March, 1971 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Heavy Electricals (India) Limited, Bhopal, for the year 1970-71.

- (ii) Annual Report of the Heavy Electricals (India) Limited, Bhopal, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1972, published in Notification No. G.S.R. 245(E) in Gazette of India dated the 15th April, 1972.
  - (ii) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1972, published in Notification No. G.S.R. 246(E) in Gazette of India dated the 15th April, 1972.
- (3) (a) A copy each of the following papers (Hindi version) under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act. 1956:—
  - (i) Certified Accounts of the Khadi and Village Industries Commission for the year 1966-67 together with the Audit Report thereon.
  - (ii) Certified Accounts of the Khadi and Village Industries Commission for the year 1967-68 together with the Audit Report thereon.
- (b) Two statements (Hindi and English versions) showing reasons for delay in laying the above documents.

## 5. Report and Minutes of Committee on Public Undertakings

Shri M. B. Rana presented the following Report and Minutes of the Committee on Public Undertakings:—

- (1) Twelfth Report on Food Corporation of India; and
- (2) Minutes of the sittings of the Committee relating to the above Report.

## 6. Reports of Estimates Committee

- Shri L. D. Kotoki presented the following Reports of the Estimates Committee:—
  - (1) Nineteenth Report on the Ministry of Industrial Development (Department of Industrial Development)—Industrial Licensing.
  - (2) Twentieth Report on the Ministry of Steel and Mines (Department of Steel)—Planning, Development, Production, Distribution etc. of Iron and Steel and Ferro-Alloys.

## 7. Reports of Public Accounts Committee

Shri Era Sezhiyan presented the following Reports of the Public Accounts Committee:—

- (1) Thirty-seventh Report regarding Report of the Comptroller and Auditor General of India for the year 1969-70, Central Government (Civil) relating to the Ministry of Irrigation and Power and Government of Punjab Audit Report, 1968 relating to Bhakra Dam Administration and Beas Project only.
- (2) Forty-sixth Report regarding Report of the Comptroller and Auditor General of India for the year 1969-70—Central Government (Posts and Telegraphs).

## 8. Statements by Ministers

- (i) The Minister of State for Agriculture laid on the Table a state ment on arrangements for development of Deep Sea Fishing including proposed arrangements for collaboration with the Soviet Union.
- (ii) The Deputy Minister of Railways made a statement regarding the derailment of train No. 223 Up Mysore-Hubli Passenger between
  Chakariappalli and Penukonda stations of the Southern Railway on the 26th April, 1972.

## 9. Government Bill-Introduced

The Constitution (Twenty-ninth Amendment) Bill, 1972.

## 10. The Budget (General) 1972-73—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 9 and 10 for which the Ministry of External Affairs is responsible and the cut motions thereto moved on the 24th and 25th April, 1972, continued and was concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

The cut motions moved on the 24th and 25th April, 1972, were negatived.

All the Demands for Grants for which the Ministry of External Affairs is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1972-73, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 52 to 54 and 120 for which the Ministry of Industrial Development is responsible commenced.

Forty cut motions [Nos. 20 to 59] were moved.

The discussion was not concluded.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th April, 1972)

S. L. SHAKDHER, Secretary,

## BULLETIN-PART I

## [Brief Record of Proceedings]

Thursday, April 27, 1972/Vaisakha 7, 1984 (Saka)

## No. 135

11.01 A.M.

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## 1. Starred Questions

Starred Questions Nos. 581, 583—585, 587 and 589—591 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4155, 4157—4226, 4228—4241. 4243, 4244 and 4247—4252 were laid on the Table.

## 3. Calling Attention

Shri Arjun Sethi called the attention of the Minister of Steel and Mines to the reported leakage of coaltar fumes from the Rourkels Steel Plant causing suffocation and vomitting to the citizens of the old Rourkels town.

The Minister of Steel and Mines made a statement in regard thereto.

## 4. Paper Laid on the Table

A copy of the Coal Mines (Amendment) Regulations, 1972 (Hindi and English versions) published in Notification No. G.S.R. 359 in Gazette of India dated the 25th March, 1972, was laid on the Table under sub-section (7) of section 59 of the Mines Act, 1952.

## 5. Reports and Minutes of Committee on Public Undertakings

- Shri M. B. Rana presented the following Reports and Minutes of the Committee on Public Undertakings:—
  - (1) (i) Eighteenth Report on Heavy Engineering Corporation Limited.
  - (ii) Minutes of the sittings of the Committee relating to the above Report.
  - (2) (i) Nineteenth Report on Heavy Electricals (India) Limited
  - (ii) Minutes of the sittings of the Committee relating to the above Report.
  - (3) (i) Twentieth Report on Shipping Corporation of India Limited.
  - (ii) Minutes of the sittings of the Committee relating to the above Report.

(4) Thirteenth Report on action taken by Government on the recommendations contained in their Fourteenth Report (Fourth Lok Sabha) on Heavy Engineering Corporation Limited.

## 8. Report and Minutes of Estimates Committee

Shri Kamal Nath Tewari presented the following Report and Minutes of the Estimates Committee:—

- (1) Seventeenth Report on the Ministry of Industrial Development—Directorate General of Technical Development.
- (2) Minutes of the sittings of the Committee relating to the above Report.

## 7. Reports of Public Accounts Committee

Shri Era Sezhiyan presented the following Reports of the Public Accounts Committee:—

- (1) Thirty-ninth Report regarding paragraph 75 of the Report of the Comptroller and Auditor General of India for the year 1969-70, Central Government (Civil) relating to All India Radio.
- (2) Forty-fourth Report regarding Chapter III of Audit Report (Civil), 1970 and Report of the Comptroller and Auditor General of India for the year 1969-70 on Revenue Receipts relating to Union Excise.

## 8. Report of Committee on Absence of Members

Shri S. C. Samanta presented the Fifth Report of the Committee on Absence of Members from the Sittings of the House.

## S. Statement by Minister

The Minister of Agriculture laid on the Table a statement on ceiling on Agricultural Holdings.

## 10. The Budget (General) 1972-73—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 52 to 54 and 120 for which the Ministry of Industrial Development is responsible and the cut motions thereto moved on the 26th April, 1972, continued and was concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

The cut motions moved on the 26th April, 1972, were negatived.

All the Demands for Grants for which the Ministry of Industrial Dévelopment is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1972-73, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 1 to 5, 104 and 105 for which the Ministry of Defence is responsible commenced.

Forty-five cut motions [Nos. 7 to 14 and 25 to 61] were moved.

The discussion was not concluded.

## 6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th April, 1972).

8. L. SHAKDHER,

## BULLETIN-PART I

[Brief Record of Proceedings]

Friday, April 28, 1972 Vaisakha 8, 1894 (Saka)

## No. 136

\_11.01 A.M.

## 1. Starred Questions

Starred Questions Nos. 601, 604—606, 608, 610, 611, 616, 617, 619 and 620 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4254—4283, 4285—4296, 4298—4300, 4303—4356, 4358—4400, 4402—4407 and 4409—4423 were laid on the Table.

## 3. Calling Attention

Shri Chintamani Panigrahi called the attention of the Minister of Finance to the reported fraud on a nationalised bank in Calcutta over the last 12 months involving Rupees sixty lakhs.

The Minister of State for Finance made a statement in regard thereto.

## 4. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding observance of May Day as a holiday. It was accordingly decided that Lok Sabha would not sit on Monday, the 1st May, 1972.

## 5. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A statement clarifying the information given by the Minister of External Affairs regarding landing of R.A.F. planes in Andaman Group of Islands in pursuance of an assurance given during supplementaries on Starred Question No. 395 on the 13th April, 1972.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971:—
  - (i) The Emergency Risks (Goods) Insurance (Amendment) Scheme, 1971, published in Notification No. S.O. 5571 in Gazette of India dated the 23rd December, 1971.
  - (ii) The Emergency Risks (Goods) Insurance (Amendment) Scheme, 1972, published in Notification No. S.O. 208 in Gazette of India dated the 18th March, 1972.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971:—
  - (i) The Emergency Risks (Undertakings) Insurance (Amenc ment) Scheme, 1971, published in Notification No. S.O. 5572 in Gazette of India dated the 23rd December, 1971.
  - (ii) The Emergency Risks (Undertakings) Insurance (Amendment) Scheme, 1972, published in Notification No. S.O. 209 in Gazette of India dated the 18th March, 1972.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 18 of the Emergency Risks (Undertakings) Insurance Act, 1971:—
  - (i) S.O. 655 published in Gazette of India dated the 19th February, 1972.
  - (ii) S.O. 656 published in Gazette of India dated the 19th February, 1972.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at items (2), (3) and (4) above.
- (6) A copy of the Post Office Savings Banks (Fourth Amendment)
  Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 243(E) in Gazette of India dated the 10th
  April, 1972, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.
- (7) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. F.4(33) 67-Fin.(G) in Delhi Gazette dated the 22nd March, 1972, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Unions territory of Delhi
- (8) A copy each of the following Notifications (Hindi and Englsh versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 263(E) published in Gazette of India dated the 6th April, 1972, together with an explanatory memorandum.
  - (ii) G.S.R. 437 published in Gazette of India dated the 8th April, 1972, together with an explanatory memorandum.

- (9) A copy of Notification No. G.S.R. 436 (Hindi and English versions) published in Gazette of India dated the 8th April, 1972, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
  - (10) A copy of Government Resolution No. U-23018|1|72-WB dated the 28th April, 1972 (Hindi and English versions) constituting a Committee to review the operation of the Payment of Bonus Act 1965.
  - (11) A copy of the Annual Report (Hindi and English versions) of the Garden Reach Workshops Limited, Calcutta, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

## 6. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

(1) Shri Ramachandran Kadan- nappalli	30th March to 18th April, 19 (Fourth Session).	72
(2) Shri Satish Chandra	18th April to 31st May, 197 (Fourth Session).	72
(3) Shri Vikram Mahajan	18th April to 8th May, 197 (Fourth Session).	72
(4) Shri Bishwanath Jhunjhun- wala	28th March to 24th April, 197 (Fourth Session).	72
(5) Shri C. K. Jaffer Sharief	24th March to 21st April, 19' (Fourth Session).	72
(6) Shri Anant Prasad Sharma	24th April to 12th May, 197 (Fourth Session).	'2
(7) Shri T. H. Gavit	21st April to 10th May, 197 (Fourth Session).	2
(8) Shri S. R. Damani	5th April to 5th May, 197 (Fourth Session).	2

## 7. Reports and Minutes of Committee on Public Undertakings

Shri M. B. Rana presented the following Reports and Minutes of the Committee on Public Undertakings:—

- (1) (i) Seventeenth Report on Personnel Policies and Labour-Management Relations in Public Undertakings.
- (ii) Minutes of the sittings of the Committee relating to the above Report.
- (2) (i) Twenty-first Report on Bharat Heavy Electricals Limited.
- (ii) Minutes of the sittings of the Committee relating to the above Report.

- (3) Fourteenth Report regarding action taken by Government on the recommendations contained in their Sixty-eighth Report (Fourth Lok Sabha) on Bokaro Steel Limited.
- (4) Fifteenth Report regarding action taken by Government on the recommendations contained in their Thirteenth Report (Fourth Lok Sabha) on Ashoka Hotels Limited.
- (5) Minutes of the sittings of the Committee (1970-71) and (1971-72) relating to consideration and adoption of eleven Action Taken Reports.
- (6) Minutes of the sittings of the Committee (1970-71) and (1971-72) relating to Procedural and Miscellaneous matters.

## 8. Reports and Minutes of Estimates Committee

Shri Piloo Mody presented the following Reports and Minutes of the Estimates Committee:—

- (1) (i) Thirteenth Report on the Ministry of Health and Family Planning (Department of Family Planning)—Family Planning Programme.
- (ii) Minutes of the sittings of the Committee relating to the above Report.
- (2) (i) Fourteenth Report on the Ministry of Foreign Trade—Export Promotion Measures, Commercial Publicity, Exhibitions and Trade Fairs.
- (ii) Minutes of the sittings of the Committee relating to the above Report.
- (3) (i) Eighteenth Report on the Ministry of Foreign Trade—tea Board.
- (ii) Minutes of the sittings of the Committee relating to the above Report.

## 9. Reports of Public Accounts Committee

Shri Era Sezhiyan presented the following Reports of the Public Accounts Committee.—

- (1) Twenty-fifth Report regarding action taken by Government on the recommendations contained in their Hundred and Seventeenth Report (Fourth Lok Sabha) relating to Direct Taxes.
- (2) Forty-seventh Report regarding action taken by Government on the recommendations contained in their Hundred and Sixteenth Report (Fourth Lok Sabha) on Appropriation Accounts (Railways), 1967-68 and Audit Report (Railways), 1969.
- (3) Forty-eighth Report regarding action taken by Government on the recommendations contained in their Hundred and Twentieth Report (Fourth Lok Sabha) relating to the Ministry of Information and Broadcasting.

## 10. The Budget (General) 1972-73-Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 5, 104 and 105 for which the Ministry of Defence is responsible and the cut motions thereto moved on the 27th April, 1972, continued.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.05 P.M.)

The discussion was not concluded.

## 11. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 1972 (Amendment of Ninth Schedule) by Shri C. K. Chandrappan.
- (2) The Utilization of Cultivable Railway Land Bill, 1972 by Shri Narendra Singh Bisht.

## 12. Private Member's Bill-Withdrawn

The Film Industry Workers Bill, 1972 by Shri S. C. Samanta

Discussion on the motion for consideration of the Bill moved by Shri Ramsahai Pandey and the amendments thereto moved on the 14th April, 1972, continued.

The following Members took part in the debate:—

- (1) Shri D. B. Chandra Gowda
- (2) Shri Sat Pal Kapur
- (3) Shri N. K. P. Salve
- (4) Shri G. Viswanathan
- (5) Shri N. K. Sanghi
- (6) Shri M. C. Daga
- (7) Shri Vasant Sathe
- (8) Shri Balgovind Verma

Shri Ramsahai Pandey replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Shri B. K. Daschowdhury was negatived.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Subodh Hansda was withdrawn by leave of the House.

The Bill was also withdrawn by leave of the House.

#### 13. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1971 (Amendment of Seventh Schedule) by Shri S. C. Samanta

The motion for consideration of the Bill was moved by Shri S. C. Samanta

An amendment for reference of the Bill to a Select Committee was moved by Shri M. C. Daga.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Subodh Hansda.

The following Members took part in the debate:-

- (1) Shri Shyam Prasanna Bhattacharyya
- (2) Shri Subodh Hansda
- (3) Shri G. Viswanathan
- (4) Shri Narain Chand Parashar
- (5) Shri C. K. Chandrappan
- (6) Shri R. D. Bhandare (Speech unfinished).

The discussion was not concluded.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 2nd May, 1972).

S. L. SHAKDHER,

Secretary.

## BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, May 2, 1972/Vaisakha 12, 1894 (Saka)

No. 137

## 11 A.M.

## 1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri Dinen Bhattacharya, Jagannathrao Joshi, S. M. Banerjee, Shyamnandan Mishra, G. Viswanathan, Bhagirath Bhanwar, Shibban Lal Saksena, Piloo Mody, Shrimati Marjorie Godfrey and Shri Shiv Kumar Shastri made references to the passing away of Shri Kamalnayan Bajaj, who was a Member of the Second, Third and the Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

## 2. Announcement by Speaker

The Speaker announced that there would be no lunch hour in Lok Sabha on the 3rd, 4th, 9th and 10th May, 1972.

## 3. Starred Questions

Starred Questions Nos. 646, 650-654 and 656 were orally answered. Replies to Starred Questions Nos. 641-645, 647, 649, 655 and 657-660 were laid on the Table.

Replies to Starred Questions Nos. 621—640 for the 1st May, 1972 were also laid on the Table today, there being no sitting on the 1st May, 1972.

## 4. Unstarred Questions

Replies to Unstarred Questions Nos. 4624—4656, 4658—4670, 4672—4714, 4716—4760 and 4762—4802 were laid on the Table.

Replies to Unstarred Questions Nos. 4424, 4425, 4427—4476, 4478—4542, 4545—4605, 4607 and 4609—4623 for the 1st May, 1972 were also laid on the Table.

## 5. Short Notice Question

Reply to Short Notice Question No. 3 addressed to the Minister of Railways regarding threat to power production and supply in Bihar due to shortage of wagons for coal was laid on the Table as the Member was absent.

## 6. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Woollen Textiles (Production and Distribution) Control Amendment Order, 1972 (Hindi and English versions) published in Notification No. S.O. 966 in Gazette of India dated the 15th April, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A statement (Hindi and English versions) regarding the formation of a Committee for the promotion of Urdu together with a copy of Resolution to be issued by the Government in this regard.

- (3) A copy of the Export of Jute Products (Inspection) Amendment Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 967 in Gazette of India dated the 15th April, 1972, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (4) (i) A copy of the Annual Report of the Indian Institute of Technology, Kanpur, for the year 1970-71.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.

## 7. Report of Select Committee

Dr. G. S. Melkote presented the Report of the Select Committee on the Payment of Gratuity Bill, 1971.

#### 8. Matter Under Rule 377

Shri S. M. Banerjee raised a matter regarding Pay Commission Report.

The Minister of State for Finance made a statement on the subject.

## 9. The Budget (General) 1972-73-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 1 to 5, 104 and 105 fer which the Ministry of Defence is responsible and the cut motions thereto moved on the 27th April, 1972, continued and was concluded.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

The cut motions moved on the 27th April, 1972, were negatived.

All the Demands for Grants for which the Ministry of Defence is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1972-73, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 61 to 63 and 124 for which the Ministry of Labour and Rehabilitation is responsible commenced.

One hundred and ten cut motions [Nos. 4, 5, 13 and 23 to 129] were moved.

The discussion was not concluded.

## \*10. Suspension of Member

Shri Raj Bahadur moved that Shri Hukam Chand Kachwai be suspended from the service of the House for three days.

The motion was adopted.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3rd May, 1972)

S. L. SHAKDHER, Secretary.

<sup>\*</sup>At 5.30 P.M.

## BULLETIN-PART I

## (Brief Record of Proceedings)

Wednesday, May 3, 1972/Vaisakha 13, 1894 (Saka)

#### No. 138

## 11 A.M.

## 1. Starred Questions

Starred Questions Nos. 662, 664, 665, 668, 669 and 672—676 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4803, 4804, 4806—4824, 4826—4837, 4839—4845, 4847—4880, 4882—4887, 4890—4898, 4900—4905, 4907—4921, 4923—4966 and 4968—4976 were laid on the Table.

## 3. Calling Attention

Shri B. K. Daschowdhury called the attention of the Minister of Tourism and Civil Aviation to the reported assault and maltreatment of Imdian passengers by Air France officials at Palam Airport.

The Minister of Tourism and Civil Aviation made a statement in regard thereto.

## 4. Papers Laid on the Table

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The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (2) section 16 of the Tariff Commission Act, 1951:—
  - (i) Report (1969) of the Tariff Commission on the fixation of fair selling prices of Automobiles—Standard Herald Passenger cars 4-Door model.
  - (ii) Government Resolution No. 1(79)/69-A.E.Ind. (I) dated the 19th April, 1972 (Hindi and English versions) notifying Government's decisions on the above Report.
- (2) A statement (Hindi and English versions) showing reasons as to why the documents mentioned above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.
- (3) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Report mentioned at (1) (i) above.

## 5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Thirteenth Report of the Committee on Private Members' Bills and Resolutions.

## 6. Matter Under Rule 377

Shri S. M. Banerjee raised a matter regarding lock-out in the Heavy Vehicles Factory at Avadi.

The Minister of State for Defence Production made a statement on the subject.

## \*7. Motion re: Termination of Suspension of Member

Shri Era Sezhiyan moved the following motion:-

"That the suspensinon of Shri Hukam Chand Kachwai ordered by the House on the 2nd May, 1972 be terminated with immediate effect."

The motion was adopted.

## 8. The Budget (General) 1972-73—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 61 to 63 and 124 for which the Ministry of Labour and Rehabilitation is responsible and the cut motions thereto moved on the 2nd May, 1972, continued and was concluded.

The cut motions moved on the 2nd May, 1972, were negatived.

All the Demands for Grants for which the Ministry of Labour and Rehabilitation is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1972-73, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 75 to 77 and 129 for which the Ministry of Steel and Mines is responsible commenced.

Twenty-seven cut motions [Nos. 11 to 37] were moved.

The discussion was not concluded.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th May, 1972)

S. L. SHAKDHER, Secretary.

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<sup>\*</sup>Adopted at 1.25 P.M.

## BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, May 4, 1972/Vaisakha 14, 1894 (Saka)

No. 139

#### 11 A.M.

## 1. Starred Questions

Starred Questions Nos. 681, 682, 684—687, 689 and 691—693 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4978—4984, 4986—4992, 4994, 4995, 4998—5004, 5006, 5008—5050, 5052, 5053 and 5055—5067 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:-

- 1
- (1) A statement (Hindi and English versions) on the action taken or proposed to be taken on the Conventions and Recommendations adopted at the Fifty-fifth (Maritime) Session of the International Labour Conference held at Geneva in October, 1970.
- (2) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

#### Fourth Lok Sabha

- (i) Statement No. XXXVIII—Fourth Session, 1968.
- (ii) Statement No. XXXI-Seventh Session, 1969.
- (iii) Statement No. XX-Eighth Session, 1969.
- (iv) Statement No. XIX-Ninth Session, 1969.
- (v) Statement No. XXI-Tenth Session, 1970.
- (vi) Statement No. XII—Eleventh Session, 1970.
- (vii) Statement No. XI-Twelfth Session, 1970.

## Fifth Lok Sabha

- (viii) Statement No. VII-First Session, 1971.
  - (ix) Statement No. XII—Second Session, 1971.
  - (x) Statement No. IV-Third Session, 1971.
  - (xi) Statement No. I-Fourth Session, 1972.

#### 4. Matters Under Rule 377

- (i) Shri Ram Chandra Vikal raised a matter regarding irregularities in the purchase of wheat in U.P., Delhi and Haryana.
- (ii) Shri Nathuram Mirdha and others raised a matter regarding land ceiling.

## 5. The Budget (General )1972-73—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 75 to 77 and 129 for which the Ministry of Steel and Mines is responsible and the cut motions thereto moved on the 3rd May, 1972, continued and was concluded.

The cut motions moved on the 3rd May, 1972, were negatived.

All the Demands for Grants for which the Ministry of Steel and Mines is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1972-73, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 66 and 125 for which the Ministry of Petroleum and Chemicals is responsible commenced.

Sixteen cut motions [Nos. 26 to 31 and 39 to 48] were moved.

The discussion was not concluded.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th May, 1972)

S. L. SHAKDHER, Secretary.

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## LOK SALHA

## BULLETIN-PART I

[Brief Record of Proceedings]

Friday, May 5, 1972 Vaisakha 15, 1894 (Saka)

## No. 140

## 11 A.M.

## 1. Starred Questions

Starred Questions Nos. 702—707, 709—711, 714 and 715 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5068—5075, 5077—5099, 5101—5135, 5137—5196 and 5198—5214 were laid on the Table.

## 3. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Finance regarding steps to resolve the disputes in the Andhra Bank Ltd. and the State Bank of India, Andhra Pradesh, was orally answered and supplementaries were also answered thereon.

## 4. Calling Attention

Shri Jyotirmoy Bosu called the attention of the Minister of Home Affairs to the reported arrest of three students of the Delhi University on May 3, 1972 on charges of distributing hashish.

The Minister of State for Home Affairs made a statement in regard thereto.

## 5. Statement by Minister

The Minister of Labour and Rehabilitation made a statement regarding the reported firing at Ambernath Steel Factory on the 25th April, 1972.

## 6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 251(E) published in Gazette of India dated the 20th April, 1972 together with an explanatory memorandum.
  - (ii) G.S.R. 252(E) published in Gazette of India dated the 20th April, 1972 together with an explanatory memorandum.
  - (iii) G.S.R. 441 published in Gazette of India dated the 15th April, 1972 together with an explanatory memorandum.

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- (iv) G.S.R. 442 published in Gazette of India dated the 15th April, 1972 together with an explanatory memorandum.
- (v) S.O. 285(E) published in Gazette of India dated the 12th April, 1972 together with an explanatory memorandum.
- (vi) S.O. 969 and 970 published in Gazette of India dated the 15th April, 1972 together with an explanatory memorandum.
- (2) A copy of the Central Excise (Sixth Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 417 in Gazette of India dated the 1st April, 1972, under section 38 of the Central Excises and Salt Act, 1944.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 51 of the Finance (No. 2) Act, 1971:—
  - (i) G.S.R. 208(E) published in Gazette of India dated the 24th March, 1972.
  - (ii) G.S.R. 237(E) published in Gazette of India dated the 5th April, 1972.
  - (iii) G.S.R. 238(E) published in Gazette of India dated the 5th April, 1972.
- (4) A copy of the Hindi version of the Emergency Risks (Goods) Insurance Scheme, published in Notification No. S.O. 5483 in Gazette of India dated the 10th December, 1971, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971.
- (5) A copy of Notification No. S.O. 5485 (Hindi version) published in Gazette of India dated the 15th April, 1972 regarding list of goods not insurable under the Emergency Risks (Goods) Insurance Act, 1971, under sub-section (2) of section 3 of the Emergency Risks (Goods) Insurance Act, 1971.
  - (6) A copy of the Emergency Risks (Undertakings) Insurance Scheme (Hindi version) published in Notification No. S.O. 5486 in Gazette of India dated the 15th April, 1972 under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971.
- (7) A copy of the Eighth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as at 31st March, 1971, under section 29 of the Life Insurance Corporation Act, 1956.
- (8) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 247(E) published in Gazette of India dated the 15th April, 1972 together with an explanatory memorandum.
  - (ii) G.S.R. 250(E) published in Gazette of India dated the 19th April, 1972 together with an explanatory memorandum.

- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642, of the Companies Act, 1956:—
  - (i) The Cost Audit (Qualification) Amendment Rules, 1972, published in Notification No. G.S.R. 257 in Gazette of India dated the 22nd April, 1972.
  - (ii) G.S.R. 258 published in Gazette of India dated the 22nd April, 1972.
- (10) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) Annual Report (Hindi version) of the Indian Oil Corporation Limited, Bombay, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon
  - (b) (i) Review (Hindi and English versions) by the Government on the working of the Cochin Refineries Limited, for the year ended the 31st August, 1970.
  - (ii) Annual Report of the Cochin Refineries Limited for the year ended the 31st August, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

## 7. Assent to Bills

Secretary laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following four Bills passed by the Houses of Parliament and assented to:—

- (1) The Aircraft (Amendment) Bill, 1972.
- (2) The Indian Copper Corporation (Taking Over of Management) Bill, 1972.
- (3) The Marine Products Export Development Authority Biff, 1972.
- (4) The Constitution (Twenty-fifth Amendment) Bill, 1971. (Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.05 P.M.)

## 8. The Budget (General) 1972-73-Demands for Grants

Discussion on the Demands for Grants Nos. 66 and 125 for which the Ministry of Petroleum and Chemicals is responsible and the cut motions' thereto moved on the 4th May, 1972, continued.

The discussion was not concluded.

# 9. Motion Re: Thirteenth Report of Committee on Private Members' Bills and Resolutions

Shri Narain Chand Parashar moved the following motion:—
"That this House do agree with the Thirteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd May, 1972."

The motion was adopted.

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## 10. Private Member's Resolution-Negatived

Discussion on the following Resolution moved by Shri Banamali Patnaik and the amendment thereto moved on the 21st April, 1972, continued:—

"This House recommends that the Government of India should take immediate and effective steps to establish two more steel plants during the Fifth Five Year Plan to create increased potentialities in the production of steel and development of iron ore and that the first plant be established in Orissa and the second in Madhya Pradesh for reasons of techno-economic feasibility and comparative backwardness of these areas."

The following Members took part in the debate:—.

- (1) Shri Chintamani Panigrahi
  - (2) Shri Janaki Ballav Patnaik
  - (3) Shri D. K. Panda
- (4) Dr. Saradish Roy
- (5) Shri Shyam Sunder Mohapatra
- (6) Shri M. S. Sivasamy
- . (7) Shri Surendra Mohanty
  - (8) Shri R. V. Bade
  - (9) Shrimati T. Lakshmikanthamma
  - (10) Shri Sat Pal Kapur
  - (11) Shri M. R. Gopal Reddy
  - (12) Shri Chapalendu Bhattacharyya
  - (13) Shri S. Mohan Kumaramanglam

Shri Banamali Patnaik replied to the debate.

The amendment moved by Shri Surendra Mohanty was negatived.

The Resolution was also negatived.

## 11. Private Member's Resolution-Under Consideration

Shri H. N. Mukerjee moved the following Resolution:-

"This House is of opinion that immediate steps should be taken for the nationalisation of the seventy five leading industrial houses specified in the report of the Monopolies Inquiry Commission."

Three amendments were moved by Sarvashri M. C. Daga, S. M. Banerjee and C. K. Chandrappan

The following Members took part in the debate:—

- (1) Shri Jyotirmoy Bosu
- 15 (2) Shri S. M. Banerjee
  - (3) Shri Sat Pal Kapur (Speech unfinshed).

The discussion was not concluded.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 8th May, 1972).

S. L. SHAKDHER,

Secretary.

## BULLETIN-PART I

[Brief Record of Proceedings]

Monday, May 8, 1972/Vaisakha 18, 1894 (Saka)

## No. 141

11 A.M.

## Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarwashri Shyama Prasanna Bhattacharyya, Indrajit Gupta, Krishnan Manoharan Shyamnandan Mishra, R. V. Bade, Madhu Dandavate, Tridib Chaudhuri, Ebrahim Sulaiman Sait and P. Venkatasubbaiah made references to the passing away of Shri D. Sanjivayya, who was a Member of the Provisional Parliament, Union Minister during 1964—67 and 1970-71 and the President of Indian National Congress since 1971.

As a mark of respect to the memory of Shri D. Sanjivayya, Members stood in silence for a short while and thereafter the House was adjouned for the day.

11.25 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 9th May, 1972).

S. L. SHAKDHER, Secretary.

# BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, May 9, 1972/Vaisakha 19, 1894 (Saka)

## No. 142

## 11 A.M.

## 1. Starred Questions

Starred Questions Nos. 741, 743, 746, 747, 749—752 and 756—760 were orally answered. Replies to remaining questions were laid on the Table.

Replies to Starred Questions Nos. 721—740 for the 8th May, 1972 were also laid on the Table today, Lok Sabha having adjourned without taking up questions on the 8th May, 1972.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5415-5500 and 5502-5587 were laid on the Table.

A statement by the Minister of Railways correcting the reply given on the 22nd June, 1971 to Unstarred Question No. 2772 regarding attack by dacoits on Gorakhpur Passenger train near Chupra and giving reasons for the delay in correcting the reply was laid on the Table.

Replies to Unstarred Questions Nos. 5215—5261, 5263—5352 and 5354—5414 for the 8th May, 1972 were also laid on the Table.

A statement by the Minister of Education, Social Welfare and Culture correcting the reply given on the 15th November, 1971 to Unstarred Question No. 35 regarding appointment of Academic, Personnel by Jawaharlal Nehru University and giving reasons for delay in correcting the reply was also laid on the Table today, Lok Sabha having adjourned without transacting any business on the 8th May, 1972.

## 3. Calling Attention

Shri Piloo Mody called the attention of the Minister of Defence to the reported large scale Pakistani attack on Indian positions in the Tithwal sector of Jammu and Kashmir on the 5th May, 1972.

The Minister of Defence made a statement in regard thereto.

## 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Medical Termination of Pregnancy Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 286 in Gazette of India dated the 11th March, 1972, under sub-section (3) of section 6 of the Medical Termination of Pregnancy Act, 1971.
- (2) A statement regarding derailment of train No. 223 UP Mysore-Hubli Passenger between Chakriappalli and Penukonda stations of the Southern Railway on the 26th April, 1972.

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- (3) (i) A copy of the Railway Protection Force (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1813 in Gazette of India dated the 27th October, 1971, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.
  - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (4) A copy of the Forty-third Report of the Law Commission on offences against the national security.
- (5) A statement (Hindi version) on the Lima Meeting of the Group of '77' along with a copy of the Declaration, Principles and the Lima Programme of Action.
- (6) A copy of Notification No. S.O. 304(E) (Hindi and English versions) published in Gazette of India dated the 20th April, 1972 regarding management of the Sri Bharathi Mills Limited, Pondicherry, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi, for the year 1970-71.
  - (ii) Annual Report of the National Textile Corporation Limited. New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) (i) A copy of the Annual Report of the Indian Institute of Technology, Delhi, for the year 1970-71.
  - (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report

## 5. Statement by Minister

The Minister of Agriculture laid on the Table a statement regarding reported suicide by Dr. V. H. Shah, a scientist of the Indian Agricultural Research Institute, New Delhi.

## 6. Motions for Elections to Committees

(i) Prof. S. Nurul Hasan moved the following motion:—

"That in pursuance of clause (1) (xvi) of Statute 2 of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the Court of the University of Delhi vice Shri Narain Chand Parashar, in terms of the proviso to clause (1) of the said statute."

The motion was adopted.

(ii) Shri L. N. Mishra moved the following motion:-

"That in pursuance of Section 4(3)(c) of the Marine Products Export Development Authority, Act, 1972, the members of this

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House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as Members of the Marine Products Export Development Authority, subject to the other provisions of the said Act."

The motion was adopted.

(iii) Shri L. N. Mishra moved the following motion:—

"That in pursuance of sub-section (3) (f) of Section 4 of the Tea, Act, 1953, read with Rule 4(1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and Rules made thereunder."

The motion was adopted.

## 7. Government Bill-Introduced

The General Insurance (Emergency Provisions) Amendment Bill, 1972.

The motion for leave to introduce the Bill moved by Shri Y. B. Chavan was opposed. The motion was adopted and the Bill was introduced.

## 8. The Budget (General) 1972-73—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 66 and 125 for which the Ministry of Petroleum and Chemicals is responsible and the cut motions thereto moved on the 4th May, 1972, continued and was concluded.

The cut motions moved on the 4th May, 1972, were negatived.

All the Demands for Grants for which the Ministry of Petroleum and Chemicals is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1972-73, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 64 and 65 for which the Ministry of Law and Justice is responsible commenced and was concluded.

Twenty-three cut motions [Nos. 11 to 27 and 29 to 34] were moved and negatived.

All the Demands for Grants for which the Ministry of Law and Justice is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1972-73, were voted in full.

(iii) Discussion on the Demand for Grant No. 91 for which the Department of Company Affairs is responsible commenced and was concluded.

The Demand for Grant for which the Department of Company Affairs is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1972-73, was voted in full.

(iv) Discussion on the Demands for Grants Nos. 69 to 74 and 126 to 128 for which the Ministry of Shipping and Transport is responsible commenced.

Twenty-two cut motions [Nos. 10 to 31] were moved.

The discussion was not concluded.

## 9. Report of Business Advisory Committee

Shri Raj Bahadur presented the Eleventh Report of the Business Advisory Committee.

6.29 P.M.

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(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10th May, 1972)

S. L. SHAKDHER,

Sccretary.

## BULLETIN-PART I

## [Brief Record of Proceedings]

Wednesday, May 10, 1972/Vaisakha 20, 1894 (Saka)

## No. 143

#### 11 A.M.

## 1. Starred Questions

Starred Questions Nos. 761—765 and 767—773 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5588—5592, 5594—5629, 5632—5663, 5665—5689, 5691—5706, 5708—5724, 5726, 5728—5734 and 5737—5766 were laid on the Table.

## 3. Calling Attention

Shri P. Narasimha Reddy called the attention of the Minister of Irrigation and Power to the reported drastic curtailment in outlay on the execution of Nagarjunasagar Project in Andhra Pradesh resulting in the threatened retirement of thousands of engineers and skilled and unskilled workers.

The Deputy Minister of Irrigation and Power made a statement in regard thereto.

## 4. Papers Laid on the Table

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The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1970-71.
  - (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1970-71.

- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda, for the year 1970-71.
- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government for the year 1970-71.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1972, published in Notification No. G.S.R. 266(E) in Gazette of India dated the 29th April, 1972.
  - (ii) The Fifth Amendment of 1972 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 267(E) in Gazette of India dated the 29th April, 1972.
  - (iii) The Indian Forest Service (Pay) Second Amendment Rules, 1972, published in Notification No. G.S.R. 493 in Gazette of India dated the 29th April, 1972.

## 5. Beport of Select Committee

Shri Bhagwat Jha Azad presented the Report of the Select Comnittee on the Taxation Laws (Amendment) Bill, 1971.

## 6. Evidence before Select Committee-Laid on the Table

Shri Bhagwat Jha Azad presented the Report of the Select Comgiven before the Select Committee on the Taxation Laws (Amendment) Bill, 1971.

## 7. Statement by Minister

The Minister of External Affairs made a statement regarding recent developments in Vietnam.

## 8. Metion Re: Eleventh Report of Business Advisory Committee

Shri Raj Bahadur moved the following motion:—

"That this House do agree with the Eleventh Report of the Business Advisory Committee presented to the House on the 9th May, 1972."

The motion was adopted.

## 9. The Budget (General) 1972-73—Demands for Grants

(i) Discussion on the Demand: for Grants Nos. 69 to 74 and 126 to 128 for which the Ministry of Shipping and Transport is responsible and the cut motions thereto moved on the 9th May, 1972 continued and was concluded.

The cut motions moved on the 9th May, 1972, were negatived.

All the Demands for Grants for which the Ministry of Shipping and Transport is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1972-73, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 82 to 84 and 132 to 134 for which the Ministry of Works and Housing is responsible commenced and was concluded.

Thirty-three cut motions (Nos. 1 to 4 and 11 to 39) were moved and negatived.

All the Demands for Grants for which the Ministry of Works and Housing is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1972-73, were voted in full.

(iii) Discussion on the Demands for Grants Nos. 35, 36 and 117 for which the Ministry of Health and Family Planning is responsible commenced.

Thirty-four cut motions (Nos. 1, 2, 5 to 8, 12 to 25, 33 to 40 and 42 to 47) were moved.

The discussion was not concluded.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th May, 1972).

S. L. SHAKDHER, Secretary.

## BULLETIN-PART I

## [Brief Record of Proceedings]

Thursday, May 11, 1972/Vaisakha 21, 1894 (Saka)

## No. 144

## 11 A.M.

#### 1. Oath or Affirmation

Shri Sangliana made and subscribed the oath in English and took his seat in the House.

## 2. Starred Questions

Starred Questions Nos. 781—787, 790 and 791 were orally answered. Replies to remaining questions were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Questions Nos. 5767—5804, 5806—5818, 5821—5847, 5849—5851 and 5853—5860 were laid on the Table.

## 4. Calling Attention

Shri Hukam Chand Kachwai called the attention of the Minister of Irrigation and Power to the reported warning by Bhakra Management Board to discontinue power supply to Delhi Electric Supply Undertaking for its failure to clear the arrear dues.

The Deputy Minister of Irrigation and Power made a statement in regard thereto.

## 5. Question of Privilege

The Speaker informed the House of the explanation received from the Editor of the Financial Express, Bombay, in regard to the complaint of breach of privilege from Shri N. K. Sanghi in respect of two news items published in the said newspaper, dated the 1st April, 1972. The Speaker observed that it would have been better if the newspaper had also given a reference to the relevant proceedings of Lok Sabha instead of claiming it as emanating from its own Bureau. The Speaker hoped that the Press would take note of it. The matter was then closed.

#### 6. Paper Laid on the Table

A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers' Education for the year 1970-71, was laid on the Table.

IP.T.O.

## 7. The Budget (General) 1972-73-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 35, 36 and 117 for which the Ministry of Health and Family Planning is responsible and the cut motions thereto moved on the 10th May, 1972, continued and was concluded.

The cut motions moved on the 10th May, 1972, were negatived.

All the Demands for Grants for which the Ministry of Health and Family Planning is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1972-73, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 78 to 81, 130 and 131 for which the Ministry of Tourism and Civil Aviation is responsible commenced and was concluded.

Eighty-four cut motions [Nos. 1 to 14 and 17 to 86] were moved and negatived.

All the Demands for Grants for which the Ministry of Tourism and Civil Aviation is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1972-73, were voted in full.

(iii) Discussion on the Demands for Grants Nos. 32 to 34 and 116 for which the Ministry of Foreign Trade is responsible commenced.

Sixty-Five cut motions [Nos. 4, 7 and 9 to 71] were moved.

The discussion was not concluded.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 12th May, 1972)

S. L. SHAKDHER, Secretary.

## CORRIGENDUM

In Bulletin—Part I, dated May 10, 1972—
Page 567, paragraph 6, line 1,—
for "presented the Report of the Select Com-"
read "laid on the Table a copy of the evidence"

## BULLETIN-PART I

## [Brief Record of Proceedings]

Friday, May 12, 1972/Vaisakha 22, 1894 (Sakt)

#### No. 145

11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 801, 803, 804 and 806--810 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5861—5907, 5909—5927, 5930—5950, 5952—5955, 5957—5974, 5976—5990 and 5992—6002 were laid on the Table.

Two statements by the Deputy Minister in the Ministry of Petroleum and Chemicals correcting the replies given to the following questions alongwith the reasons for delay in correcting the replies, were laid on the Table:—

- (i) Unstarred Question No. 1907 on the 26th November, 1971, regarding repatriation of dividends by Foreign Oil Companies;
- (ii) Unstarred Question No. 2776 on the 3rd December, 1971 regarding dealerships given by ESSO Company.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Audit Report (Hindi and English versions) on the accounts of the Delhi Financial Corporation for the year ended the 31st March, 1970, under sub-section (7) of section 37 of the State Financial Corporations Act, 1951.
- (2) A copy of Notification No. G.S.R. 479 (Hindi and English versions) published in Gazette of India dated the 22nd April, 1972, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (3) A copy of the Central Excise (Seventh Amendment) Rules, 1972 (Hindi and English versions), published in Notification No. G.S.R. 480 in Gazette of India dated the 22nd April, 1972, under section 38 of the Central Excises and Salt Act, 1944.

P.T.O.

- (i) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Annual Report of the Goa Shipyard Limited, Sambhali, Goa, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy each of the following Not fications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
  - (i) The Companies (Fees on Applications) Amendment Rules, 1972, published in Notification No. G.S.R. 259(E) in Gazette of India dated the 24th April, 1972.
  - (ii) The Companies (Appeals to the Central Government) Amendment Rules, 1972, published in Notification No. G.S.R. 261(E) in Gazette of India dated the 24th April, 1972.
- (6) A copy of Notification No. G.S.R. 260(E) (Hindi and English versions) published in Gazette of India dated the 24th April, 1972 making certain alterations in Schedule X to the Companies Act, 1956, under sub-section (3) of section 641 of the said Act.

#### 4. Statement by Minister

The Minister of Defence made a statement on certain recent ceasefire violations by Pakistan in Jammu and Kashmir.

#### 5. Statement Re: Government Business

The Deputy Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 15th May, 1972.

#### 6. The Budget (General) 1972-73—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 32 to 34 and 116 for which the Ministry of Foreign Trade is responsible and the cut motions thereto moved on the 11th May, 1972, continued and was concluded.

The cut motions moved on the 11th May, 1972, were negatived.

All the Demands for Grants for which the Ministry of Foreign Trade is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1972-73, were voted in full.

- (ii) At 3.30 P.M. the following Demands for Grants as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1972-73, were submitted to the vote of the House and voted in full:—
  - (1) Demands Nos. 11 to 24 and 107 to 113 for which the Ministry of Finance is responsible;

- (2) Demands Nos. 67 and 68 for which the Ministry of Planning is responsible;
- (3) Demands Nos. 85, 86 and 135 for which the Department of Atomic Energy is responsible;
- (4) Demand No. 92 for which the Department of Electronics is responsible;
- (5) Demand No. 95 for which the Department of Parliamentary Affairs is responsible;
- (6) Demands Nos. 99 and 100 for which the Department of Supply is responsible;
- (7) Demand No. 101 for which Lok Sabha is responsible;
- (8) Demand No. 102 for which Rajya Sabha is responsible; and
- (9) Demand No. 103 for which the Secretariat of the Vice-President is responsible.

## 7. Government Bill-Introduced

The Appropriation (No. 3) Bill, 1972.

#### 8. Government Bill-Passed

The Appropriation (No. 3) Bill, 1972

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The following Members took part in the debate:-

- (1) Shri Jyotirmoy Bosu
- (2) Shri S. M. Banerjee

Shri Y. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Y. B. Chavan.

• The motion was adopted and the Bill was passed.

#### 9. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 1972 (Amendment of Eighth Schedule) by Shri Bhogendra Jha.
- (2) The Constitution (Amendment) Bill, 1972 (Substitution of article 168 and omission of article 169, etc.) by Shri Bhogendra Jha.
- (3) The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 1972 (Insertion of new section 20A) by Shri R. P. Ulaganambi.

### 10. Private Member's Bill-Amendment for Circulation Adopted

The Constitution (Amendment) Bill, 1971 (Amendment of Seventh Schedule) by Shri S. C. Samanta

Discussion on the motion for consideration of the Bill moved by Shri S. C. Samanta and the amendments thereto moved on the 28th April, 1972, continued.

The following Members took part in the debate:-

- (1) Shri R. R. Sharma
- (2) Shri M. C. Daga
- (3) Shri M. R. Gopal Reddy 🗸
- (4) Shri B. K. Daschowdhury
- (5) Prof. S. Nurul Hasan

Shri S. C. Samanta replied to the debate.

The amendment for reference of the Bill to a School Committee moved by Shri M. C. Daga was negatived.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 23rd October, 1972 moved by Shri Subodh Hansda was adopted.

## 11. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1972 (Amendment of Ninth Schedule) by Shri C. K. Chandrappan

The motion for consideration of the Bill was moved by Shri C. K. Chandrappan.

An amendment for reference of the Bill to a Select Committee was moved by Shri M. C. Daga.

The following Members took part in the debate:-

- (1) Shri A. K. Gopalan
- (2) Shri C. M. Stephen
- (3) Shri N. Sreekantan Nair
- (4) Shri R. V. Bade (Speech unfinished).

The discussion was not concluded.

6.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 15th May, 1972)

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Monday, May 15, 1972/Vaisakha 25, 1894 (Saka)

#### No. 146

11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 823—827, 829 and 832 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6003—6007, and 6009—6202 were laid on the Table.

#### 3. Calling Attention

Shri Jharkhande Rai called the attention of the Minister of Irrigation and Power to the reported apprehension of the submersion of about one thousand villages of Uttar Pradesh near the Buxar-Koiloor embankment consequent upon the proposed construction of that embankment by the Government of Bihar.

The Deputy Minister of Irrigation and Power made a statement in regard thereto.

#### 4. Paper Laid on the Table

A copy of the Report and Certified Accounts (Hindi and English versions) of the Shipping Development Fund Committee for the year 1969-70 together with the Audit Report thereon was laid on the Table under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.

#### 5. Statement by Minister

The Minister of Education and Social Welfare made a statement correcting the answer given on the 24th April, 1972 to Starred Question No. 535 by Shri Ramavatar Shastri regarding revision of Merit-cum-Means Scholarship for Technical Studies.

P.T.O.

## 6. Government Bill-Under Consideration

The Finance Bill, 1972

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

(Lok Sabha adjourned at 1 P.M and reassembled at 2 P.M.)

The following Members took part in the debate:-

- (1) Shri Dinen Bhattacharya
- (2) Dr. V. K. R. Varadaraja Rao
- (3) Shri Indrajit Gupta
- (4) Shri N. K. P. Salve
- (5) Shri Virendra Agarwala
- (6) Shri S. N. Misra
- (7) Shri P. K. Deo
- (8) Shri Amrit Nahata
- (9) Shri Subodh Hansda
- (10) Shri B. R. Shukla
- (11) Shri Kamal Nath Tewari (Speech unfinished).

The discussion was not concluded.

#### 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th May, 1972)

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Tuesday, May 16, 1972/Vaisakha 26, 1894 (Saka)

#### No. 147

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 842—845, 847, 848 and 850—853 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6203—6235, 6237—6239, 6242—6288, 6290—6329, 6331—6337, 6339—6354, 6356—6370, 6372—6388 and 6390—6393 were laid on the Table.

#### 3. Calling Attention

Shri Jyotirmoy Bosu called the attention of the Minister of Finance to the reported inadequate customs arrangements at Tiruchchirapalli, thereby continuously encouraging large-scale smuggling from abroad.

The Minister of State for Finance made a statement in regard thereto

#### 4. Government Bill-Under Consideration

#### The Finance Bill, 1972

• Discussion on the motion for consideration of the Bill moved on the 15th May, 1972, continued.

The following Members took part in the debate:-

(1) Shri Kamal Nath Tewari

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (2) Shri G. Viswanathan
- (3) Shri Mallikarjun
- (4) Shri Surendra Mohanty

P.T.O.

- (5) Pandit D. N. Tiwary
- (6) Shri Tridib Chaudhuri
- (7) Shri Pratap Singh Negi
- (8) Shri Bibhuti Mishra
- (9) Shri Arjun Sethi
- (10) Shri N. K. Sanghi
- (11) Shri Shrikishan Modi
- (12) Shri R. N. Sharma
- (13) Shri Teja Singh Swatantra

The discussion was not concluded.

#### \*5. Statement by Minister

The Minister of Health and Family Planning made a statement regarding the alleged manhandling of and misbehaviour meted out to a Member of Lok Sabha in the Willingdon Hospital today.

#### 5.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th May, 1972)

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Wednesday, May 17, 1972/Vaisakha 27, 1894 (Saka)

No. 148

11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 861—866 and 869 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6394—6409, 6411, 6413—6427, 6429—6484, 6486—6505 and 6507—6546 were laid on the Table.

#### \*3. Calling Attention

Shri Hari Kishore Singh called the attention of the Minister of External Affairs to the reported remarks made by the United Nations Secretary General about India withholding cooperation to U.N. Observers in Kashmir.

The Minister of External Affairs made a statement in regard thereto.

### 4. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) (a) Review by the Government on the working of the National Instruments and Ophthalmic Glass Limited, Calcutta, for the year 1970-71.
  - (b) Annual Report of the National Instruments and Ophthalmic Glass Limited, Calcutta, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) (a) Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1970-71.
  - (b) Annual Report of the Instrumentation Limited, Kota, for the year 1970-71, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

<sup>\*</sup>Was taken up at 12.30 P.M.

- (2) A copy each of the following Notifications (Hindi and Englis) versions) under sub-section (6) of section 3 of the Essentian Commodities Act, 1955:—
  - (i) The Copper (Prohibition of Use in the manufacture of Electrical Cables and Wires) Amendment Order, 1972, published in Notification No. S.O. 283(E) in Gazette of India dated the 12th April, 1972.
  - (ii) The Electrical Cables and Wires (Control) Amendment Order, 1972, published in Notification No. S.O. 284(E) in Gazette of India dated the 12th April, 1972.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Administrative Service (Recruitment) Second Amendment Rules, 1972, published in notification No. G.S.R. 540 in Gazette of India dated the 6th May, 1972.
  - (ii) The Indian Police Service (Recruitment) Second Amendment Rules, 1972, published in Notification No. G.S.R. 541 in Gazette of India dated the 6th May, 1972.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951.—
  - (i) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1972, published in Notification No. G.S.R. 451 in Gazette of India dated the 22nd April, 1972.
  - (ii) The Second Amendment of 1972 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 452 in Gazette of India dated the 22nd April, 1972.
- (5) A statement (Hindi and English versions) showing action taken on the recommendations contained in Part II of the Report of the Committee on Broadcasting and Information Media on 'Coordination of Media of Mass Communication.'

### 5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Fourteenth Report of the Committee on Private Members' Bills and Resolutions.

#### 6. Report of Committee on Subordinate Legislation

Shri Vikram Mahajan presented the Third Report of the Committee on Subordinate Legislation.

## 7. Statement by Minister

The Minister of State for Agriculture laid on the Table a statement regarding the drought conditions prevailing in West Bengal, Bihar, Orissa, Rajasthan and other parts of the country.

## 8. Government Bill-Under Consideration

The Finance Bill, 1972

Discussion on the motion for consideration of the Bill moved on the 15th May, 1972, continued.

The following Members took part in the debate:-

(1) Shri Ram Shekhar Prasad Singh

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

- (2) Shri Samar Guha
- (3) Shrimati Jyotsna Chanda
- (4) Shri Jyotirmoy Bosu
- (5) Shri Bishwanath Roy
- (6) Shri Shyamnandan Mishra
- (7) Shri Dharnidhar Das
- (8) Shri P. Venkatasubbaiah
  - (9) Shri C. M. Stephen
  - (10) Shri D. D. Desai
  - (11) Shri Dharnidhar Basumatari
  - (12) Shri Achal Singh
  - (13) Shri P. K. Ghosh
  - (14) Shrimati T. Lakshmikanthamma
  - (15) Shri Ramavatar Shastri

Shri Y. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 7 was adopted, as amended.

Clauses 8 to 13 were adopted.

Clause 14 was adopted, as amended.

Clauses 15 to 21 were adopted.

\*Clause 22 was adopted, as amended.

Clauses 23 to 28 were adopted.

The discussion on the Bill was not concluded.

#### 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th May, 1972)

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Thursday, May 18, 1972 Vaisakha 28, 1894 (Saka)

#### No. 149

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 681-891 were orally answered. Replies to remainings questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6548—6577, 6579—6622, 6624, 6625, 6628—6645, 6647—6665, 6667—6669 and 6671—6680 were laid on the Table.

#### 3. Calling Attention

Shri Shashi Bhushan called the attention of the Minister of Health and Family Planning to the reported imminent water crisis in Delhi

The Minister of State for Health and Family Planning made a statement in regard thereto.

## 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copay each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
  - (i) The Mineral Concession (First Amendment) Rules, 1972, published in Notification No. G.S.R. 319 in Gazette of India dated the 18th March, 1972.
  - (ii) The Mineral Concession (Second Amendment) Rules, 1972 published in Notification No. G.S.R. 399 in Gazette of India dated the 1st April, 1972.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Manganesc Ore (India) Limited, Nagpur, for the year 1970-71.
  - (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1970-71 along with the Audited Ac-

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counts and the comments of the Comptroller and Auditor General thereon.

## 5. Statement by Minister

The Minister of Labour and Rehabilitation laid on the Table a statement regarding the demands of the employees of the Employees' Provident Fund Organisation.

#### 6. Government Bill-Passed

The Finance Bill, 1972

Clause-by-clause consideration of the Bill continued.

Clauses 29 to 68 were adopted.

Clause 69 was adopted, as amended.

The First and Second Schedules were adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

On amendment No. 2 to the Third Schedule moved by Shri Virendra Agarwala, the House divided, Ayes 36; Noes 132. The amendment was accordingly negatived.

The Third, Fourth and Fifth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Y. B. Chavan.

The following Members took part in the debate:-

- (1) Shri Jvotirmov Bosu
- (2) Shri K. Suryanarayana
- (3) Shri Shyamnandan Mishra
- (4) Shri Chapalendu Bhattacharyya
- (5) Shri R. P. Ulaganambi
- (6) Shri Sat Pal Kapur
- (7) Shri K. M. 'Madhukar'
- (8) Shri Paripoornanand Painuli
- (9) Shri G. Viswanathan
- (10) Shri Y. B. Chavan

The motion was adopted and the Bill, as amended, was passed.

## 7. The Budget (Railways) 1972-73—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 11, 11A and 12 to 20 in respect of the Budget (Railways) for 1972-73 commenced.

Four hundred and eighty-seven cut motions [Nos. 22 to 52, 64 to 235, 237 to 250, 252 to 262, 264 to 274, 277 to 280, 282 to 332, 336 to 361, 366, 371 to 389, 398 to 415, 426, 427, 532 to 560, 570 and 571, 574 to 589, 599 to 656, 699 to 702, 724 to 729 and 734 to 745] were moved.

The discussion was not concluded.

## 8. Report of Business Advisory Committee

Shri Raj Bahadur presented the Twelfth Report of the Business Advisory Committee.

- 6 P.M.
- (Lok Sabha adjourned till 11 A.M. on Friday, the 19th May, 1972)

### BULLETIN-PART I

## [Brief Record of Proceedings]

Friday, May 19, 1972|Vaisakha 29, 1894 (Saka)

#### No. 150

11,01 A.M.

#### 1. Starred Questions

Starred Questions Nos. 901—903, 905, 907, 908, 910, 913, 914, 919 and 920 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6681—6694, 6696—6802, 6804—6820, 6822—6825, and 6827—6833 were laid on the Table.

#### 3. Short Notice Question

Short Notice Question No. 5 addressed to the Minister of Steel and Mines regarding feasibility report on Salem Steel Plant by Dasturco was orally answered and supplementaries were also answered thereon.

#### 4. Calling Attention

Shri Jagannathrao Joshi called the attention of the Minister of Home Affairs to the reported ClA activities in the border district of Bikaner-Ganganagar by Rajasthan University research scholars Mr. Richard N. Blue and Mr. Darrel A. Frohrib belonging to the Pakistan desk in the State Department and Ministry of Defence of U.S.A.

The Minister of State for Home Affairs made a statement in regard thereto.

#### 5. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Atal Bihari Vajpayee regarding Government's failure to institute an enquiry into the alleged breach of law by a Calcutta business house which allegedly donated Rs. 5 lakhs to the Ruling Congress election campaign.

#### 6. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

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- (i) G.S.R. 270(E) published in Gazette of India dated the 1st May, 1972 together with an explanatory memorandum.
- (ii) G.S.R. 529 published in Gazette of India dated the 29th April, 1972 together with an explanatory memorandum.
- (2) A copy of Notification No. G.S.R. 530 (Hindi and English versions) published in Gazette of India dated the 29th April, 1972, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (3) A copy of Notification No. G.S.R. 262(E) (Hindi and English versions) published in Gazette of India dated the 27th April, 1972, under sub-section (4) of section 43 of the Life Insurance Corporation Act, 1956.
- (4) A copy of the Kerosene (Fixation of Ceiling Prices) Third Amendment Order, 1972 (Hindi and English versions) published in Notification No. G.S.R. 276(E) in Gazette of India dated the 8th May, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras, for the year 1970-71.
  - (ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

#### 7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1972, passed by Lok Sabha on the 12th May, 1972.

#### 8. Statement Re: Government Business

The Minister of Parliamentary Affairs laid on the Table a statement regarding Government business for the week commencing the 22nd May, 1972.

#### 9. Motion Re: Twelfth Report of Business Advisory Committee

Shri Raj Bahadur moved the following motion:—

"That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on the 18th May, 1972."

The motion was adopted.

## 10. Amendments made by Rajya Sabha to Government Bill—Amendments Agreed to

The Newspapers (Price Control) Bill, 1972.

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shrimati Nandini Satpathy:—

### "Enacting Formula

(i) That at page 1, line 1, for the words "Twenty-second year" the words "Twenty-third Year" be substituted.

#### Clause 1

(ii) That at page 1, line 4, for the figures '1971' the figures '1972' be substituted.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shrimati Nandini Satpathy.

The motion was adopted and the amendments were agreed to.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.15 P.M.)

## 11/ The Budget (Railways) 1972-73—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 11, 11A and 12 to 20 in respect of the Budget (Railways) for 1972-73 and the cut motions thereto moved on the 18th May, 1972, continued.

The discussion was not concluded.

## 12. Motion Re: Fourtcenth Report of Committee on Private Members' Bills and Resolutions

Shri Amarnath Vidyalankar moved the following motion:-

"That this House do agree with the Fourteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th May, 1972."

The motion was adopted.

#### 13. Private Member's Resolution-Negatived

Discussion on the following Resolution moved by Shri H. N. Mukerjee and the amendments thereto moved on the 5th May, 1972, continued:—

"This House is of opinion that immediate steps should be taken for the nationalisation of the seventy five leading industrial houses specified in the report of the Monopolies Inquiry Commission."

The following Members took part in the debate:—

- (1) Shri Sat Pal Kapur
- (2) Dr. Kailas
- (3) Shri K. Suryanarayana
- (4) Shri Syed Ahmed Aga
- (5) Shri G. Viswanathan

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- (6) Shri Jharkhande Rai
- (7) Shri Vasant Sathe
- (8) Shri Shyam Sunder Mohapatra
- (9) Shri Y. S. Mahajan
- (10) Shri Moinul Haque Choudhury

Shri H. N. Mukerjee replied to the debate.

The amendments moved by Sarvashri M. C. Daga and S. M. Banerjee were negatived.

The amendment moved by Shri C. K. Chandrappan was withdrawn by leave of the House.

On the Resolution the House divided, Ayes 19; Noes 78. The Resolution was accordingly negatived.

#### 14. Private Member's Resolution—under Consideration

Shri Bibhuti Mishra moved the following Resolution:-

"This House urges upon the Government to fix the minimum limit of per capita income."

Shri Jharkhande Rai took part in the debate. His speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A. M. on Monday, the 22nd May, 1972)

## BULLETIN-PART I

(Brief Record of Proceedings)

Monday, May 22, 1972 Jyaistha 1, 1894 (Saka)

#### No. 151

#### 11.01 A.M.

#### 1. Starred Questions

Starred Questions Nos. 921, 922, 931, 932 and 934-940 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6834—6944, 6946—6988 and 6990— 7032 were laid on the Table.

#### 3. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Education and Social Welfare to the reported decision of the Government of India to transfer the administrative control of the National Fitness Corps to State Governments without finalising the service conditions of about 7000 instructors who will be thrown at the mercy of different State Governments.

The Minister of Education and Social Welfare laid on the Table a statement in regard thereto.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
  - (a) (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1969-70.
  - (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1970-71.



- (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Hindustan Shipyard Limited, New Delhi, for the year 1969-70.
- (ii) Annual Report of the Hindustan Shipyard Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Hindustan Shipyard Limited, New Delhi, for the year 1970-71.
- (ii) Annual Report of the Hindustan Shipyard Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Latex Limited, New Delhi, for the year 1970-71.
  - (ii) Annual Report of the Hindustan Latex Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year ended the 31st March, 1970 along with the Audited Accounts.
  - (ii) Annual Report of the Andhra Pradesh State Agro Industries Corporation Limited, Hyderabad, for the period from 5th March, 1968 to 30th June, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (iii) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year ending the 30th June, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (iv) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year ended the 31st March, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the Reports mentioned at (i) and (ii) above.

- (4) A copy each of the following Reports (Hindi and English versions):—
  - (i) Annual Report of the Technical Teachers' Training Institute, Calcutta, for the year 1970-71.
  - (ii) Annual Report of the Technical Teachers' Training Institute (Southern Region), Madras, for the year 1970-71.
  - (iii) Annual Report of the Technical Teachers' Training Institute (Northern Region), Chandigarh, for the year 1970-71.
  - (iv) Annual Report of the Indian Council of Social Science Research, New Delhi, for the year 1970-71.

#### 5. Report of Committee on Petitions

Shri Anant Prasad Sharma presented the Third Report of the Committee on Petitions.

#### 6. Government Bill-Introduced

The Mines (Amendment) Bill, 1972.

On the motion for leave to introduce the Bill moved by Shri R. K. Khadilkar, the House divided, Ayes 100; Noes 1. The motion was accordingly adopted and the Bill was introduced.

#### 7. The Budget (Railways) 1972-73—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 11, 11A and 12 to 20 in respect of the Budget (Railways) for 1972-73 and the cut motions thereto moved on the 18th May, 1972, continued and was concluded.

The cut motions moved on the 18th May, 1972, were negatived.

All the Demands for Grants in respect of the Budget (Railways) for 1972-73, as shown under column 4 of the printed List of Demands for Grants (Railways) for 1972-73, were voted in full.

#### 8. Government Bill—Introduced

The Appropriation (Railways) No. 3 Bill, 1972.

#### 9. Government Bills-Passed

(i) The Appropriation (Railways) No. 3 Bill, 1972

The motion for consideration of the Bill was moved by Shri K.
• Hanumanthaiya.

Shri Jyotirmoy Bosu took part in the debate.

Shri K. Hanumanthaiya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Hanumanthaiya.

The motion was adopted and the Bill was passed.

## (ii) The General Insurance (Emergency Provisions) Amendment Bill, 1972

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

The following Members took part in the dsbate:-

- (1) Shri Somnath Chatterjee
- (2) Shri K. Suryanarayana
- (3) Shri R. V. Bade
- (4) Shri Balakrishna Venkanna Naik
- (5) Shri Ramavatar Shastri
- (6) Shri V. Mayavan

Shrimati Sushila Rohatgi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

## (iii) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1971

The motion for consideration of the Bill was moved by Shri Raj Bahadur.

The following Members took part in the debate:-

- (1) Shri Somnath: Chatterjee
- (2) Shri S. N. Singh
- (3) Shri Ramavatar Shastri
- 4(4) Shri R. D. Bhandare
- (5) Shri R. V. Bade
- 4(6) Shri Shashi Bhushan

Shri Raj Bahadur replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Raj Bahadur.

The motion was adopted and the Bill, as amended, was passed.

## (iv) The National Service Bill, 1972.

The motion for consideration of the Bill was moved by Shri K. C. Pant.

The following Members took part in the debate:—

- (1) Dr. Laxminarayan Pandeya
- (2) Shri S. N. Singh
- (3) Shri Somnath Chatterjee
- (4) Shri M. C. Daga
- (5) Shri Bhogendra Jha
- (6) Shri Shashi Bhushan

Shri K. C. Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 38 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. C. Pant.

The motion was adopted and the Bill was passed.

#### 10. Half-an-hour discussion on Matters Arising out of Answer to Question

Dr. Laxminarayan Pandeya raised a half-an-hour discussion on points arising out of the answer given on the 15th May, 1972 to Starred Question No. 832 regarding profits of sugar mills and share of sugarcane suppliers therein.

Prof. Sher Singh replied to the discussion.

## 6.42 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd May, 1972)

S. L. SHAKDHER, Secretary.

#### BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, May, 23, 1972 Jyaistha 2, 1894 (Saka)

#### No. 152

11 A.M.

## 1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri Jyotirmoy Bosu, S. M. Banerjee, Era Sezhiyan, R. R. Sharma and Samar Guha made references to the passing away of Shri Braj Behari Mehrotra, who was a Member of the Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

#### 2. Starred Questions

Starred Questions Nos. 941—943, 945, 947, 949, 952, 954, 956, 958 and 959 were orally answered. Replies to remaining questions were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Questions Nos. 7034—7062, 7064—7142, 7144—7163, 7165, 7166, 7168 and 7170—7181 were laid on the Table.

#### 4. Personal Explanation Under Rule 357

Shri Jyotirmoy Bosu made a personal explanation about certain remarks reported to have been made by the Prime Minister at Calcutta on the 21st May, 1972.

#### 5. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report on the activities of the Rubber Board for the year 1970-71.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.

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- (2) A copy each of the following Reports under sub-section (1) of section 19 of the Coir Industry Act, 1953:—
  - (i) Annual Report (Hindi version) on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the year 1969-70.
  - (ii) Half-yearly Report (Hindi version) on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the period from 1st April, 1970 to 30th September, 1970.
  - (iii) Annual Report (Hindi and English versions) on the activities of the Coir Board and the working of the Coir Indutry Act, 1953 for the year 1970-71.
  - (iv) Half-yearly Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the period from 1st April, 1971 to 30th September, 1971.

## 6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 15th May, 1972, Rajya Sabha concurred in the recommendation of Lok Sabha to elect two members to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Dr. (Mrs.) Mangladevi Talwar and Shri M. V. Bhadram from the membership of Rajya Sabha on the 2nd April, 1972 and also communicated the following names of members of Rajya Sabha who had been elected to the said Joint Committee:—

- (1) Shri Yogendra Sharma
- (2) Shri Vithal Gadgil

#### 7. Report of Committee on Petitions

Shri Anant Prasad Sharma presented the Fourth Report of the Committee on Petitions.

#### 8. Report of Committee on Absence of Members

Shri S. C. Samanta presented the Sixth Report of the Committee on Absence of Members from the Sittings of the House.

#### 9. Government Bill—Debate Adjourned

The Untouchability (Offences) Amendment and Miscellaneous Provision Bill, 1972

The motion for consideration of the Bill was moved by Prof. S. Nurul Hasan.

The following Members took part in the debate:-

- (1) Shri Krishna Chandra Halder
- (2) Shri P. Venkatasubbaiah
- (3) Shri B. S. Bhaura
- (4) Shri M. C. Daga
- (5) Shri J. M. Gowder

- (6) Shri S. N. Singh
- (7) Shri Atal Bihari Vajpayee
- (8) Shri Ramsahai Pandey
- (9) Shri Khemchandbhai Chavda
- (10) Shri B. R. Shukla
- (11) Shri Shiv Shankar Prasad Yadav
- (12) Shri B. S. Murthy
- (13) Shri Balakrishna Venkanna Naik
- (14) Shri T. Sohan Lal
- (15) Shri R. D. Bhandare
- (16) Shri M. R. Gopal Reddy 🗸
- (17) Ch. Sadhu Ram
- (18) Shri Shashi Bhushan
- (19) Shri C. M. Stephen
- (20) Shrimati T. Lakshmikanthamma
- (21) Shri Chhatrapati Ambesh
  - (22) Shri Vasant Sathe

Prof. S. Nurul Hasan replied to the debate.

A motion that the debate on the Bill be adjourned, moved by Shri Raj Bahadur, was adopted.

#### 10. Discussion Under Rule 193

Shri Samar Guha raised a discussion on the drought conditions in West Bengal.

The following Members took part in the debate:-

- (1) Shri Priya Ranjan Das Munsi
- (2) Shri Jyotirmoy Bosu
- (3) Shri Subodh Hansda
- (4) Shri Indrajit Gupta
- (5) Shri Shankar Narayan Singh Deo
- (6) Shri B. K. Daschowdhury
- (7) Shri Chintamani Panigrahi
- (8) Shri Shyam Sunder Mohapatra
- (9) Shri R. R. Sharma
  - (10) Shri Nawal Kishore Sharma
  - (11) Shri Ramavatar Shastri

Shri Annasahib P. Shinde replied to the discussion.

6.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th May, 1972)

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Wednesday, May 24, 1972/Jyaistha 3, 1894 (Saka)

#### No. 153

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 961, 962, 964—968, 971, 974, 975, 977 and 960 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7182—7188, 7190—7214, 7216—7224, 7226—7230, 7232—7236, 7238—7241, 7243—7252, 7254—7260, 7262—7322 and 7324—7363 were laid on the Table.

#### 3. Calling Attention

Shri Virbhadra Singh called the attention of the Minister of Irrigation and Power to the reported danger of 8,000 families being submerged in the Pong Dam area in the ensuing monsoons and the steps taken by the Government to rehabilitate them before that.

The Deputy Minister of Irrigation and Power made a statement in regard thereto.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Development Council for Instruments Industry for the period 1969—71, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (2) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1970-71.
  - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1970-71.
  - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon.

## 5. Minutes of Parliamentary Committees-Laid on the Table

- (i) Minutes of the Fourth to Eleventh Sittings of the Committee on Petitions, were laid on the Table.
- (ii) Minutes of the Fourth to Sixth Sittings of the Committee on Absence of Members from the Sittings of the House held during the current session, were laid on the Table.

#### 6. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri S. R. Damani—6th to 31st May, 1972 (Fourth Session).
- (2) Shri C. K. Jaffer Sharief—22nd April to 31st May, 1972 (Fourth Session).
- (3) Shri Genda Singh—26th March to 20th May, 1972 (Fourth Session).
- (4) Shri T. H. Gavit-11th to 25th May, 1972 (Fourth Session).

#### 7. Report of Committee on Petitions

Shri Anant Prasad Sharma presented the Fifth Report of the Committee on Petitions.

## 8. Report of Committee on Government Assurances

Shri Inder J. Malhotra presented the Third Report of the Committee on Government Assurances.

## 9. Report of Select Committee

Shri B. R. Bhagat presented the Report of the Select Committee on the Diplomatic Relations (Vienna Convention) Bill, 1971.

#### 10. Matter Under Rule 377

Shri Shyamnandan Mishra raised a matter regarding fast undertaken by Shri Gokul Bhai Bhatt in the cause of prohibition.

The Minister of State for Home Affairs made a statement on the subject.

#### 11. Government Bill-Introduced

The Constitution (Thirtieth Amendment) Bill 1972.

## 12. Motion Regarding Joint Committee on Government Bill-Adopted

The Homoeopathy Central Council Bill, 1971

• The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri A. K. Kisku.

The motion was adopted as follows:-

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the constitution of a Central Council of Homoeopathy and the maintenance of a Central Register of Homoeopathy and for matters connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 3rd April, 1972 and communicated to this House on the 4th April, 1972 and do resolve that the following 30 Members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri Ziaur Rahman Ansari
- (2) Shri Vidya Dhar Bajpai
- (3) Shri Kushok Bakula
- (4) Shri Muhammed Khuda Bukhsh
- (5) Shri A. M. Chellachemi
- (6) Shri Bhaoosahaib Dhamankar
- (7) Shri Hiralal Doda
- (8) Shri Nageshwar Dwivedi
- (9) Shri Pampan Gowda
- (10) Shri Madhuryya Haldar
- (11) Shri Chiranjib Jha
- (12) Shri Popatlal M. Joshi
- (13) Shri Ramachandran Kadannappalli
- (14) Shri B. R. Kavade
- (15) Shri T. S. Lakshmanan
- (16) Shri Mallikariun
- (17) Shri Prasannbhai Mehta
- (18) Shri N. Sreekantan Nair
- (19) Dr. Laxminarayan Pandeya
- (20) Shri Janaki Ballav Patnaik
- (21) Shri S. L. Peje
- (22) Maulana Ishaque Sambhali
- (23) Shri M. Satyanarayan Rao

- (24) Shri Umed Singh Rathia
- (25) Shri K. Ramakrishna Reddy
- (26) Dr. Sankata Prasad
- (27) Shri Awdhesh Chandra Singh
- (28) Shri Ram Deo Singh
- (29) Shri Rana Bahadur Singh
- (30) Shri A. K. Kisku".

## 13. Amendments made by Rajya Sabha to Government Bill—Amendments Agreed to

The Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents) Bill, 1971

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri Ram Niwas Mirdha:—

## "Enacting Formula

(i) That at page 1, line 1, for the words 'Twenty-Second Year' the words 'Twenty-third Year' be substituted.

#### Clause 1

(ii) That at page 1, line 4, for the figures '1971' the figures '1972' be substituted.

#### Clause 7

(iii) That at page 4, lines 1 to 3, for the words 'two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following' the words 'two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid' be substituted."

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri Ram Niwas Mirdha.

The motion was adopted and the amendments were agreed to.

#### 14. Government Bill-Passed

The Architects Bill, 1972, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri D. P. Yadav.

The following Members took part in the debate:-

- (1) Shri Somnath Chatterjee
- (2) Shri R. V. Bade
- (3) Shri Bhaoosahaib Dhamankar

- (4) Shri S. M. Banerjee
- (5) Shri Piloo Mody
- (6) Shri Balakrishna Venkanna Naik
- Shri D. P. Yadav replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 45 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri D. P. Yadav.

The motion was adopted and the Bill was passed.

#### 15. Discussion Under Rules 193

Shri Kartik Oraon raised a discussion on the reported sale of Adivasi girls from Orissa.

The following Members took part in the debate:-

- (1) Shri D. Deb
- (2) Shri Janaki Ballav Patnaik
- (3) Shri D. K. Panda
- (4) Shri M. C. Daga
- (5) Shri J. M. Gowder
- (6) Shri Dharnidhar Basumatari
- (7) Shri Jagannathrao Joshi
- (8) Shrimati T. Lakshmikanthamma
- (9) Shri P. K. Deo

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- (10) Shri Subodh Hansda
- (11) Shri Madhu Dandavate
- (12) Shri Arvind Netam
- (13) Shri Bhagirath Bhanwar
- (14) Shri Priya Ranjan Das Munsi
- (15) Shri B. K. Daschowdhury
- (16) Shri Shyam Sunder Mohapatra
  - (17) Shri Arjun Sethi
  - (18) Shri Chandra Shailani
  - (19) Shri M. S. Purty
  - (20) Shri M. G. Uikey

Shri K. C. Pant replied to the discussion.

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## 16. Half-An-Hour Discussion on Matters Arising out .of Answer Question

Shri B. K. Daschowdhury raised a half-an-hour discussion on points arising out of the answer given on the 16th May, 1972 to Unstarred Question No. 6232 regarding increase in support price of jute.

Shri L. N. Mishra replied to the discussion.

## 17. Report of Business Advisory Committee

Shri Raj Bahadur presented the Thirteenth Report of the Business Advisory Committee.

6.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th May, 1972)

S. L. SHAKDHER, Secretary.

to

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## BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, May 25, 1972/Jyaistha 4, 1894 (Saka)

No. 154

11.01 A.M.

#### 1. Starred Questions

Starred Questions Nos. 981—983, 985, 987—989, 991, 993 and 994—996 were orally answered. Replies to Starred Questions No. 984, 986, 990, 992, 997, 999 and 1000 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7364—7387, 7389—7407, 7409—7439 and 7441—7479 were laid on the Table.

A statement by the Minister of State in the Ministry of Steel and Mines correcting the reply given on the 11th May, 1972 to Unstarred Question No. 5818 regarding royalty for iron ore paid to Madhya Pardesh was laid on the Table.

## 3. Calling Attention

Shri B. K. Daschowdhury called the attention of the Minister of External Affairs to the reported possibilities of extensive circulation in Western countries of erroneous Soviet maps of India depicting large portions of Indian territory in NEFA and Aksai Chin as part of China.

The Minister of External Affairs made a statement in regard thereto.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications under sub-section (7) of section 3 of the Personal Inquiries (Emergency Provisions) Act, 1962:—
  - (i) The Personal Inquries (Emergency Provisions) Scheme, 1971, published in Notification No. S.O. 5596 in Gazette of India dated the 30th December, 1971.
  - (ii) The Personal Injuries (Emergency) Regulations, 1971, published in Notification No. S.O. 5597 in Gazette of India dated the 30th December, 1971.

[P.T.O.



- (2) A statement (Hindi and English versions) on the action proposed to be taken on the Conventions and Recommendations adopted at the Fifty-fourth Session of the International Labour Conference held at Geneva in June, 1970.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the National Mineral Development Corporation Limited, New Delhi, for the year 1970-71.
  - (ii) Annual Report of the National Mineral Development Corporation Limited. New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1970-71.
  - (ii) Annual Report of the Mining and Allied Machinery Corpo-a; ration Limited, Durgapur, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Revised Estimates for the year 1971-72 and Budget Estimates for the year 1972-73 (Hindi and English versions) of the Employees' State Insurance Corporation under section 36 of the Employees' State Insurance Act, 1948.

#### 5. Messages from Rajya Sabha

Secretary reported the following messages from Rajva Sabha:--

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1972, passed by Lok Sabha on the 18th May, 1972.
- (ii) That at its sitting held on the 17th May, 1972, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term ending on the 30th April, 1973 and also communicated the following names of members of Rajya Sabha who had been elected to the said Committee:—
  - (1) Shri Golan Barbora
  - (2) Shri Shvam Lal Yadav
  - (3) Shri Sawaisingh Sisodia
  - (4) Shri M. Anandam
  - (5) Shri Bipinpal Das
  - (6) Shri P. S. Patil
  - (7) Shri Kalyan Rov

- (iii) That at its sitting held on the 17th May, 1972, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate five members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the term ending on the 30th April, 1973, and also communicated the following names of members of Rajya Sabha who had been elected to the said Committee:—
  - (1) Chaudhary A. Mohammad
  - (2) Shri D. P. Singh
  - (3) Shri U. N. Mahida
  - (4) Shri M. Kamalanathan
  - (5) Shri Lal K. Advani

## 6. Motion Re: Thirteenth Report of Business Advisory Committee

Shri Narendra Singh Bisht moved the following motion:-

"That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on the 24th May, 1972."

The motion was adopted.

#### 7. Motion Under Rule 388

Shri R. K. Khadilkar moved the following motion:-

"That this House do suspend the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Bill further to amend the Mines Act, 1952, to a Joint Committee of the Houses."

The motion was adopted.

# 8. Government Bill—Motion for Reference to Joint Committee—Adopted The Mines (Amendment) Bill, 1972

The motion for reference of the Bill to a Joint Committee was moved by Shri R. K. Khadilkar.

The motion was adopted as follows:-

"That the Bill further to amend the Mines Act, 1952, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

- (1) Shri Bhagirath Bhanwar
- (2) Shri Chapalendu Bhattacharyyia
  - (3) Shri Dinen Bhattacharya
  - (4) Shri Khemchandbhai Chavda
  - (5) Shri M. C. Daga
  - (6) Shri Anandi Charan Das
  - (7) Shri K. G. Deshmukh

[P.T.O.

- (8) Shri C. D. Gautam
- (9) Shri Bhogendra Jha
- (10) Shrimati Sheela Kaul
- (11) Shri Surendra Mohanty
- (12) Shri Baksi Nayak
- (13) Shri Paripoornanand Painuli
- (14) Shri Damodar Pandey
  - (15) Shri Prabhudas Patel
  - (16) Shri R. Balakrishna Pillai
  - (17) Shri Ramji Ram
  - (18) Ch. Ram Prakash
  - (19) Shri Bhola Raut
  - (20) Shri P. Antony Reddi
  - (21) Ch. Sadhu Ram
  - (22) Shri Anant Prasad Sharma
  - (23) Shri R. N. Sharma
  - (24) Shri T. Sohan Lal
  - (25) Sardar Swaran Singh Sokhi
  - (26) Shri R. P. Ulaganambi
  - (27) Shri T. V. Chandrashekharappa Veerabasappa
  - (28) Shri Balgovind Verma
  - (29) Shri G. P. Yadav
  - (30) Shri R. K. Khadilkar

## and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee:

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 Members to be appointed by Rajya Sabha to the Joint Committee.

#### 9. Government Bill-Debate Adjourned

The Industrial Disputes (Amendment) Bill, 1972, as passed by Rajya Sabha ...

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri R. K. Khadilkar.

The following Members took part in the debate:-

(1) Shri Dinen Bhattacharya

- (2) Shri S. N. Singh
- (3) Shri C. M. Stephen
- (4) Shri S. M. Banerjee
- (5) Shri J. M. Gowder
- (6) Shri Balakrishna Venkanna Naik
- (7) Shri Raja Kulkarni
- (8) Shri R. V. Bade
- (9) Shri Vasant Sathe

Shri R. K. Khadilkar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Consideration of Clause 2 was taken up but not concluded.

A motion that the debate on the Bill be adjourned, moved by Shri Era Seshiyan, was adopted.

#### 10. Government Bills-Passed

(i) The Maternity Benefit (Amendment) Bill, 1972, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Balgovind Verma.

The following Members took part in the babate:-

- (1) Shri R. V. Bade
- (2) Shri C. K. Chandrappan

Shri Balgovind Verma replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Balgovind Verma.

- The motion was adopted and the Bill was passed.
  - (ii) The Drugs and Cosmetics (Amendment) Bill, 1972, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Prof. D. P. Chattopadhyay.

The following Members took part in the debate:-

- (1) Shri R. V. Bade
- (2) Shri S. M. Banerjee

[P.T.O.

Prof. D. P. Chattopadhyay replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. D. P. Chatto-padhyay.

The motion was adopted and the Bill was passed.

#### 11. Motion

Shri Atal Bihari Vajyapee moved the following motion:-

"That this House do consider the statement laid on the Table by the Minister of Agriculture on the 9th May, 1972 regarding suicide by Dr. V. H. Shah, a scientist of the Indian Agricultural Research Institute, New Delhi."

Substitute Motion No. 2 was moved by Shri Atal Bihari Vajpayee.

The following Members took part in the debate:-

- (1) Shri Shyama Prasanna Bhattacharyya
- (2) Shri Vasant Sathe
- (3) Shri Krishanan Manoharan
- (4) Shri Piloo Mody
- (5) Dr. Henry Austin
- (6) Shri P. V. G. Raju
- (7) Shri Indrajit Gupta
- (8) Shri Vayalar Ravi
- (9) Shri Khemchandbhai Chavda
- (10) Shri K. P. Unnikrishnan
- (11) Shri Janaki Ballav Patnaik
- (12) Shri M. C. Daga
- (13) Shri Samar Guha
- (14) Shri Fakhruddin Ali Ahmed

Shri Atal Bihari Vajpayee replied to the debate.

The Substitute Motion moved by Shri Atal Bihari Vajpayee was withdrawn by leave of the House.

#### 6.28 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th May, 1972).

S. L. SHAKDHER, Secretary.

#### **LOK SABHA**

# BULLETIN—PART I [Brief Record of Proceedings]

Friday, May 26, 1972 Jyaistha 5, 1894 (Saka)

# No. 155

#### 11 A.M.

# 1. Starred Questions

Starred Questions Nos. 1001, 1002, 1007—1011, 1014—1016, 1018 and 1020 were orally answered. Replies to remaining questions were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7480—7495, 7497—7551 and 7553—7660 were laid on the Table.

# 3. Question of Privilege.

Shri Jyotirmoy Bosu sought to raise a question of privilege against the Managing Director of the National Industrial Development Corporation Ltd. for misleading the Committee on Public Undertaking as mentioned in the 63rd Report of that Committee (1970).

The Speaker observed that the findings of the Committee on Public Undertakings who were already seized of the matter might be awaited.

# 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement correcting the reply given on the 7th April, 1972 to Unstarred Question No. 2251 by Kumari Kamala Kumari regarding investment by foreign companies in industries located in Bihar and West Bengal and giving reasons for delay in correcting the reply.
- (2) A statement correcting the reply given on the 21st April, 1972 to Unstarred Question No. 3446 by Kumari Kamala Kumari regarding investment by foreign companies and giving reasons for delay in correcting the reply.
  - (3) (i) A copy of the Delhi Sales Tax (Fourth Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. F.4(80)/71-Fin. (G) in Delhi Gazette dated the 13th April, 1972, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi.

P.T.O.

- (ii) A statement (Hindi and English versions) snowing reasons for delay in laying the above Nonlication.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
  - (i) Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi, for the year 1970-71.
  - (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of Notification No. S.O. 352(E) (Hindi and English versions) published in Gazette of India dated the 11th May, 1972, under section 10 of the National Highways Act, 1956.
- (6) A statement on floods and damage caused due to heavy rains in Kerala in the month of May, 1972.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
  - (a) (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1970-71.
  - (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, for the year 1970-71.
  - (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

# 5. Minutes of Committee on Private Members' Bills and Resolutions— Laid on the Table

Minutes of the Ninth to Fourteenth sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

#### 6. Messages from Rajya Saha

Secretary reported the following messages from Rajya Saha:—

(i) That at its sitting held on the 17th May, 1972, Rajya Sabha concurred in the recommendation of Lok Sabha to elect two members to the Committee on the Welfare of Scheduled Castes

and Scheduled Tribes in the vacancies caused by the retirement of Shri Brahmananda Panda and Shri Sukhdev Prasad from the membership of Rajya Sabha on the 2nd April, 1972 and also communicated the following names of members of Rajya Sabha who had been elected to the said Committee:—

- (1) Shri Brahmananda Panda
- (2) Shri Sukhdev Prasad
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1972, passed by Lok Sabha on the 22nd May, 1972.

# 7. Assent to Bill

Secretary laid on the Table the Appropriation (No. 3) Bill, 1972 passed by the Houses of Parliament during the current session and asented to.

#### 8. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 29th May, 1972.

# 9. Intimations Re: Arrest and Pelesse of Member

The Speaker informed the House of the following wireless messages, dated the 25th, 25th and 26th May, 1972, respectively, from the Commissioner of Police, Trivandrum, intimating—

- (i) that Shri A. K. Gopalan, Member, Lok Sabha, was removed by police on the 25th May, 1972 at 4 P.M. under Section 38 (2) of the Kerala Police Act for trespassing into a private land at Poojappura, Trivandrum and refusing the lawful directions of the police to desist from trespassing;
- (ii) that the Member was produced before the Sub-Magistrate, Court JI. Trivandrum, in petty case No. 97/72 of Poolannura Police Station for offences under Sections 47 and 52, Kerala Police Act, 1960 and that he pleaded not guilty and was released on bail by Court. The case adjourned to 5th June, 1972, and
- \*(iii) that Shri A. K. Gopalan who was removed and produced before the Sub-Magistrate, Trivandrum, earlier in petty case No. 97/72 of Poolappura Police Station of the same Court, refused to leave the Court Hall though released by the Court at 17.10 hours on the 25th May, 1972. The Member persisted to remain in the Court Hall disregarding the requests of Court Officials and disobeving lawful direction of police. The Magistrate had also complained to the police about the matter. The Member was, therefore removed from the Court Hall at 22 45 hours on the 25th May, 1972, under Section 32(2) of Kerala Police Act, 1960 and was produced before Sub-Magistrate. Court II. Trivandrum, with netty charge No. 44!72 of Vanchivoor Police Station under Sections 38(2), 47 and 52 of the same Act. The Magistrate remanded the Member of Judicial Custody in Central Jail. Trivandrum, with direction to produce him before Court at 11.00 hours on the 26th May, 1972.

<sup>\*</sup>Announcement made at 1.25 P.M.

# 10. Government Bills-Introduced

- (1) The Taxation Laws (Extension to Jammu and Kashmir) Bill, 1972.
- (2) The Constitution (Thirty-first Amendment) Bill, 1972.
- (3) The Constitution (Thirty-second Amendment) Bill, 1972.
- (4) The Delhi Lands (Restrictions on Transfer) Bill, 1972.

#### 11. Motion

Shri R. K. Khadilkar moved the following motion:-

"That the debate on the Bill further to amend the Industrial Disputes Act, 1947, as passed by Rajya Sabha, which was adjourned on the 25th May, 1972, be resumed now."

The motion was adopted.

# 12.. Government Bills-Passed

(i) The Industrial Disputes (Amendment) Bill, 1972, as passed by Rajya Sabha

Clause-by-clause consideration of the Bill, as passed by Rajya Sabha, continued.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 1, the Enacting Formula and the Long Tile were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri R. K. Khadilkar.

The following Members took part in the debate:-

- (1) Shri Samar Guha
- (2) Shri Dinen Bhattacharya
- (3) Shri R. K. Khadilkar

The motion was adopted and the Bill, as amended, was passed.

(ii) The Cantonments (Extension of Rent Control Laws) Amendment Bill 1972, as passed by the Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Jagjivan Ram.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri S. M. Banerjee
- (3) Shri R. V. Bade

Shri Jagjivan Ram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagjivan Ram.

The motion was adopted and the Bill was passed.

(iii) The Secunderabad and Aurangabad Cantonments House Rent Control Law (Repeal) Bill, 1972, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Jagjivan Ram.

Shri Somnath Chatterjee took part in the debate.

Shri Jagjivan Ram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagjivan Ram.

The motion was adopted and the Bill was passed.

# 13. Discussion Under Rule 193

Shri C. K. Chandrappan raised a discussion on the steap fall in the prices of agricultural commodities like coconuts, arecanut, ginger, pepper in Kerala and throughout the West Coast of India.

The following Members took part in the debate:-

- (1) Shri K. P. Unnikrishnan
- (2) Shri Dinen Bhattacharya
- (3) Shri C. M. Stephen
- (4) Shri R. Balakrishna Pillai
- (5) Shri Vayalar Ravi
- (6) Shri K. Balakrishnan
- (7) Shri D. B. Chandra Gowda
- (8) Shrimati Bhargavi Thankappan
- (9) Shri Balakrishna Venkanna Naik
- (10) Shri P. Venkatasubbaiah
- (11) Shri P. Narasimha Reddy

Shri Annasahib P. Shinde replied to the discussion.

#### 14. Private Members' Bills-Introduced

- (1) The Prevention of Food Adulteration (Amendment) Bill, 1972 (Amendment of sections 2, 7, etc.) by Shri B. S. Bhaura.
  - (2) The Prevention of Lotteries Bill, 1972 by Shri Anandi Charan Das.

[P.T.O.

- (3) The Ban on Communal Political Parties Bill, 1972 by Shri Samar Guha.
- (4) The Freedom of Entry to Public Places of Worship Bill, 1972 by Shri Samar Guha.
  - (5) The Civil Liberties Commissions Bill, 1972 by Dr. Karni Singh.
- (6) The Constitution (Amendment) Bill, 1972 (Substitution of article 335) by Shri C. T. Dhandapani.
- (7) The Factories (Amendment) Bill, 1972 (Amendment of section 2) by Shri C. T. Dhandapani.
- (8) The Railways (Abolition of Casual Labour) Bill, 1972 by Shri Hukam Chand Kachwai.
- (9) The Domestic Workers (Conditions of Service) Bill, 1972 by Shri Hukam Chand Kachwai.
- (10) The Constitution (Amendment) Bill, 1972 (Amendment of Seventh Schedule) by Shri Arjun Sethi.
- (11) The Constitution (Amendment) Bill, 1972 (Amendment of article 74 and 163) by Shri Hukam Chand Kachwai.
- (12) The Trade Unions (Recognition) Bill, 1972 by Shri Hukam Chand Kachwai.
- (13) The Constitution (Amendment) Bill, 1972 (Amendment of article 19 and substitution of article 326) by Shri Sukhdeo Prasad Verma
- (14) The Constitution (Amendment) Bill, 1972 (Substitution of article 330 and amendment of article 332 etc.) by Shri R. P. Ulaganambi.

# 15. Private Members' Bills-Withdrawn

(i) The Constitution (Amendment) Bill, 1972 (Amendment of Ninth Schedule) by Shri C. K. Chandrappan

Shri C. K. Chandrappan replied to the debate on the motion for consideration of the Bill moved by him and the amendment thereto moved on the 12th May, 1972.

The amendment for reference of the Bill to a Select Committee moved by Shri M. C. Daga was negatived.

The Bill was withdrawn by leave of the House.

(ii) The Age Relaxation (Services) Bill, 1971, by Shri B. K.

Daschowdhury

The motion for consideration of the Bill was moved by Shri B. K. Daschowdhury.

The following Members took part in the debate:-

- (1) Shri Biren Dutta
- (2) Shri J. M. Gowder
- (3) Shri Ishwar Chaudhry
- (4) Shrimati Marjorie Godfrey
- (5) Shri Bhagirath Bhanwar

- (6) Shri M. C. Daga
- (7) Shrimati T. Lakshmikanthamma
- (8) Shri Jharkhande Rai
- (9) Shri Shyam Sunder Mohapatra
- (10) Shri Ram Bhagat Paswan
- (11) Shri M. R. Gopal Reddy -
- (12) Shri Nathu Ram Ahirwar
- (13) Shri Ram Niwas Mirdha

Shri B. K. Daschowdhury replied to the debate.

The Bill was withdrawn by leave of the House.

#### 16. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1971 (Amendment of article 74) by Dr. Karni Singh

The motion for consideration of the Bill was moved by Dr. Karni Singh.

The following Members took part in the debate:-

- (1) Shri Biren Dutta
- (2) Shri Shyam Sunder Mohapatra
- (3) Shri R. D. Bhandare (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 29th May, 1972).

S. L. SHAKDHER, Secretary.

#### LOK SABHA

# BULLETIN-PART I

# [Brief Record of Proceedings]

Monday, May 29, 1972/Jyaistha 8, 1894 (Saka)

# No. 156

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 1022, 1024, 1027—1032, 1035, 1036, 1039 and 1040 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7661, 7662, 7664—7783 and 7785—7860 were laid on the Table.

A statement by the Deputy Minister in the Ministry of Education and Social Welfare correcting the reply given on the 10th April, 1972 to Unstarred Question No. 2304 regarding literacy and giving reasons for delay in correcting the reply, was laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) (a) Review by the Government on the working of the Mogul Line Limited, Bombay, for the year ended the 31st December, 1970.
  - (b) Annual Report of the Mogul Line Limited, Bombay, for the year ended the 31st December, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) (a) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1970-71.
  - (b) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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17

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- (2) A copy of the Annual Accounts (Hindi and English versions) of the Commissioners for the Port of Calcutta, for the year 1969-70 and the Audit Report thereon.
- (3) A statement correcting the reply given on the 1st May, 1972 to Unstarred Question No. 4447 by Shri Shashi Bhushan regarding ex-Members of Parliament in possession of Government accommodation and giving reasons for the delay in correcting the reply.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Fertilizer (Control) First Amendment Order, 1972, published in Notification No. G.S.R. 215(E) in Gazette of India dated the 30th March, 1972.
  - (ii) The Fertilizer (Control) Second Amendment Order, 1972, published in Notification No. G.S.R. 240(E) in Gazette of India dated the 6th April, 1972.
- (5) A copy of the Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1972, (Hindi and English versions) published in Notification No. S.O. 342(E) in Gazette of India dated the 6th May, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) (i) A copy of the Annual Report of the Indian Institute of Technology, Madras, for the year 1970-71.
  - (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi vession of the above Report simultaneously.

# 4. Intimation Re: Remand of Member

The Speaker informed the House of a telegram dated the 26th May, 1972, from the Sub-Magistrate, Trivandrum, intimating that Shri A. K. Gopalan, Member, Lok Sabha, who was arrested at Trivandrum, under Sections 47, 38(2) and 52 of Act 5 of 1961 had been remanded to Central Jail, Trivandrum till 5th June, 1972.

#### 5. Motion

Shri S. M. Siddayya moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one Member of Rajya Sabha in accordance with the system of proportional representation by means of the single transferable vote to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the resignation of Shri Golap Barbora from the Committee and do communicate to this House the name of the Member so elected by Rajya Sabha to the Committee".

The motion was adopted.

#### 6. Government Bills-Introduced

(1) The General Insurance Business (Nationalisation) Bill. 1972.

The motion for leave to introduce the Bill moved by Shri Y. B. Chavan was opposed. The motion was adopted and the Bill was introduced.

(2) The Aligarh Muslim University (Amendment) Bill, 1972.

The motion for leave to introduce the Bill moved by Prof. S. Nurul Hasan was opposed. On the motion the House divided, Ayes 217; Noes 39. The motion was accordingly adopted and the Bill was introduced.

(3) The University Grants Commission (Amendment) Bill, 1972.

#### 7. Government Bills-Passed

(i) The Constitution (Thirty-first Amendment) Bill, 1972

The motion for consideration of the Bill was moved by Shri Ram Niwas Mirdha.

The following Members took part in the debate:-

- (1) Shri Somnath Chatterjee
- (2) Dr. Govind Das
- (3) Shri G. Viswanathan
- (4) Shri Amrit Nahata
- (5) Shri Ranen Sen
- (6) Shri Shashi Bhushan
- (7) Shri Atal Bihari Vajpayee
- (8) Shri P. Venkatasubbaiah
- (9) Shri Piloo Mody
- (10) Shri Samar Guha
- (11) Shri S. N. Singh

Shri Ram Niwas Mirdha replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 274; Noes 2. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of Members present and voting.

Clause-by-clause consideration was then taken up.

Two amendments to Clause 2 were adopted.

On the motion for adoption of Clause 2, as amended, the House divided, Ayes 283: Noes 4.

Clause 2, as amended, was adopted by a majority of the total membership of the House and by a majority of not loss than two-thirds of the Members present and voting.

On the motion for adoption of Clause 3, the House divided, Ayes 283; Noes 4.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

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An amendment to Clause 1 was adopted.

On the motion for adoption of Clause 1, as amended, the House divided, Ayes 284; Noes 4.

Clause 1, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ram Niwas Mirdha.

On the motion the House divided, Ayes 286; Noes 4.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the required majority.

(i) The Constitution (Thirty-second Amendment) Bill, 1972

The motion for consideration of the Bill was moved by Shri H. R. Gokhale.

The following Members took part in the debate:-

- (1) Shri Dinen Bhattacharya
- (2) Shri C. M. Stephen
- (3) Shri C. K. Chandrappan
- (4) Shri Vayalar Ravi
- (5) Shri N. Sreekantan Nair
- (6) Shri G. Viswanathan
- (7) Shri Atal Bihari Vajpayee
- (8) Shri Ebrahim Sulaiman Sait
- (9) Shri R. Balakrishna Pillai
- (10) Shri M. R. Gopal Reddy 🗸

Shri H. R. Gokhale replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 308; Noes 1. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of Members present and voting.

Clause by clause consideration was then taken up.

On the motion for adoption of Clause 2, the House divided, Ayes 311; Noes Nil.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

An amendment to Clause 1 was adopted.

On the motion for adoption of Clause 1, as amended, the House divided, Ayes 310; Noes Nil.

Clause 1, as amended, was adopted by a majjority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. R. Gokhale.

On the motion the House divided, Ayes 311; Noes Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the required majority.

# 8. Discussion Under Rule 193

Shri D. K. Panda raised a discussion on the statement laid on the Table by the Minister of Agriculture on the 27th April, 1972 regarding Ceiling on Agricultural holdings.

The following Members took part in the debate:-

- (1) Shri Kamal Nath Tewari
- (2) Shri Shyama Prasanna Bhattacharyya
- (3) Shri C. Chittibabu
- (4) Shri Amrit Nahata
- (5) Shri Atal Bihari Vajpayee
- (6) Shrimati V. Jeyalakshmi
- (7) Shri Annasahib P. Shinde
- (8) Shri Darbara Singh
- (9) Shri Shyamanandan Mishra
- (10) Shri Bibhuti Mishra
- (11) Shri H. M. Patel
- (12) Shri Sat Pal Kapur
- (13) Shri Nathuram Mirdha
- (14) Shri Samar Guha

Shri Fakhruddin Ali Ahmed replied to the discussion.

#### 7.01 P.M.

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(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th May, 1972)

S. L. SHAKDHER, Secretary,

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#### LOK SABHA

#### BULLETIN-PART I

# [Brief Record of Proceedings]

Tuesday, May 30, 1972|Jyaistha 9, 1894 (Saka)

No. 157

11.01 A.M.

#### 1. Starred Questions

Starred Questions Nos. 1041, 1042, 1044 and 1047—1055 were orally answered. Replies to remaining questions were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7861—8037 were laid on the Table.

#### 3. Extension of Session

On a statement made by the Minister of Parliamentary Affairs, the Speaker announced that Lok Sabha would sit also on Thursday, the 1st June, 1972.

# 4. Papers Laid on the Table

The following papers were laid on the Table'-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Orissa Road Transport Company Limited, Berhampur (Ganjam) for the year 1969-70.
  - (ii) Annual Report of the Orissa Road Transport Company Limited, Berhampur (Ganjam), for the year 1969-70.
  - (iii) Directors' Report and statement of accounts for the year 1969-70 of the Orissa Road Transport Company Limited Berhampur (Ganjam) and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Triennial Review (Hindi and English versions) of the activities of Research Designs and Standards Organisation in respect of important Railway problems connected with the Track, Rolling Stock, Signalling etc. from April, 1968 to March 1971.

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- (4) A copy each of the following Notifications (Hindi and English()) versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 561 published in Gazette of India dated the 13th May, 1972 together with an explanatory memorandum.
  - (ii) G.S.R. 614 published in Gazette of India dated the 20th May, 1972 together with an explanatory memorandum.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 558 published in Gazette of India dated the 13th May, 1972 together with an explanatory memorandum.
  - (ii) G.S.R. 559 published in Gazette of India dated the 13th May, 1972 together with an explanatory memorandum.
  - (iii) G.S.R. 560 published in Gazette of India dated the 13th May, 1972 together with an explanatory memorandum.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Modern Bakeries (India) Limited, New Delhi, for the year, 1970-71.
  - (ii) Annual Report of the Modern Bakeries (India) Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Export of Non-baled Coir Yarn (Inspection) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 1131 in Gazette of India dated the 13th May, 1972 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (8) A copy each of the following Notifications (Hindi and English versions) issued under the Coffee Act, 1942:—
  - (i) G.S.R. 491 published in Gazette of India dated the 29th April, 1972.
  - (ii) G.S.R. 492 published in Gazette of India dated the 29th April, 1972.
- (9) A copy each of the following papers (Hindi and English ver sions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the period 1st January, 1970 to 31st December, 1970.
- (ii) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the period 1st January, 1970 to 31st December, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (10) A copy of the Supplement (Hindi and English versions) to the Views of the Ministry of Railways (Railway Board) on Part I and Part II, of the Report of the Railway Accidents Inquiry Committee, 1968.
- (11) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok

# Fourth Lok Sabha

(i) Statement No. XXXII	Seventh Session, 1969.
(ii) Statement No. XXI	Eighth Session, 1969.
(iii) Statement No. XX.	Ninth Session, 1969.
(iv) Statement No. XXII	Tenth Session, 1970.
(v) Statement No. XIII	Eleventh Session, 1970.
(vi) Statement No. XII .	. Twelfth Session, 1970.

# Fifth Lok Sabha

(vii) Statement No. XIII	Second Session, 1971.
(viii) Statement No. V	Third Session, 1971.
(ix) Statement No. Il	Fourth Session, 1972.

- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Engineers India Limited, Bombay, for the year 1970-71.
- (ii) Annual Report of the Engineers India Limited, Bombay, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Madras Refineries Limited, Madras, for the year ended the 30th June, 1971.
- (ii) Annual Report of the Madras Refineries Limited, Madras, for the year ended the 30th June, 1971 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1969-70.
- (ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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# 5. Minutes of Estimates Committee-Laid on the Table

Minutes of the sittings of the Estimates Committee relating to Nineteenth and Twentieth Reports of the Committee and General Matters, were laid on the Table.

# 6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 29th May, 1972, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Code of Criminal Procedure Bill, 1970, upto the last day of the Eighty-first Session of Rajya Sabha.

#### 7. Matters Under Rule 377

(i) Shri G. P. Yadav raised a matter regarding proposed shifting of Katihar Thermal Power Station.

The Minister of Irrigation and Power made a statement on the subject.

(ii) Shri Samar Guha raised a matter regarding certain irregularities in the Indian Institute of Technology, Delhi.

The Minister of Education and Social Welfare made a statement on the subject.

#### 8. Motion

Prof. S. Nurul Hasan moved the following motion:—

"That the debate on the motion 'that the Bill to amend the Untouchability (Offiences) Act, 1955 and further to amend the Representation of the People Act, 1951, be taken into consideration' which was adjourned on the 23rd May, 1972, be resumed now."

The motion was adopted.

# Government Bill—Amendment for Reference to Joint Committee— Adopted.

The Untouchability (Offences) Amendment and Miscellaneous Provision Bill, 1972

Further discussion on the motion for consideration of the Bill moved on the 23rd May, 1972, was resumed.

The following amendment for reference of the Bill to a Joint Committee moved by Prof. S. Nurul Hasan was adopted:—

"That the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

- (1) Shri Nathu Ram Ahirwar.
- (2) Shri Chhatrapati Ambesh.
- (3) Shri Panna Lal Barupal.

- (4) Shri R. D. Bhandare.
- (5) Shri B. S. Bhaura.
- (6) Shrimati B. Radhabai Ananda Rao.
- (7) Shri Chandrika Prasad.
- (8) Shri Chhotey Lal.
- (9) Shri Samar Guha.
- (10) Shri Laxman Kakadya Dumada.
- (11) Shri Subodh Hansda.
- (12) Shri V. Mayavan.
- (13) Shri Nageshwararao Meduri.
- (14) Shri Ram Surat Prasad.
- (15) Shri Anantrao Patil.
- (16) Shri Dhan Shah Pradhan.
- (17) Shrimati Sahodrabai Rai.
- (18) Shri Ramkanwar.
- (19) Shri Ajit Kumar Saha.
- (20) Shri Shibban Lal Saksena.
- (21) Shri Arjun Sethi.
- (22) Shri Chandra Shailani.
- (23) Shri Shambhu Nath.
- (24) Shri Shankar Dev.
- (25) Shri Nawal Kishore Sharma.
- (26) Shri D. P. Yadav.
- (27) Shri S. M. Siddayya.
- (28) Shri Shankar Dayal Singh.
- (29) Shri Somchand Solanki.
- (30) Shri Phool Chand Verma.

and 15 from Rajya Sabha;

- that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;
- that the Committee shall make a report to this House by the last day of the first week of the next session;
- that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

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that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

#### 10. Government Bills-Passed

(i) The Taxation Laws (Extension to Jammu and Kashmir) Bill, 1972

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The following Members took part in the debate:-

- (1) Shri S. M. Banerjee
- (2) Shri Inder J. Malhotra
- (3) Shri Atal Bihari Vajpayee
- (4) Shri G. Visvanathan
- (5) Shri S. A. Shamim
- (6) Shri D. Deb

Shri K. R. Ganesh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

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The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

(ii) The Delhi Lands (Restrictions on Transfer) Bill, 1972

The motion for consideration of the Bill was moved by Shri I. K. Gujral.

The following Members took part in the debate:-

- (1) Shri Biren Dutta
- (2) Maulana Ishaque Sambhali
- (3) Shri T. S. Lakshmanan
- (4) Shri R. D. Bhandare

Shri I. K. Gujral replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri I. K. Gujral.

The following Members took part in the debate:-

(1) Shri Atal Bihari Vajpayee

(2) Shri I. K. Gujral.

The motion was adopted and the Bill was passed.

# 11 Motion under Rule 388

Shri Y. B. Chavan moved the following motion:-

"That this House do suspend the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Bill to provide for the acquisition and transfer of shares of Indian insurance companies and undertakings of other existing insurers in order to serve better the needs of the economy by securing the development of general insurance business in the best interests of the community and to ensure that the operation of the economic system does not result in the concentration of wealth to the common detriment, for the regulation and control of such business and for matters connected therewith or incidental thereto, to a Joint Committee of the Houses."

On the motion the House divided, Ayes 131; Noes 55. The motion was accordingly adopted.

# 12. Government Bill—Motion for Reference to Joint Committee— Adopted

The General Insurance Business (Nationalisation) Bill, 1972

The motion for reference of the Bill to a Joint Committee was moved by Shri Y. B. Chavan.

The motion was adopted as follows:-

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"That the Bill to provide for the acquisition and transfer of shares of Indian insurance companies and undertakings of other existing insurers in order to serve better the needs of the economy by securing the development of general insurance business in the best interests of the community and to ensure that the operation of the economic system does not result in the concentration of wealth to the common detriment, for the regulation and control of such business and for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely—

- (1) Shri Dharamrao Sharanappa Afzalpurkar
- (2) Shri Virendra Agarwala
- (3) Shri S. M. Banerjee
- (4) Shrimati Jyotsna Chanda
- (5) Shri Tridib Chaudhuri
- (6) Shri Darbara Singh
- (7) Shri V. Shanker Giri

- (8) Shri Jitendra Prasad
- (9) Shri Purushottam Kakodkar
- (10) Shri Bibhuti Mishra
- (11) Shri Jagannath Mishra
- (12) Shri Shrikishan Modi
- (13) Shri Surendra Mohanty
- (14) Shri S. T. Pandit
- (15) Shri Chintamani Panigrahi
- (16) Shri H. M. Patel
- (17) Shri M. T. Raju
- (18) Shri Sukhdeo Prasad Verma
- (19) Shri Vayalar Ravi
- (20) Shrimati Sushila Rohatgi
- (21) Dr. Saradish Roy
- (22) Shri S. C. Samanta
- (23) Shri Sat Pal Kapur
- (24) Shri Ram Shekhar Prasad Singh
- (25) Shri Satyendra Narayan Sinha
- (26) Shri R. V. Swaminathan
- (27) Shri Tula Ram
- (28) Shri V. Tulsiram
- (29) Shri G. Viswanathan
- (30) Shri Y. B. Chavan

and 15 from Rajya Sabha;

that in order to constitute a sitting of the joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

# 13. Government Bill-Passed

The University Grants Commission (Amendment) Bill, 1972.

The motion for consideration of the Bill was moved by Prof. S. Nurul Hasan.

The following Members took part in the debate:—

- (1) Shri Jagadish Bhattacharyya
- (2) Shri H. N. Mukeriee
- (3) Shri Y. S. Mahajan
- (4) Shri R. P. Ulaganambi
- (5) Shri S. N. Singh

Prof. S. Nurul Hasan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Nurul Hasan.

The motion was adopted and the Bill was passed.

#### 14. Government Bill—under consideration

The Hire-Purchase Bill, 1972, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Niti Raj Singh Chaudhury.

Shri Somnath Chatterjee took part in the debate. His speech was not concluded.

The discussion was not concluded.

#### 15. Discussion under rule 193

Shri Jytirmoy Bosu raised a discussion on the payment of Rs. 60 lakhs by the chief cashier of State Bank of India, Parliament Street, New Delhi in 1971 to Shri Nagarwala and his companion on a reported telephonic instruction from the Prime Minister.

The following Members took part in the debate:-

- (1) Shri H. K. L. Bhagat
- (2) Shri H. N. Mukerjee
- (3) Shri Vasant Sathe
- (4) Shri Krishnan Manoharan
- (5) Shri Vikram Mahajan
- (6) Shri Jagannathrao Joshi
- (7) Shri B. K. Daschowdhury
- (8) Shri Shyamnandan Mishra
- (9) Shri C. M. Stephen
- (10) Shri H. M. Patel

Shri Y. B. Chavan replied to the discussion.

8 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 31st May, 1972).

S. L. SHAKDHER.

Secretary.

#### LOK SABHA

# BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, May 31,1972 Jyaistha 10, 1894 (Saka)

No. 158

#### 11 A.M.

#### 1. Oath or Affirmation

Shri Arvindkumar Mohanlal Patel made and subscribed the affirmation in Hindi and took his seat in the House.

#### 2. Starred Questions

Starred Questions Nos. 1063—1066, 1068—1072 and 1074—1076 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 8038—8226 were laid on the Table.

A statement by the Deputy Home Minister correcting the reply given on the 16th December, 1970 to Unstarred Question No. 4953 regarding use of Staff Car in Civil Defence Organisation of Delhi and giving reasons for delay in correcting the reply was laid on the Table.

#### 4. Short Notice Question

Short Notice Question No. 6 addressed to the Minister of Agriculture regarding acute shortage of foodstuff in Orissa was orally answered and supplementaries were also answered thereon.

# 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A cpoy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1970-71.
  - (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Central Road Transport Corporation Limited, Calcutta, for the year 1970-71.
  - (ii) Annual Report of the Central Road Transport Corporation Limited, Calcutta, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Profit and Loss Account and Balance Sheet (On accrual basis) of the Telecommunication Branch of the Indian Posts and Telegraphs Department for the year 1970-71 (Hindi and English versions).
- (4) A copy of the Prevention of Food Adulteration (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 553 in Gazette of India dated the 6th May, 1972, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (5) A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules. 1954:—
  - (i) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1972-73.
  - (ii) Summary of Actuals for the year 1970-71, Budget Estimates and Revised Estimates for the year 1971-72 and Budget Estimates for the year 1972-73, of Air India.
  - (iii) Summary of Budget Estimates of Revenue and Expenditure of the Indian Airlines for the year 1972-73.

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- (iv) Summary of Actuals for the year 1970-71, Budget Estimates and Revised Estimates for the year 1971-72 and Budget Estimates for the year 1972-73, of Indian Airlines.
- (6) A statement correcting the reply given on the 24th November, 1971 to Unstarred Question No. 1471 by Shri Hukam Chand Kachwai regarding intrusion of Pak citizens into India and giving reasons for delay in correcting the reply.
- (7) A copy of the Sixth Amendment of 1972 to the Indian Administrative Service (Pay) Rules, 1954, (Hindi and English versions) published in Notification No. G.S.R. 281(E) in Gazette of India dated the 20th May, 1972, under subsection (2) of section 3 of the All India Services Act, 1951.
- (8) Two statements correcting the replies given on the 23rd May, 1972 to Starred Question No. 942 by Shri Annasaheb Gotkhinde regarding misuse of Actual Users Licence and Starred Question No. 943 by Shri Indrajit Gupta regarding increase in Export of Non-Traditional items and Starred Question No. 947 by Shri Nawal Kishore Sinha regarding steps to enforce better quality control for export-oriented goods.
- (9) A statement (Hindi and English versions) on the Farakka Project.

- (10) (i) A copy of the Annual Report of the Press Council of India for the year 1971, under section 18 of the Press Council Act, 1965.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.
- (11) A copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee for the year 1970-71 and the Audit Report thereon, under sub-section (4) of section 13 of the Textiles Committee Act, 1963.
- (12) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
  - (a) (i) Report (1968) of the Tariff Commission on the Fair Selling Prices of Automobile Ancillaries.
  - (ii) Government Resolution No. 1(53)|67-A.E. Ind.(I) dated the 2nd May, 1972 notifying Government's decisions on the above Report (Hindi and English versions).
  - (b) A statement (Hindi and English versions) showing reasons as to why the documents mentioned above could not be laid on the Table within the period prescribed in subsection (2) of section 16 of the said Act.
- (13) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of Report mentioned at (12) (a) (i) above simultaneously.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) (a) Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1970-71.
  - (b) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) (a) Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1970-71.
  - (b) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (15) A Note (Hindi and English versions) entitled 'Towards an Approach to the Fifth Plan' as considered by the National Development Council.
- 6. Financial Committee-1971-72 (A Review)-Laid on the Table

Secretary laid on the Table a copy of 'Financial Committees, 1971-72 (A Review)'.

[P.T.O.

# 7. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 29th May, 1972, Rajya Sabha agreed without any amendment to the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1972, passed by Lok Sabha on the 22nd May, 1972.
- (ii) That at its sitting held on the 29th May, 1972, Rajya Sabha agreed without any amendment to the General Insurance (Emergency Provisions) Amendment Bill, 1972, passed by Lok Sabha on the 22nd May, 1972.
- (iii) That at its sitting held on the 29th May, 1972, Rajya Sabha agreed without any amendment to the National Service Bill, 1972, passed by Lok Sabha on the 22nd May, 1972.
- (iv) That at its sitting held on the 29th May, 1972, Rajya Sabha agreed without any amendment to the Delhi Co-operative Societies Bill, 1972, passed by Lok Sabha on the 10th April, 1972.

# 8. Assent to Bills

Secretary laid on the Table following three Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Newspapers (Price Control) Bill, 1972.
- (2) The Finance Bill, 1972.
- (3) The Appropriation (Railways) No. 3 Bill, 1972.

# 9. Report and Minutes of Committee on Public Undertakings

Shrimati subhadra Joshi presented the following Report and Minutes of the Committee on Public Undertakings:—

- (1) Twenty-second Report on para 1.17 of their Sixty-third Report (Fourth Lok Sabha) on National Industrial Development Corporation Limited containing the observation 'The Committee are of the opinion that they have been misled by the statement of the Managing Director (National Industrial Development Corporation Ltd.)'.
- (2) Minutes of the sittings of the Committee relating to the above Report.

# 10. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Sardar Buta Singh presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Eighth Report (Hindi and English versions) on the Ministry of Communications (Posts and Telegraphs Department)—
  Reservations for, and employment of Scheduled Castes and Scheduled Tribes in the Posts and Telegraphs Department.
- (2) Ninth Report (Hindi and English versions) on the Ministry of Finance (Department of Banking)—Reservations for, and employment of Scheduled Castes and Scheduled Tribes in the State Bank of India and its Subsidiaries; and
- (3) Tenth Report on the Cabinet Secretariat (Department of Personnel)—Further replies of the Cabinet Secretariat (Department of Personnel) to the observations of the Committee contained in their Eighteenth Report (Fourth Lok Sabha).

# 11. Report of Joint Committee on Offices of Profit

Shri Dharnidnar Basumatari presented the Second Report of the Joint Committee on Offices of Profit on the Draft Parliament (Prevention of Disqualification) Amendment Bill, 1971.

# 12. GOVERNMENT BILLS—INTRODUCED

- (1) The Disturbed Areas (Special Courts) Bill, 1972.
- (2) The Criminal Law (Amendment) Bill, 1972.

  The motion for leave to introduce the Bill moved by Shri F. H.

  Mohsin was opposed. The motion was adopted and the Bill was introduced.

#### 13. GOVERNMENT BILL—PASSED

The Hire-purchase Bill, 1972, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 30th May, 1972, continued.

The following Members took part in the debate :-

- (1) Shri Somnath Chatterjee
- (2) Shri Sarjoo Pandey
- (3) Shri E. R. Krishnan
- (4) Shri Phool Chand Verma

Shri Niti Raj Singh Chaudhury replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 31 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Niti Raj Singh Chaudhury.

The motion was adopted and the Bill was passed.

# 14. GOVERNMENT BILL—UNDER CONSIDERATION

The Aligarh Muslim University (Amendment) Bill, 1972.

The motion for consideration of the Bill was moved by Prof. S. Nurul Hasan. His speech was not concluded.

The discussion was not concluded.

#### 15. MOTION

Shri Jyotirmoy Bosu moved the following motion: -

"That this House do consider the allegations made, with the support of photostat copy, during the debate on the Finance Bill by Shri Jyotirmoy Bosu that the Managing Director of Duncan Bros. Ltd., Calcutta had got published a large number of posters in clear violation of the Company Law."

[P.T.O.

Three substitute motions were moved by Sarvashri Surendra Mohanty, Samar Guha and P. K. Deo.

The following Members took part in the debate: -

- (1) Shri Priya Ranjan Das Munsi
- (2) Shri Indrajit Gupta
- (3) Shri K. P. Unnikrishnan
- (4) Shri G. Viswanathan
- (5) Shri V. C. Shukla
- (6) Shri Atal Bihari Vajpayee
- (7) Dr. Henry Austin
- (8) Shri Shyamnandan Mishra
- (9) Shri R. K. Sinha
- (10) Shri Surendra Mohanty
- (11) Shri P. K. Deo
- (12) Shri Madhu Dandavate
- (13) Shri C. M. Stephen
- (14) Shri S. A. Shamim
- (15) Shri Ramsahai Pandey
- (16) Shri K. V. Raghunatha Reddy

Shri Jyotirmoy Bosu replied to the debate.

On the substitute motion moved by Shri Surendra Mohanty, the House divided, Ayes 33; Noes 84. The substitute motion was accordingly negatived.

On the substitute motion moved by Shri Samar Guha, the House divided, Ayes 33; Noes 85. The substitute motion was accordingly negatived.

The substitute motion moved by Shri P. K. Deo was also negatived. 9.10 P. M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st June, 1972).

S. L. SHAKDHER, Secretary.

#### LOK SABHA

# BULLETIN-PART I

# [Brief Record of Proceedings]

Thursday, June 1, 1972 Jyaistha 11, 1894 (Saka)

#### No. 159

#### 11.04 A.M.

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# 1. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Merchant Shipping (Removal of Difficulties) Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 92 in Gazette of India dated the 8th January, 1972, under sub-section (2) of section 460A of the Merchant Shipping Act, 1958.
- (2) A statement correcting the reply given on the 3rd May, 1972 to Unstarred Question No. 4818 by Shri B. K. Daschowdhury, regarding telephone bills lying uncollected from Members of Parliament of the last Parliament and giving reasons for delay in correcting the reply.
- (3) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India for the vear 1970-71—Union Government (Railways), under article 151(1) of the Constitution.
- (4) A copy of the Appropriation Accounts, Railways, for 1970-71, Part I—Review (Hindi version).
- (5) A copy of the Appropriation Accounts, Railways, for 1970-71, Part II—Detailed Appropriation Accounts (Hindi version).
- (6) A copy of the Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1970-71 (Hindi version).
- (7) A copy of the Coffee (Third Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 457 in Gazette of India dated the 22nd April 1972, under subsection (3) of section 48 of the Coffee Act, 1942.
- (8) (i) A copy of the Trade and Merchandise Marks (Amendment) Rules. 1971 (Hindi and English versions) published in Notification No. S.O. 5789 in Gazette of India dated the 27th November. 1971, under section 134 of the Trade and Merchandise Marks Act, 1958.

- [P.T.O.

- (ii) A statement showing reasons for delay in laying the above Notification.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
  - (i) (a) Review by the Government on the working of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1970-71.
  - (b) Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) (a) Review by the Government on the working of the Machine Tool Corporation of India Limited, Ajmer, for the year 1970-71.
  - (b) Annual Report of the Machine Tool Corporation of India Limited, Ajmer, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A copy of the Annual Report (Hindi and English versions) on the working of the Employees Provident Funds Scheme, 1952 for the year 1970-71.
- (11) A statement correcting the reply given on the 27th April 1972 to Starred Question No. 584 by Shri Dharmarao Sharanappa Afzalpurkar regarding financial assistance to Rajasthan for rehabilitation of refugees from West Pakistan.
- (12) (i) A copy of the Annual Report of the Indian Institute of Technology, Bombay, for the year 1970-71,
  - (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.
- (13) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1970-71.
- (14) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1970-71, under section 18 of the University Grants Commission Act, 1956.

# 2. Messages from Raiya Sabha

Secretary reported the following messages from Rajva Sabha:-

- (i) That at its sitting held on the 30th May, 1972, Rajya Sabha agreed to the amendments made by Lok Sabha on the 26th May, 1972, in the Industrial Disputes (Amendment) Bill, 1972.
- (ii) That at its sitting held on the 30th May, 1972, Rajya Sabha concurred in the recommendation of Lok Sabha to ioin in the Joint Committee of the Houses on the Mines (Amend-

ment) Bill, 1972 and also communicated the following names of members of Rajya Sabha who had been nominated to serve on the said Joint Committee:—

- (1) Shri Kalyan Roy
- (2) Shri M. K. Mohta
- (3) Shri Monoranjan Roy
- (4) Shri Virendra Kumar Sakhalecha
- (5) Shri B. K. Mahanti
- (6) Shri Sita Ram Singh
- (7) Shri Showaless K. Shilla
- (8) Shri Vinaykumar Ramlal Parashar
- (9) Shri Mahendra Bahadur Singh
- (10) Shri Kali Mukherjee
- (11) Shri Jagan Nath Bhardwaj
- (12) Shri Qasim Ali Abid
- (13) Shri Himmat Sinh
- (14) Shri Dwijendralal Sen Gupta
- (15) Shri Inder Singh
- (iii) That at its sitting held on the 31st May, 1972, Rajya Sabha passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (\*Twenty-eighth Amendment) Bill, 1972, passed by Lok Sabha on the 29th May, 1972.
- (iv) That at its sitting held on the 31st May, 1972. Rajya Sabha passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (\*\*Twenty-ninth Amendment) Bill, 1972, passed by Lok Sabha on the 29th May, 1972.
- (v) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Taxation Laws (extension to Jammu and Kashmir) Bill, 1972, passed by Lok Sabha on the 30th May, 1972.
- 3. Amendments made by Rajya Sabha to Government Bill—Amendments Agreed to

The Prevention of Food Adulteration (Extension to Kohima and Mokokchung Districts) Bill, 1971

The motion that the following amendments made by Raiva Sabha in the Bill be taken into consideration, was moved by Prof. D. P. Chattopadhyay:—

#### "Enacting Formula

(i) That at page 1, line 1, for the word 'Twenty-second' the word 'Twenty-third' be substituted.

<sup>\*</sup>The Bill was introduced in Lok Sabha as the Constitution (Thirty-first Amendment) Bill, 1972.

<sup>\*\*</sup>The Bill was introduced in Lok Sabha as the Constitution (Thirty-second Amendment) Bill, 1972.

# Clause 1

(ii) That at page 1. line 4, for the figures '1971' the figures '1972' be substituted."

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Prof. D. P. Chattopadhyay.

The motion was adopted and the amendments were agreed to.

#### 4. Government Bills-Passed

(i) The Aligarh Muslim University (Amendment) Bill, 1972

Prof S. Nurul Hasan concluded his speech on the motion for consideration of the Bill moved by him on the 31st May, 1972.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri G. P. Yadav.

Three amendments for reference of the Bill to Select Committee were moved by Dr. Laxminarayan Pandeya, Sarvashri Phool Chand Verma and Ziaur Rehman Ansari.

An amendment for reference of the Bill to a Joint Committee was moved by Shri Ebrahim Sulaiman Sait.

The following Members took part in the debate:-

- (1) Shri Jagadish Bhattacharyya
- (2) Shri Y. S. Mahajan
- (3) Maulana Ishaque Sambhali
- (4) Shri Muhammed Khuda Bukhsh
- (5) Shri B. R. Shukla
- (6) Shri C. T. Dhandapani
- (7) Shri Syed Ahmed Aga
- (8) Shri Jagannathrao Joshi
- (9) Shri K. C. Pant
- (10) Shri Satyendra Narayan Sinha
- (11) Shri Samar Guha
- (12) Shri S. A. Shamim
- (13) Shri Ebrahim Sulaiman Sait
  - (14) Shri Shiv Kumar Shastri
- (15) Shri H. N. Mukerjee

Prof. S. Nurul Hasan replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri G. P. Yadav was negatived.

The amendment for reference of the Bill to a Select Committee moved by Dr. Laxminarayan Pandeya was also negatived.

On the amendment for reference of the Bill to a Select Committee moved by Shri Phool Chand Verma, the House divided, Ayes 51; Noes 231. The amendment was accordingly negatived.

On the amendment for reference of the Bill to a Joint Committee moved by Shri Ebrahim Sulaiman Sait, the House divided, Ayes 50; Noes. 229. The amendment was accordingly negatived.

The amendment for reference of the Bill to a Select Committee moved by Shri Ziaur Rahman Ansari was withdrawn by leave of the House.

The motion for consideration of the Bill was adopted.

Several amendments to various clauses of the Bill was adopted.

The motion that the Bill, as amended, be passed was moved by Prof.

S. Nurul Hassan.

Shri Prasannbhai Mehta took part in the debate.

The motion was adopted and the Bill, as amended was passed.

(ii) The Criminal Law (Amendment) Bill, 1972

The motion for consideration of the Bill was moved by Shri Ram Niwas Mirdha.

- The following Members took part in the debate:—
  - (1) Shri Jyotirmoy Bosu
  - (2) Shri Bhogendra Jha
  - (3) Shri Shashi Bhushan
  - (4) Shri Samar Guha

Shri Ram Niwas Mirdha replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted, as amended.

Clause 4 was adopted.

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Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ram Niwas Miroha.

The motion was adopted and the Bill, as amended, was passed.

5. Half-an-hour discussion on matters arising out of Answer to Question

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 28th April, 1972 to Unstarred Question No. 4403 regarding Pak preparedness for another war with India.

Shri Jagjivan Ram replied to the discussion.

(Lok Sabha adjourned at sine die 8.18 P.M.)

S. L. SHAKDHER, Secretary.

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